happy when one day you become a very senior Member of this House and occupy the fronr oench as the leader. But now pleas." go back t o your seat. Do not drag me into a situation where Mr. Kulkarni will cast aspersions on me... (interruptions)...

## Re. TRANSPORTATION OF GOODS BY FOREIGN SHIPPING LINES

SHRI (Maharasthra); Madam, the Surface Transport Minister, while answering a question, had stated that he wanted t > have a strong shipping industry. But now it has been reported in some of the newspapers that MMTC and STC can transport their goods by any shipiine, it may not be an Indian shipiine alone They could transport it by foreign ship-lines too. Madam, if this is done, then I am afraid, our shipping industry will go to dogs. Up till novV, an option was given and the goods used to be usually transported by the Indian shiplines. But But now sincethe Government has decide that any shipiine could be used, our shipping industry will be badly affected I would like the Minister to say something on this.

THE DEPUTY CHAIRMAN: Now, we will take up the calling attention.. (Interruptions)...

SHRI N. E. BALARAM (Kerela); Madam, Mr. Desaid has raised a very serious issue... (interruptions)..

SHRI JOHN, F. E.T.N ANDES (G a); Madam, <he Prims Minister has returned from Carcacas. There should be a statement ... (Interruptions)...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Madam, the issue that Mr. Desai has raised pertains to the very survival of the Indian shipping in dustry. It is a very important issue... (Interruptions) ---

# CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

THE PLIGHT OF HANDLOOM WEAVERS IN ANDHRA PRADESH RESULTING IN STARVATION DEATHS OF MANY OF THEM AND THE AC HON TAKEN BY GOVERN-MENr IN REGARD THERETO

[The Vice-Chairman (Shrimati Jayanthi Natarajan) in the Chair

SHRI PRAGADA KOTAIAH (Andhra Pradesh): Madam, I beg to call the att attention of the Minister of of Textiles to the plight of handloom weavers in the State of Andhra Pradesh resulting in starvation deaths of many of them and the action taken by Govern-Government in regard thereto.

बस्त मंद्रालय के राज्य मंद्री (श्री. अशोक र्ैुलांट) : महोदया, ग्रांध्र प्रदेश में हथकरघा बुनकरों की मृत्यू पर मान-नीथ सदस्यों की चिंता से मैं पूर्णतः सहमत हूं। यह अवसर इस बन्त का नहीं है कि यह देखा जाए कि यह मृत्यू भूखभरी कारण हुई या किसी और कारण से । हम रे । लप तो यही बहुत बड़ी चिता को धियम है कि बड़ी संस्था में **हथकरण**। बुदकरों की मृत्यृ हुई है। भारत सरकार इस गंभीर समस्या की नियमित समीका कर रही है और राज्य सरकार से भी निरंतर संबंध बनाए हुए है जिससे कि इस सास्या के निर्धान के लिए और बनकरों की दश सुधारने के लिए श्राय-श्यक कदम उठाएँ जा सकें। मेरे निर्देश पर केन्द्र सरक र के ग्रधिक रियों के दो दल कुछ दिनों पूर्व ही में कुष्णा, प्रकासम श्रीर गृंदर जिलों में दीरे पर गए । वहां उन्होंने राज्य सरकार के संबद्ध ग्रधि-क रियों के संध मौके पर स्थिति को न जदीक से देखा ।

भारत धरकार ने राज्य सरकार से विचार-विमर्श के पश्चात् एक विस्तृत कर्य योजना बनाई है जिससे आधा प्रदेश के जिसों के प्रभावित बुनकरों की दशा में वाष्ट्रित सुधार लाया जा सके।

श्रांध्र प्रदेश के मुख्य संती जी इस बात के लिए सहमत हो गए हैं की बूनकरों के बकाया भुगतान की आवश्यक धनराशि राज्य सरकार तरन्त जारी कर देगी । राज्य सरकार ने 5 ाहों है की धनराशि हाल ही में उन्मुक्त की है शौर 1.75 करोड़ की धनराशि शौर उन्मुक्त की जा रही है । केन्द्र सरकार ने भी 6 करोड़ रुपये से श्राधक की धनराशि जनता सब्सिधी के रूप में हाल ही में

राज्य भरकार को दी है। इस प्रकार उम्मीप है कि बुनकरों के बकाया की समस्या में बांछित सुधार होगा । राज्य सरकार प्रत्येक मृतक बुनकरों के परिवारों को सह।यता के रूप में स्थानीय संस्थाओं के माध्यम से 5 हजार रुपये की धनराशि उपलब्ध करवाने के लिए भी सहमत हो गई है पाल बुनकरों को एक हजार रुपये की दर से उपभोक्ता ऋण भी राज्य सरकार द्वारा उपलब्ध करवाथा जाएगा।

Calling Attention

जनक्षा उत्पादन कार्यक्रम के धांतर्गत नकरों को नियमित तथा ग्रौर ग्रधिक रोजगार प्रदान करने के लिए भारत सरकार ने ब्रांध्न प्रदेश को इस कार्यक्रम के मंतर्गत 5 मिलियन वर्ग मीटर कपड़े का कोटा उत्पादन के लिए और आबंटित किया है। राज्य सरकार को वह उत्पा-दन कावाने के लिए 127.50 रुपये की धनराशि विशेष ग्रग्निम राशि के रूप में केन्द्र सरकार द्वारा सीध ही चपलक्य करका दी जाएगी । उम्मीद है कि इसके 24,000 ब्नकरों को अतिरिक्त एवं निर्धामत रोजवार मिलेगा ।

गैर जनता बस्तों के उत्पादन में कःर्यरत बुनकरौं को सहस्वता के लिए राज्य सरकार की संस्था एकको प्रभावित क्षेत्र के बुनकरों से 2 करोड़ रुपये की धनराशि का ग्रतिरिक्त कपड़ा खरीदेगी। इसके लिए केन्द्र सरकार द्वारा 16 लाख सपये की विशेष विषणन सहाधता राज्य सरकार को दी जाएगी । इस कार्यक्रम के भंतर्गत 7,500 बुनकरों को अतिरिक्त रोजबाद मिलेगा ।

सहकारी क्षेप्त को भजबूत करने के लिए एक विशव कार्यक्रम के ब्रंतर्गत 16 नयी सहकारी संस्थाओं का गठन मृष्णा, प्रकासभ और गुंट्र जिलों में किया ज्राएगा । इसके लिए केन्द्र सरकार द्वारा 18 लाख रुपये की धनराशि राज्य की इस नयी योजना के तहत दी जाएगी जिससे 800 बनकरों को दीर्घकालीन योजना के अंतर्गत सहकारी क्षेत्र में रोज-भार प्रदान किया जाएगा ।

ब्रुक्टरों को ग्रधिक मूल्य का कपड़ा ब नाने भी घोर प्रेरित करने के लिए

जिससे कि वह हथकरचा पर एक निय• मित जीविका प्राप्त कर सकें एक विशेष प्रशिक्षण योजना का ग्रामोजन प्रभावित जिलों में करने का प्रस्ताव है। प्रारंभिक योजना के श्रंतर्गत 300 ब्रुकरों की (150 गुंजर में श्रीर 150 प्रकासम में) प्रशिक्षण दिवा जाएगा । स प्रशिक्षण योजना के अंतर्गत केन्द्र रकार द्वारा 10.17 लाख रुपये की उद्यनराशि से 300 बुनकरों को 4 माह के प्रशिक्षण

प्रशिक्षण के दौरान प्रति ब्नकर 350 रुपये प्रति माह के साथ-साथ प्रत्येक बुनकर को नए छौजार ब्रादि खरीदने वै लिए 1,000 रुपये की धन्तराशि भी दे जाएगी । यह प्रशिक्षण कायकम हैदराबार और विजयक्षा में स्थित भारत सरका के बुनकर सेवा केन्द्रों द्वारा संचालित किथा जाएगा ।

कार्येकम के ग्रंतर्गत नए उत्पादन बनाने

के लिए प्रशिक्षण दिया जाएमा ।

एक जन्य दिलेष योजना के ब्रंतर्गर प्रधावित जिलों के 12,000 बुनकरों कं बीमें की सुरक्षा प्रदानकी जाएगी प्रत्येक ब्लकर को 10,000 रुपये तक क बीमा इस योजना के श्रंतर्गत प्रदान किय जाएगा । इस प्रकार हाने वाला 14.4 लाख रुपये का व्यय केन्द्र और राज सरकारों द्वारा बराबर वहन किया जाएगा

<del>ब्नकरों को</del> बजट पूर्व की दरों प मुसी घागा उपलब्ध करवाने के लिए क विक्षेष प्रथास किया गया है । राष्ट्री हथकरषा विकास नगम ने के परका के निर्देश पुर इस क्षेत्र में घागे व आपूर्ति में विद्व की है। राज्य सरका की संस्थाएं भी उपर्यंक्त स्थानों पर सुर धार्गों के वितरण केन्द्र संचालित कर रा हैं। दक्षिण भारतीय मिल संघ (सीमा के अंतर्गत ग्राने वाली मिलें भी इस बा के लिए सहमत हो गई हैं कि वह ग्रां प्रदेश के बनकरों को बजट पूर्व के मुख पर धागा उपलब्ध करवःएंगी सौर उन्हों तदनुसार अध्यति प्रारंभ भी कर दी है

मुझे विश्वास है कि इन सभी का से प्रभावित क्षेत्र के बुनकरों की दशा

बाखित सधार होगः । में मानतीय सदस्यों को पुन:ग्राप्यस्त करना चाहता हूं कि भारत सरकार झांध्र प्रदेश में बुनकरों की समस्या की प्रतिदिन समीक्षा कर रही है धौर धपने उत्तरपायित्य के निर्वाह करने में मन्त्री भी पीछे नहीं हटेबी।

IRAGADA Viee-Craitrnan, **KOTAIAH** at the outset, I for making a Madam the Minister statement regarding the steps proposed to be taken or being taken by the State Goveramert with the help of the Centre. But, on the 2nd of With the neip of the Centre. But, on the 2nd of september, when two weavers died of starvation at Guilapalli in Guntur district, I have informed of the same to the Prime Minister and also the Minister of Textiles and requested their help to tide over the crisis facing the handloom industry. No doubt, our beloved Prime Minister and also our Minister for Textiles have expressed [ their sympathy for the dying handloom weavers and sympathy for the dying handloom weavers and said that they would be providing relief *to* them. But, unfortunately, no relief has come either fix m the Centre or

from the State Government.

Madam Vice-Chairman, what we have been requesting the Central Government is that they should arrange supply of yam at least at the pre-Budget prices. Madam Vice-Chairman, during the last years, the yarn prices have doubled because of the policy being pursued by the Centre. No doubt, the mills have been direct according to a stipulation that the mills produce hapk yarn mills have been direct according to a stipulation that the mills produce hank yarn to the extent of SO per cent of their marketable yarn. Though the stipulation has been there, in the last one decade the mills pregging to courts of law and obtaining the are going to courts of law and obtaining stay of the stipulation, and the mills are not actually producing the hank yarn to the [required extent. Madam, inS9-90, the mills produced JI- 000 million Kgs of yarn, but the hank yarn was produced to the extent of 440 million KGs. You can kindly imagine million KGs. You can kindly imagine, million KGs. You can kindly imagine, Madam, it is not 50 per cent, and it is not even 40 per cent also. But, at the same time, the powerlooms are using more than 70 million KGs of hank yam, though they are not expected to usea hank yarn, according to the Indian Cott on Mills' Federation. But, according to the figures of the Planning Commission, the powerlooms are using annually 120 million Kgs of hank yarn. Then, Madam, the mills and traders are exporting cotton yam to the extent of 100 million KGs. The Government may come forward and say that they are not exporting hank yarn. Anc because cone yarn is exported the powerlooms have to pur-chase hank yam to the extent required by them, which has two advantages. The price factor is there. And the other is that the cone yarn is not suitable for dyeing purposes. But the hank yarn is more suitable for dyeing purposes. Due to the absence of reservation of handlooms, the powerlooms are producing more of sarees, lungis and other coloured products.

#### 1-00 P.M.

Therefore, hey are using hank to the extent they require hank yarn. Madam, if you are going to deduct 100 million "k.g. from powerlooms and 100 million k.g. for exports ultimately the handlooms are having only 2C0 million or 220 million k.g. of yarn, approximately. But according to the Seventh Plan the handlooms are expected to produce 4,600 million metles of cloth, requiring 460 million k.g. of hank yarn. As against the requirement of 460 million k.g. of yam, hank yarn is available to handlooms to the extent of 220 million k.g. Therefore, Madam the handlooms are subjected to underemployment for over a period of six months in a year.

Day before yesterday, hon. Minister for textiles gave a reply to one starred question in Lok Sabha and another starred question here. He stated that these deaths of handlooms weavers are cot due to starvation. Madam, I would i like to read an extract from the *Hindu* a reputed national paper.

"If you cannot protect the haad- looms or provide us with some other employment, please give us endrin so that we can all end our lives enmasse rather than struggle with underemployment, poverty malnutrition, disease and slow death", says a 70-year old handloom weaver, Mr. S. Ramakotaiah of ipurupalam near year old handloom weaver, Mr. S. Ramakotaiah of ipurupalam near Chirala. His anguish reflects the economic distress gripping the hand loom industry in coastal Andhra where at least 40 weavers died or committed suicide due to abject poverty, starvation or disease in the last two months. Mr. Ramakotaiah questions the prudence of the Central Government permitting export of varn to the Government permitting export of yarn to the detriment of domestic handlooms.

All newspapers in Andhra Prdesh have extensively published details of the star-vation deaths of handloom weavers. Apart from that the *Hindu* and other reputed English dailies aiso have published articles about the deteriorating situation and asked the Central Government and the State Governments to rush to the rescue of the handloom weavers. Finally, the Frontline or the Hindu have Reputed an investigation team consisting of an academician, doctor and a lawyer and aiso consisting of an press representative. All of them visited almost all the centres in Guntur and Prakasam districts and have come to the conclusion that these deaths are dot

[Shri Pragada Kotaiah] to starvation or starvation related disease. And experts have also gone into the matter in detail and said that these deaths of handloom weavers in Andhra Pradesh are related to starvation or starvation related diseases. They have appeared in detail in Frontline, Dec 6, 1991. But the A. P. Chief Minister while making statement in Delhi said that "they are not starvation deaths. These are deaths due to old age, unemployment or some alcohol. old age, unemployment or some alcohol." Madam, you are aware that nearly 200 people died after consuming illicit brew in Delhi. Why did the Leiutenant Governor sanctioned Rs. 10,000 each to their deceased families? It was stated that Goveenments give such payments only to those affected by natural calamities or riots. But here in Delhi, when a large number of people consumed illicit brew and died, the Lieutenant Governor next died, the Lieutenant Governor next morning came out with a statement saying that an ex gratia payment of Rs. 10,000 would be made to the families. But now, the A.P. Chief Minister's statment hare at Delhi says that he will arrange *ex gratia* payment of Rs. 5000 through some organisations. I am not able to understand as to what those organisations are and how as to what those organisations are and now the State government can get money from them. Is it possible? Here, I would like to quote an instance. In 1951, in Pandillapally in Prakashan (Dt) one pinjala Lingamma after starving for four days, committed suicide. Then, Pandit Jawaharlal Nehru was our beloved. Prime Minister As a our beloved Prime Minister. As a weaver-worker, I wrote a letter to Pandit Jawaharlal Nehru informing him of the starvation death in 1951 in the Pandillapally in Prakashan District.He immediately responded to it and sanctioned an exceptia payment of Rs. 60/- those days. Apart from that, he deputed officers to Madras, because we were then in the composite State of Madras, to get yarn from the southern mills and distribute the yarn in the locality. We were also paid Reach family for taking up production. We were also paid Rs. 2/- to

I am not able to understand production-oriented consumption loan. Weavers had asked for interest free consumption loan of at least Rs. 1000/- each to the affected families, to the families in distress. Now the A.P. Chief Minister has coined a term 'Productioncriented consumption loan' to be obtained from the banks. I don't know how he has coined that term and how the banks are going to give the loan. If you approach the bank, you find that they are expected to distribute DIR loans, that is, differential interest rate loan, and they can give to the extent of Rs. 5000/- to the eligible handloom weavers and moratorium on repayment is 18 months and period of repayment is 5 years, and this loan carries only a 4 per cent interest. If the Government is really sincere to help the

loom weavers who are in distress and who are dying not due to any other reason but due to faulty policies of the Government, the Government, should have approached the Government should, have approached the Reserve Bank of India and asked it to direct the nationalised banks and also other the nationalised banks and also other commercial banks to advance an amount of Rs. 5000/- for production puposes to each deserving handloom weaver under the DIR loan scheme. But they are expected to advance only 1 per cent of the total advances made by them. If this loan amount is not readily made available to those families, the Government of India will have to subsidise interest on these loans. Government should interest on these loans. Government should immedicately arrange distribution of DIR Immedicately arrange distribution of DIR loans at the rate of Rs. 5000/- to the handloom weavers in distress. I have already requested the Chief Minister that he might look into the investigative report in the Frontline and know the reality that was responsible for the deaths of weavers. Here, State Handloom Minister has given figures of their dues to Andhra Pradesh State Handloom Weavers Co-operative Society as on 27th of October. The due amount was Rs. 22.18 crores under four heads, to APCO. One is under janata subsidy programme; then against the cloth purchased for 1990 cyclone victims, yarn subsidy and cloth purchased for use of its Consuming Departments. Under these four heads, they owe Rs. 22.18 crores. On the day, there was a meeting of the representatives of there was a meeting of the representatives of the handloom Industry with the Minister on 27th and 28th October at Hyderabad. It was agreed to disburse Rs. 8 crores imme-diately. When I left the place on 20th November, I was informed by the Primary Weavers Societies that not even a single weavers Societies that not even a single paisa had been released to the Pimary Weavers Co-operative Societies to whom APCO will have to distribute 22 crores of rupees, with the result that the Primary Weavers Co-operatie Society stopped their production work resulting in the unemployment of a large number of weavers. Further, they had become defaulters and are paying normal and penal interest to the District Co-operative Central Banks on the borrowings obtained from them. This is how things are going on. I appreciate that the Government of India on the 22 nd and the 28th of October had disbursed to the state Rs. 28th of October had dispursed to the state Ks. 9.12 crores. But when I enquired from the Handlooms Commissioner of Andhra Pradesh, he mentioned that they were yet to receive the money. I do not know why there is a time gap. When the money was released by the Centre on the 22nd and 28th of Cetaber, it has not reached the State October, it has not reached the State Government for disburgement to the Primary Weavers Co-operative Societies even in Nov This is the actual condition of the relief sanctioned by our hon. Ministerof Textiles. That is why we have been suggesing to open up production centres.

The deaths of handloom weavers in 1989 in Ipurupalem and Chirla have been referred to. 29 people died. At that time, I was in the hospital. So, I could not look into the matter personally. When that matter was reported to the Government, they opened production centres of the Andhra Pradesh Textiles Development Corporation and provided employment to the families of the victims immediately. Apart from this, they distributed 65 lakhs of rupees as consumption loan to the weavers who were in distress. Our present Chief Minister was then the President of the Andhra Pradesh Congress Committee and 1 wrote a letter to the then President of and 1 wrote a letter to the then President of the A.P. Congress Committee asking as to why they were not taking up the cause of the handloom weavers in distress. Then, he deputed his Vice-President to go all the way to Ipurupalem. He aprranged a *rasta roko* to get relief for the handloom weavers. Madam, you are *m* Delhi. What happened on October 2nd? The weavers who were unemployed brought the *charkha* and placed it on the *samadhi* of Gandhiji at Rajghat. From this, you are imagine the feelings of the handloom weavers. They have surrendered the meaners. They have surrendered the Charkha at Rajghat we have Charkha on our party flag which is the symbol of relief to the villagers, It is understood that the philoisophy behind Charkha is no more. So they have surendered it. That is why, the Andhra Pradesh and-loom weavers protesting against the attitude of the State Government went all the way to the Secretariat in thousands and surrendered their idle handlooms before the Secretariat Government so that the Govt, may place it in the mus. eum and the future generations would know what has become of the handloom, \*which once had a golorious

The hon. Textiles Minister, in one of his letters, said 'We have suspended export of yarn from 21st September'. But immediately, there was a statement by the Ministry of Commerce that exports should be allowed to continue, particularly, by certain sections of the Traders. Therefore, there is no proper co-ordination between the Ministry of Textiles and the Ministry of Commerce. The Ministry of Textiles decides to suspend the export of yarn, but the Ministry of Commerce comes forward and says tha exports should continue and that the suspension should be lifted. For whose benefit? For the benefit of the capitalists, at the cost of the poor, suffering and starving millions of handloom weavers.

Madam, it is not as if starvation deaths of handloom weavers are confined to Andhra Pradesh alone. There are starvation deaths in U.P. There are starvation deaths in Kerala. There are starvation deaths is other places. But these have not come to light. No serious notice is there. No non-official agency is ready to take up the cause of the starving masses of handloom weavers. In an article in the 'Economic Times', dated 4th November, it has been categorically stated that handloom weavers in U.P. are dying. There are starvation deaths in several other places also. But no adequate and effective steps are being taken for their

Public Importance

to a matter of

We have been suggesting the stipulation, which is being defied by the mills, for producing hank yarn to the extent of 50 per cent of their marketable yarn should be implemented effetively. Why cannot the Government enact a legislation to enforce the stipulation that mills should produce hank yarn to the extent of 50 per cent and also stabilise their prices, to be fixed by a statutory Stabilisation fixed by a Committee ?

Madam, you may be knowing that the Handloom Cess Act was enacted in the year 1953. Mr. T.T. Krishnamachari, the then Minister of Commerce and Industry piloted the Bill. While moving the Bill, he said that they would arrange supply of yarn at steady prices, in spite of the market fluctuations operating against them. This was in the year 1953. We are now in 1991. The same thing applies even today. The same thing holds good even today. The same thing holds good even today.

'The Hindu' published a news-item on August 8, that there was evasion of excise duties in textiles, to the extent of Rs. 911 crores. I have pointed out that two-thirds of the mill cloth, in the form of cut-pieces, and powerloom cloth produced in the and powerloom cloth produced in the country are sold freely, without being subjected to levy of excise duty. If the Government levies excise duty on the mill cloth and also on the powerloom cloth, which are not being subjected to levy of excise duty, they can earn Rs. 1,000 crores. It is not an ordinary sum. But the Government are not taking any action.

The hon. Textiles Minister, in a letter to me, said that the Government of India had given assistance to the handloom weavers, by removing the excise duty on hank yarn. Perhaps, the Department does not know that the excise duty on hank yearn was removed long back. It is not that it has been done now. It was done in the year 1967. When Shri Morarji Desai was the Deputy Prime Minister and also the Finance Minister, he was presenting his budget on his birthday, on the request made by the Southern States he said that hank yarn was exempted from the levy of excise duty. This Govt, say, we have exempted excise duty on cross rected yarn also. Who are using

#### [Shri Pragada Kotaih]

the cross reeled yarn? By waiver of excise duty on cross-reeled yarn you are increasing their competitiveness with the powerlooms who are mostly using cross reeled yarn. Thereby you are hitting more the handloom industry again. But there was no reply from them. That is how the things are moving because the powerloom lobby is a powerful lobby. I am not saying these words. When once we met Indiraji, she said, "Powerloom weavers are having a very powerful lobby, but you have no lobby at all." What kind of lobby can we have? Are there any representatives of the handloom industry in the Parliament? The interested people of powerlooms are just wandering in the corridors to meet the parliament Members to work for them. That is how things are going on.

Then the other important raw material is dyes and chemicals. Their prices are increasing, they have doubled or rather trebled also. The green colour was formerly sold for Rs. 500 a k.g. Today it is being sold for Rs. 1500 a k.g. Zari, vat colours, acid colours, naphthol, all are being exported freely to other countries. On the F.O.B value the Government is giving 3 kinds of incentives which comes to 42 per kinds of incentives which comes to 42 per cent. The one is in the form of cash cent. The one is in the form of cash compensatory support, the other is import entitlement and the third is drawbacks of Taxes, total 42 per cent is being allowed on the export of vat naphthol and acid dyes. Who are actually receiving them? They are only 8 or 9 manufacturers who are producing these dyes and chemicals. So, our policies are intended only for the benefit of capitalists and not for the poor handloom weavers. Did they make any arrangement for supply of dyes and chemicals to weavers, They sayithat they have asked the National Handloom Development Corporation at Lucknow to purchase dyes and chemicals and supply them to the primary weavers' societies. I am giving an example. My society at Niddubrolu sent the money to the Corporation which is having its branch at Hyderabad. Nothing came for four to five months. Ultimately I had to make a complaint not only to the Development Commissioner here but also to the State Commissioner. Development the dyes and chemicals had to be purchased in the open market. Is it possible for the National Handloom Development Corporation to purchase dyes and chemicals at stable prices from these capitalist manu-

With regard to yarn our Minister was saying, in his letter dated 21 Oct, 1991 that we have approached the SIMA, that is South India Mill-owners Associations and the Northern India Millowners Association and that they have agreed

to supply yarn at the pre-budget price. Let the Government show one instance where this capitalists of textile mills had helped the handloom weavers in times of crisis. They are trying to exploit the handloom weavers to the maximum extent possible. They N.H.D.C. has already opened depots at Palakol, Bhafiiprolu, Chirala and Mangalagiri. What was the price of the yarn offered for sale? The price for 40s, 10 lbs bundle, was offered at Rs. 274 while in the open market it was being offered for Rs. 262.

This we informed the Government. What did they do ?

Madam, it is no good depending upon the capitalist sector. While intending to provide benefits to the poorer sections, the Government will have to take firm action and procure the yarn from the mills. They must use their special powers. In the past, when Pandit Jawaharlal Nehru was there, when Andhra Kesari Prakasam Pantulu was there, when Rajago-]?alachari was theic, whin we r- vr :< J t-'d our difficulties to them, they would send their officers to break open the godowns, get the yarn in lorries and supply it to the handloom weavers. The same powers could not be used by the present Government to help the handloom weavers. So there is no use depending upon the Textile Mills Associations.

On exports of yarn and on exports of dyes and chemicals, they are paying three kinds of incentives. Why can't they take a portion of it and utilize it to reduce the prices of yarn? The wonderful thing is, the Handloom Cess Act, for the purpose of levying three paise per yard of mill cloth was there in 1953 to provide funds for the development of the handloom industry, but that Act was repealed. Why was it repealed? For what purpose? Did you achieve the object of supplying yarn at steady prices in times of fluctuation operating against the interests of the handloom weavers? No. Then why was the Act repealed? For whose benefit was that Act repealed? Like that they can levy excise duty on mill cloth and power loom cloth which are sold freely in the market and pay some drawbacks to the handloom weavers.

We are producing exportable products. We are paying taxes on the raw materials. But, ultimately, to whom are you giving the drawtacks? To the exporters. They have nothing to do with production? We are producers. We purchase yarn in the market, we purchase dyes and chemicals in the market. We are paying excise duty, we are paving sales tax and cither duties, but the drawbacks are given to the exporters and there is no

share for the producers. Can't they give a share to the handloom weavers who are responsible for paying different kinds of taxes on different raw materials and ultimately producing exportable products for the benefit of the country? Is it entirely for the benefit of the exporters only? The Govt, are not considering that I am not able to understand why they are not able to do that

About reservations, Madam, it is a very long story. Immediately after Independence, in 1948, an Industrial Conference was held. Pandit Jawaharlal Nehru thought of appointing an All-India Cottage Industries Board under the chairmanship of Kamaladevi Chattopadhyaya. A Standing Handlooms Committee w.as also appointed under the chairmanship of Prof. N. G. Ranga, the veteran leader of the Congress and who is an age-old leader of the Congress Party also. Then they had decided that sarees and dhotis and certain other things had to be reserved for handlooms. When that resolution was presented, Shyama Prasad Mookerji, the then Industries Minister in the Cabinet of Pandit Jawaharlal Nehru, could not immediately accept it. By the evening the might have consulted Pandit Jawaharlal Nehru and, in the evening, the then Industries Secretary, S.A. Venkataraman sent a word to Prof. Ranga and said, "you select two of your representatives and the Government will select two of the mills' representatives, and the Textiles Commissioner will be the Chairman of the Committee and they will reserve certain items for the protection of handlooms." That was done on 30th April 1950. For the first time reservations had been made for handlooms under the provisions of the Essential Commodities act. But, unfortunately, during the last 40 years they continue to be on paper only. After repeated representations to the Government, the former Prime Minister V.P. Singh, who was then Commerce Minister in Rajiv Gandhi's Government, introduced a Bill for reserving certain items of cloth to handlooms. That was done in 1985, and in 1986 a notification was issued reserving certain items of the handloom industry.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN ') : Mr. Kotaiah, cnt mi.it.. You. contuue after lunch

SHRI PRAGADA KOTAIAH: After lunch ten minutes more.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN ) : You continue after lunch, at 2-30 p.m.

The House is now adjourned for lunch till 2-30 p.m.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty four minutes past two of the clock. The Vice- Chairman (Dr. Nagen Saikia) in the Chair.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE —Contd

THE FLIGHT OF HANDLOOM WEAVERS OF THE STATE OF ANDHRA PRADESH RESULTING IN STARVATION DEATHS OF MANY OF THEM AND THE ACTION TAKEN BY GOVERNMENT IN REGARDTHERETO—Contd.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Pragada Kotaiah, I think you have already covered the main points. Now, please try to conclude.

SHRI PRAGADA KOTAIAH The measures suggested by the hon. Minister of Textiles are only palliatives. They are not going to solve the problems of the handloom weavers. Handloom weaving Industry provides employment to the villagers all over the country. In Chirala, Andhra Pradesh, most of the looms produce exportable veriaties that is looms produce exportable varieties, that is, Madras handkerchiefs, Madras checks and lungis. These are the three varieties of cloth that are produced in Chirala where there are 20,000 handloom weavers. Since the price of yarn has gone up from August onwards, the producers in the private sector have either slowed down or stopped giving work to the majority of the handloom weavers living there. Though the Government is very particular that 60 per cent of the handlooms shall be brought into the cooperative sector, but so far the Government could bring only one-third of the 40 lakhs of the handlooms. That means 13 lakhs of looms are in the cooperative sector and they are providing employment only to half of them. On the one hand^ they said that the handloom weavers will be brought into the cooperative sector but on the other hand, they are setting up Handloom Development Corporations. May I know from the Minister wehether the Government is interested in the setting up of Handloom Development Corporations managed by officials or whether they are interested in the setting up of cooperatives, as promised by them to bring handloom weavers gradually into the cooperative sector and provide more employment opportunities.

#### [Shri Pragada Kotaiah

Apart from this, there is another class of people generally known as master-weavers, that is, producers in the private sector. In all other sectors, whether he is a member of the cooperative society or whether he is a member of the corporation, all types of assistance are being given, For instance, agriculturists are getting fertilizers at subsidised prices. Similarly, all other social welfare measures are being extended to the people whether they are in the cooperative sector or not. Two-thirds of the handlooms are still in the hands of the master-weavers. They are providing employment to all of them. But there is no provision of working capital for them. There is no provision to suply raw materials to them. There is no provision for marketing their, products. How long should they cotinue like this? Avadhan Committee recommended several years back provision of working capital of the handloom producers in the private sector and marketing of their finished products. But we do not know what has happened to that report. Perhaps, it is in the cold storage. If the Government is interested in the cooperative sector or in the corporation or any other sector, they should spell it out. How are they going to help the corporations, cooperatives and the producers in the private sector?

Sir. coming to the point of yarn, it is not good to ask the mill-owners to supply the yarn. It is below the dignity of this Government. They should not take the yarn from the mill-owers' asso ciation. I hope under the dynamic and deicated leadership of our Prime Minister, he would see that the yarn is supplied to the handloom weavers at the prebudget prices. They should order them if they have powers. Other wise, they will have to seek powers under a legislation and procure yarn from the mills at stabilised prices. What did Mr T.T. Krishnamachari, in the year 1953, intorducine the Handloom Cess Bill, say? "The Government shall supply yarn at stead prices in spite of the market fluctuations operating against them". That has been there till now. Therefore, I request the Government to enact a legislation to enforce the stipulation that the mills in the private sector, the NTC and also the cooperatives sector should procure hank yarn, standard yarn, not bad yarn to the extent of 50 per cent and thai yarn should be procured by the NHDC at the Centre and the State apex societies at stabilised prices, to be stabilised by utry stabilis ation committee. Sir, the Government has got a provision of Rs. 6 crores in the Budget in the Textiles Ministry. For what purpose? To stabilise cotton prices. Since

at the present juncture, that money may be appropriated mainly to the handle om sector and yarn may be supplied at subsidised prices with the grant of Rs. 6 crores proposed to be spent on cotton because they are already getting higher prices. That is what we understand. That money should be diverted. If it is not possible, the Government can provide at least Rs. 10 crores as an immediate measure of relief and provide subsidised yarn to handloom weaver through NHDC and the State apex societies for which they will have to allow, empower and strengthen the NHDC and the State apex societies on the lines of the FCI.

Coming to the reservation point, the most important point, what do legal experts say? The 1985 Act was stayed by theSupreme Court and the notification issued under the Act was also stayed by the Supreme Court in the year 1986. During the past five years, the Government was sleeping over the decision, the Supreme Court order. They did not make any effort to get the stays vacated. Therefore, Sir, the reservations said to have been made for handloom continue on paper. Under the present circumstances, what the Government shall do? The legal opinion is like this:

The proposed inclusion of the Handloom (Reservation of Articles for Production) Act, 1985 in the Ninth Schedule does not put an end to the litigation because while the Act will be beyond the scope of judicial review, the order issued under section 3 of the Act, by which the actual reservation of articles for handlooms is made, cannot be protected from litigation. It is, therefore, suggested that the Act, 1985 may be so amended as to include a separate section specifying the main articles of reservation for handlooms such as sarees, coloured, red, check and tie and dye dhotis and lungis, bedsheets, woven from cotton and natural silk so that the validity of such reservation made through the Act that is, included in the Ninth Schedule could not be questioned in any court of law. In regard to the other minor articles such as shirting towels, etc., orders of reservation for handlooms can be issued from time to time under section 3 of the Act, 1985 as per the recommendations of the Advisory Committee to be appointed under section 4. Such orders of reservations can, of course, be challenged in courts of law but the mischief caused will be minimal.

It is, therefore, earnestly urgedthat a bill to amend suitably the Hand looms (Reservation of Articles for Production) Act, 1985 may be introduced in the Parliament and the amended Act included in the Ninth Schedule through a Constitution Amendment Bill. The suggested legislation will enable the Government to effectively enforce the legislation I and the reservations made to handlooms under the provisions of the Act."

The forty-years old policy decision of protecting the handloom industry and stop the gradual decline that is occurring in the employment opportunities in the handloom industry will be implemented for the benefit of handloms. Sir, the Govrnment of India will have to spell out their textile policy first. See, during the Seventh Plan, when they wanted the production of cloth to the extent of only (Interruptions)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please conclude.

### श्री **छोट्माई पटेल**(गुजरात): गरीबों की भ्रत्वज़ है इनको ज्यादा टाइम दे दीजिए।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): He has already spoken enough. Please try to conclude.

SHRI PRAGADA KOTAIAH:
There are already mils with 2,10,000 looms.
They are capable of producing 5,000 million
metres of cloth. There are 11,00,000
powerlooms operating in the country,
capable of producing 20,000 million metres
of cloth. Forty lakh handlooms when
provided employment throughout the year,
are capable of producing 6,000 million
metres of cloth. The total comes to 31,000
million metres of cloth as against the total
requirement of 15,000 million metres of
cloth. Therefore, the Government will have
to spell out specifically what their future
policy is. Under the liberalised Industrial
Policy, the capitalists anywhere in the
country can set up powerlooms without
obtaining any licence or without paying any
licence fees to anybody. Therefore, what
shall be the policy under the liberalised
Industrial Policy? Therefore, the
Government will have to spell out the textile
policy so as to provide full and continuous
employment to the handloom weavers. We
are spending crores and crores of rupees in
the name of generation of employment. I am
living in Ponnur Municipality. In Ponnur
Municipality, the Government has given Rs.
4 lakhs under the Jawahar Rozgar Yojana,
that is subsidy of Rs. 12 lakhs had been
obtained from the bank and about 240
people have been given loans to the extent of
Rs. 16 lakhs. But is there any evaluation to

whether they have properly utilised the money? Has any employment been generated? I raised this matter in the bankers' meeting to know whether they have any evaluation machinery to know that the amount spent in the name of generation of employment is being properly utilised. There was no reply from the bankers. Therefore, the Government will have to consider that thing, Sir. The Government is consuming cloth worth hundreds of crores of rupees. During the Second World War we were in Madras. (Interruptions).

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Kotaiah, I know you are very much associated with the subject and you can speak for hours together. But you shall have to conclude.

SHRI PRAGADA KOTAIAH: Sir, I will conclude within ten minutes. I would like to say a few words on this. We were producing *Do-Suty* cloth, Magiri, drills, bedsheets, napkins, all these varieties. The Defence Department had placed an order With the Madras Provincial Handloom Weavers Cooperative Society and we had produced them because then the mills were not in a position to produce all defence requirements cloth. They had entrusted the production to the weavers' Coopertive. Why can't we adopt a similar policy now? There are several consuming departments. What I say, Sir, is that we are not profiteers; we are not exprters; we are only workers. Let the Government give yarn. Let the Government give chemicals, pay minimum wages for producing the type of cloth which they want and give some 70 per cent margin to the society which takes up the production. Therefore, Sir, we are requesting that the Government should select such other varieties that can be conveniently and profitably produced by handlooms on conversion basis. We don't want single tender system, price system, this and that as we are not in possession of the raw-material.

Therefore, you should provide employment to us by producing your own varieties on conversion basis.

With regard ta rehabilitation, what I want to submit is that thousands of handloom weavers have lost their employment due to floods and other things. Their looms have been lost, their yarn has been lost, their houses have collapsed. The Government has spent 63 crores of rupees for the rehabilitation of mill workers in the closed mills during the last five years When I put a question to the Government, they said that not a single pie had been spent for the rehabilitation of hand loom-weavers. Is this the social justice we are aiming at ? Is this the social justice

224 Public Imvortanne

[Shri Pragada Kotaiah] that for a few tthousands of workers in the mills you have spent 63 crores of rupees, but for the rehabilitation of handloom-weavers suffering because of floods or cyclone\* or rains you did not spend a single pie? This is how the Governments are functioning, Sir! Many people say that you are having an outdated loom. Sir, I am a traditional handloom weaver. In the good olden days we had old throw-In the good olden days we had old throwshuttle looms. Nowadays we are having fly-In the past we had travelling
We are now having rollerstem. We are having shuttle looms. warping system. warping dobbies, We are having draw-boy harness. system. Jacquards all With the improved implements we are capable of producing. We, sitting in the rural parts of the country are able to produce cloth required by persons living in America, in England, in Germany. You can understand that these skills would have expired but for us. Our cottages are the institutes. The Government has not set up any institute to train the handloom-weavers. Our cottage is the institute. The implements owned by our forefathers are the implements lor training. forefathers and ir.others are the ors to give necessary skill. We are Our instructors to give necessary skill. We are producing the cloth required ty the, foreigners also. In the olden days we requi red two to three persons to produce a solid water effect. Nowadays we don't require two, three people. We have all ranged the mechanism in such a way that E!1 the three shuttles car. travel in the same shed to the extent required and we are producing solid bolder effect. Sir, kindly see that we are alive in this country, not only in the interest of the handloom weavers but in the interest of the country also.

In conclusion 1 would like to ray one word only. In 1934, the then Govenor-Geneial perhaps lord Ecntinck, in a report to the British Parliament stated that all the burial grounds in the five lakh villags of India had turned white because of the skeletons spread ever them. Why? Because of the atrocities of the East India Company.

Our Government weeded to the welfare cf the weaker sections of society and the socialist pattern of society sbaVv immediately come forward to help them. It should not depend upon the capitalists. It is very unfortunate that the very unfortunate that the administrative machinery is not having a posiUve apprtach. I would urge the admitw&tt ative machinery to have a positive ao-ptaoch to help the weaker sections of 0 f society. It should not have a negative appicach. The acministrative mabinery should not come in the way of help ing poorer sections of people. The administrative machinery should help the helpless and helpless sections of scoiety. I don't know why they can't come and say, "Help is here." We have modernised looms, Eut we cannot shout slogans and make noise, but this hen. House can certainly consider and bring pressure upon the Government, to help the helpless handloom weavers of this country.

SHRI K. K. VEERAPPAN (Tamil Nadu): Sir, I associate myself with the views expressed by my friend, Mr. Kotaiah. I request the Central Government to take whatever immeidiate action it deems fit and provide all help to the suffering handloom-weavers. suffering

SHRI CHHOTUBHAI PATEL: Mr. Vice-Chairman, Sir, I also want to associate myself with Mr. Pragada Kotaiah. (Interruptions)....

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): No. He has already spoken and the Minister is here. He has taken note of it.

SHRI M.S. GURUPADASWAMY (Uttar Pradesh): Mr. Vice-Chairman, Sir, there are three sectors in the textile industry. There is mill sector; there is powerloom sector: there is handloom sector. Fop the last so many years there has been overlapping of interests and even conflict overiapping of interests and even conflict among these sectors and the Government has been really pressed by all these sectors one time or the other. I feel that the textile polices announced earlier may, perhaps, require a second look on the part of the Government in view of the various problems that have come up. The earlier policies and strategies followed by the Government do not seem to have resolved Government do not seem to have resolved all the critical issues confronting the textile industry as such. Among these three sectors, the weaker sector is, naturally and obviously the handloom sector. This sector has been employing a large number of people. It has got a great employment potential and it has got a history of its own.

At the present moment, the handloom industry is facing various problems of which two or three are critical. One is the prices of yearn and other materials such as prices of yearn and other materials such as chemicals, dyes, zaries, etc. Second is the availability of yarn and other materials. They are not easily available to the handloom sector. Besides this, the handloom sector is also faced with marketing of the products. They do not have institutional finance. J They do not have institutions strong i enough to take care of thier day-to-day problem and the care of thier day-to-day problem and the co-operatives in the handloom sector are weak. They are not very strong.

3.60 P.M.

All these things have added to the present critical situation that prevails in the handloom sector. I feel the Governmen j has to take a long term view to soIA

their basic problem. The problem faced by these three sectors have to be clearly demarcated. This demarcation is already therre, but of late the powerloom sector is encroaching the territory of the handloom sector. The weavers of the handloom sector have become more vulnerable. Sir, the Government some time back decided to export cotton. I am totally against this. When the cotton itself is in short supply, when the yearn is not available to the weavers, the export of cotton or cotton yarn is definitely against the interest of the handloom weavers. I am aware of the difficulties involved when you decide to export. whice a commitment is made we have to honour it. That is the difficulty. But I only wish to suggest that with the experience that we had in the past we know the product trends of cotton and cotton yarn, the capacity, and keeping in view all these things-we should make a rational allocation so that domestic requirements are also met. By all means you can export, we do require foreign exchange, but it should be subject to domestic demand. The domestic market has to be taken care ' of. The handloom industry is in dire straits in every part of the country, but it is particularly so in the State of Andhra Pradesh. More the situation is very critical I am not going into the question whether there have been starvation deaths because the handloom weavers are not getting any work. But the fact remains that there have been deaths of handloom weavers, not one or two, but nearly 100 or even more than 100. They have died and I am told in Prakasam district, there have been suicides also, the reason being the handloom industries do not get adequate supply of yarn, and the Government is rath3r indifferent and callous in Andhra Pradesh in regard to their demands. In Karnataka from where I coem, there is a similar situation. A similar situation prevails elsewhere alsp. But it is acute in Andhra Pradesh. I plead with the Government that they sould evolve a preag-matic policy whereby the powerloom sector does not encroach upon the handloom sector. In other words, the powerloom sector should not enter the territory of the handloom sector. There should be a division of sectors and this division has got to be maintained as far as possible and we have to give more help, more assistance, to the most vulnerable sections of the textile area, that is, the handloom sector.

Sir, we have been permitting the export of yarn also and I think a second look is necessary now as to whether some regulation or postponement of export of yam can be done so that the needs of the handloom sector may be met fully and adequately.

Finally, one word about the organizational or institutional set-up. It is weak,

Public *Importance* as I said earlier, and I think some thought should be given to thetuestion of streng-thenng the co-operatives in the handloom sector. Individual weavers will not be in a position to compete ith the powerloom sector because powerloom is more powerful. To meet this challenge from the powerloom sector I do not want to stifle the powerlooms the handloom sector should be strengthened and the only way is to give them institutional advantage over the powerloom sector and the co-ooeratives have got to be strengthened in this regard and there bas got to be adequate finance. I am not pleading for subsidy here. But I am pleading for tax concesions for the handloom sector. *i* think the Government is ging into this question as to the ways in which there can be tax reliefs so that the handloom cloth can be mde more competitive with the cloth produced by the powerlooms and the mills. Sometime past, we had thought of an approach whereby those materials, those fabrics, that could be manufactured by the handloom er sector would not at all be given to the other sectors. We have to find out what that division can be brought about now. I would like him to think about it. It is not being implemented now, I think Sometime in the late 'seventies it was done and it was given up. Such of those fabrics as can be successfully manufactured by the handloom sector should be reserved for the handlooms only. I am not going into the question of including the Act in the Ninth Schedule of the Constitution and my friend has already touched upon that aspect. But would say that every step has got to be taken to strengthen the handloom sector.

to a matter of

Then, Sir, the training programme has got to be strengthened. Sir, this is a competitive world and there is no use competitive world and there is no use going back to the 'forties or the 'fifties. The handloom sector has also got to compete with the other sectors. Therefore, I would like the handloom weavers to be trained properly. There should be modernisation. There should be improvements in the techniques, improvements in the looms, improvement in the marketing techniques and improveprovements in the looms, improvement in the marketing techniques and improvements in every field. So, modernisation should not be shelved. If we do n't, I think, the handloom sector will die a natural death. The question is not of solving one or two problems of the handloom sector. The problem before us is its survival and whether the handloom sector can survive in the modern competii-tive world where modern technology operates world where modern technology operates ruthlessly. Therefore, I say that the handloom sector should also modernise itself and should become effective and competent. Thank you, Sir.

SHRI A. G. KULKARNI (Mal rashtra): Thank you, Sir, for giving me KULKARNI (Maha(Shri A. G. Kulkarani) me an opportunity to participate in a very useful and constructive discussion initiated by my friend, Mr. Pragada Kotaiah. Mr. Vice-Chairman, Sir, I agree with the emotional appeal which my old friend Pragada Kotaiah has made. I am one with him, and I have got all the sympathies for the handloom weavers in their difficulties.

Having said so, Mr. Vice-Chairman, Sir, I appeal to the House and to this Government that once for all the Government must go into the intricacies and the nitty-gritty problems of the textile industry as such.

Mr. Vice-Chairman, Sir, in 1985, the Government announced a textile policy, and the expertise was included in that Committee when Mr. Ram Niwas Mirdha and his predecessor were there in charge of the Ministry. I had various discussions at various levels at that time. Mr. Vice-Chairman, Sir, as my friend Mr. Gurupadaswamy has just now said, the project of the control Gurupadaswamy has just now said, there is no use invoking the history of this country's freedom struggle and what Gandhi, Nehru and all other leaders have said. We are in the present world where only the technology counts. And if one has to live in the liberalised economy which the Prime Minister and his, Government has initiated, one has to definitely go in for technological innovations in every sector. Mr. Vice-Chairman, Sir, I do assert that after 1989, during the interregnum of the two short Governments of Mr. V.P. Singh and Mr. Chandra Shekhar, there was a total mess of the textile policy, During the later period of Rajiv Gandhi, as there was a demand that some review should be taken, the Abid Hussain Committee was appointed. The Abid Hussain Committee was appointed to find out that the ailment was appointed to find out that the affinent is of the handloom industry because of the new textile policy. Mr. Vice-Chairman, Sir, I am very sorry to say that in these two periods of various Governments, the textile policy was in a mess. But, now it is incumbent upon the Government of Mr. Narsimha Rao and my party that when we have my party that liberalised the at when we have the economy, when we are inviting the technology into this country to create more economic resources and more employment opportunities, there must be some innovation in the textile policy itself. And much water has flown after the recom-endatkms of tht Abid Hussain Committee also. Sir, there is no textile Committee also. Sir, there is no textile policy at present. The textile policy is manifest only in the failure of all the sector.-whether it is handoloom or powerloom or organised mill sector, and all are sufferers, and all are at the end of suffering. Mr. Vice-Chairman, political pressure are being brought on the Government to mend and dent the policy and find out which sector or which vested. and find out which sector or which vested

interest is benefited from the policy which the Government may announce. When I say that political pressures are being built up, my friends who are talking on handloom will sympathise with that. There is another sector which is pressuris-ing the Government to export cotton. I don't understand how two contradictory things can produce one better result. Farmers want cotton to be exported. Handloom weavers want yarn at cheaper price. How can there two things happen? They cannot happen. Mr. Vice-Chairman, I quote from a different paper prepared by our organisation, cooperative organisation.
"The price of cott"r. from October, 1990 to the end of August, 199], has increased by 60 to 100 per cent. Yarn price-cotton by 60 to 100 per cent. Yarn price-cotton being the main raw material-increased by 14 to 25 per cent". So, 1 pleased with the Minister, Shri Ashok Gchlot, and I'wrote him a letter (hat in this policy the Government has created 100 per cent exporting unit?. Then the Government wanted aggressive exports to earn foreign exchange. Suddenly, you cio'cd down the channel of exports where contracts were made. Mr. Vice-Chairman, I have a paper dated 9 October, 1991 when the Textiles Secretary was addressed in the matter who Secretary was addressed in the matter who held a meeting on 7th October, Sir, the apex organisation, Indian cotton Mills Federation has agreed and they have said, the industry has agreed to make available two nominees, Development Commissioner of Handlooms and the Director, Handlooms for Andhra Pradesh, Tamil Nadu, West Bengal, Uttar Pradesh and NHDC. How has yarn been made available at pre-budget price? Here is the Abdid Hassin Compilities Parest which Abid Hussain Committee Report, which says, it has gone into the difficulties of the handloom weavers. They say that the major problem facing handlooms if the hank yarn. At present 40 per cent of the hank yarn. At present 40 per cent of the production is hank-yarn. It is not that it is not producing any hank yarn. The difficulty — Mr. Kotaiah has rightly printed out —is the organisational weakness in this sector. I am as much connected with handloom and powerloom as Mr. Kotaiah is connected. He and I were President ard Vice-President respectively, of the cooperative organisation for 17 years. He was Vice-President and I was President. We all along insisted on the Government for a policy on textiles. policy on textiles.

### SHRI M.S. GURUPADASWAMY : Did you quarrel?

SHRI A.G. KULKARNI: No. Shri Pragada Kotaiah is a dedicated person. He is a Gandhian and I am proud of him. He has his views; I have my own views. When he came to me with some letter, I said: "Why are you involving me? I represent a different sector". The point is, T am a person who believes in the new technology, who believes in

exports, who believes in bringing more money in this country. That is why I appeal to the entire House. Don't be emotional; be rational and pragmatic. The prices I quoted are authorised prices. Cotton prices in this country are 30 to 35 per cent above the international prices .(Interruptions). This is an example of emotional politicking. Probably he has some relative who is a farmer and he wants cotton to be exported and poor Mr. Gehlot is unnecessarily pressurised and pinched. What I wanted to say is, even if you want to solve Mr. Pragata's problem or anybody's problem, you evolve a rational whether handloom or power loom, whether it grow or does not grow, because this sector is growing and is growing on its on strength. It does not require any body's meharbani either of the Government or the bank. It is growing on its own strength. Even fanners are producing and they do not require assistance from you for growing grapes or mangoes. We grow grapes which are exported to France, and we get ten times more price than what the Government can more price than what the Government can get. This is a new technological advent. So, for Heaven's sake, I request, don't get yourself involved into these conflicting views; you should have a rational textile policy where the interest of the cotton farmers has to be protected, because unless the cotton grower is protected, handloom weaver cannot be protected whatever you may wish. We may spend thousands of crores on subsidy to the handloom weavers but we will have to give this subsidy for the entire life which we may not subsidy for the entire life which we may not be able to do. So, I would only say that the Government has no textile policy. Please evolve a textile policy which is rational.

With regard to cotton exports, here is the Agriculture Ministry also at the throat of Mr. Gehlot.

मि. गहलोत की हःलत बहुत खराब हो गयी है। बलराम जी ब्रांते हैं, उनका गला पकड़ते हैं और कहते हैं कि कटन एक्सपोर्ट करो । प्रागदा कोटैया आते हैं, दह बोलते हैं कि यार्न की प्राइस नीचे लाखो । कहां से करेंगे ? यह उनके बस में नहीं है।

So, evolve a policy as a Government policy where value-added is the only crition for textile exports. By exporting cotton, what are you going to do? You know I am a cotton yarn exporter from the co-operative spinning mills. I am not a private sector man. We have got formidable 30 per cent production ta this country through co-operative sector. But the difficulty of m friend, Mr. Pra«»da Kotaiah is tha y Andhra

is lacking in co-operative infi arstructure while Tamil Nadu has got a formidable while Tamil Nadu has got a formidable co-operative infrastructure. So, such problems do not arise there, and it was due to Mr. Venkataraman, who is our President, that a rational policy was evolved in Tamil Nadu. So, it is very necessary that a textile policy is evolved which is rational and an aggregative expects. which is rational and an aggressive export policy. We have built up export during the last 15 years by exporting cotton yarn. Southern mills in Tamil Nadu are the best cotton yam producers and they are exporting hank yarn which is never exported.

So don't go by emotions. What I to say is So, don't go by emotions. What I to say is that

### गलतफहमी मत करना । यार्न का कभी एक्सपोर्ट हुन्ना ही नही । गवर्नमेंट परमीशन देता नहीं और होता ही नहीं

the policy should be that the handloom weavers get the yam of 40s. Here is an organisation and when we talked with that organisation, they said, "Please give us one man who will lift all the yam" But there are difficulties because in Uttar Pradesh, co-operative infrastructure is not there. Also, in Andhra Pradesh, there is no co-operative infrastructure But Tamil Nadu, Karnataka and Orrisa have a viable co-operative infrastucture. I would request Mr. Gehlot to sustain the exports which we had buit built up. You have now removed all the restrictions except between 40s and 60s. But this is also irrelevant, irrational and uncalled for. Another factor you have to take into consideration is that in the East European community, bilateral trade has been wiped off because even communist country has closed its door They have no money to purchase anything in bilateral trade. So we can sell yarn only to Japan, Korea, Australia, Hong Kong, Taiwan and Europe. They Hong Kong, Taiwan and Europe require the tarn between 20s and 60s. By removing this small gap, 40s and 60s the yam which is destamed for export and where Commintments have been made ispiled up at Bombay Port This is worth

50 crores of rupees, from co-operatives aloan .I would plead with you that this problem and Mr. Pragada's problem are problem and Mr. Pragada's problem are two different problems, This is the. Yarn which is meant for export, For which contracts had been entered into.So don't disturb the export channel. We took 10 years to build up the export. This is a very important aspect. Unless you satisfy the cotton growers, the handloom weavers' problems are not going to be solved, whatever Mr.. Pragada or Mr. Sivaji or I may say. Mr. Pragada wanted yarn at a cheaper rate. I request the Government

to envolve a new policy

(Shri A. G. Kulkarni)

There is no necessity for a review at all. Every material is with your Ministry. For heaven's sake, the Government should have....(.Interruptions)

SHRI PRAGADA KOTAIAH: It is not the problem of Pragada alone. It is the problem of millions of people. They have to live. They are not to die.

SHRI A.G. KULKARNI: I understand that it is the problem of millions. But farmers are in crores.

SHRI PRAGADA KOTAIAH: They are very powerful and vocal. The helpless are the handloom weavers.

SHRI A.G. KULKARNI : Please permit Kotaiah to fight with Sivaji.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I can't permit anybody to fight here in the House. I shall only request you to conclude.

SHRI A.G. KULKARNI: I am concluding now. I only plead that the Government must have a rational policy and have a value-added export. Unless they are permitted to export that small portion of 40s and 60s, crores of rupees would only be thrown into dustbins and water. Since exports have been committed and bilateral trade has laready been finished, for heaven's sake, do this in the interest of your Government's policy of liberalising the economy and the invention and advent of technology.

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, I draw the attention of the Government, through you, to the sad plight, the pathetic condition, and the suffering of the millions of handloom weavers. I share the concern expressed by Mr. Pragada Kotaiah regarding the starvation deaths....

SHRI A.G. KULKARNI : I also wept, my dear.

SHRI V. GOPALSAMY: I share his concern regarding the starvation deaths which took place in the State of Andhra Pradesh. Seventy-three handloom weavers dirtd of starvation, died of hunger. Of them, seven committed suicide. It is a story of desolation and despair, and of death. 'Reports of starvation' deaths and of suicides triggered by sheer desperation are currently filtering out of the area with disquieting regularity.' This is what has been reported in the "Frontline'. An investigation team from the 'Front line' visted the State of Andhra Pradesh and, in their report, they have said: '\_\_\_the current situation in the

said: the current situation in the weaving communities of Guntur and Prakasam districts is one of sharply

deteriorating conditions of life. Many weavers and their families, already existing below the threshold of poverty, seem posied to descend beyond the point of physical survival unless intervention is decisive, large-scale and imediate'. Sir, I can quota the agonised cry of the handloom weavers, which appeared in the 'Indian Express'. One weaver said—I quote:

"If you cannot protect the handlooms of provide us with some other employment, please give us endrinpoison -

so that we can all end our lives *en masse* rather than struggle with underemployment, poverty, malnutrition, disease and slow death, says a seventy-year old handloom weaver, Mr. S. Ramakotaiah of Ipurupalem near Chirala".

Sir, after many years of Independence, this is the position. One shudders to read the news that people die of hunger and starvation. After implmentation of so many Five-Year Plans, after spending cores of\* rupees, people of die of hunger and starvation. It is not happneing in Ethiopia. It is happeing in India.

What are the reason for this problem? This is a problem of seventeen million people who are engaged in this industry in the country. Seventeen million. The Father of the Nation rightly said that 'the handloom weavers in the country are bleaching with their own blood and tear'. From different directions, the handloom weavers are persecuted. The sufferings of the handloom weavers are mainly due to the hike in the price of yarn, the non-availability of yarn, and the impossiblity of selling the cloth they weave. These are the three main problems. Sir, following the export of 700 million kg. of yarn till September this year—as against 40 million kg. in 1989, and 90 million kg, in 1990—the yarn price registered a steep hike after the Budget presentation. The price of yarn—40 count—rose from Rs. 125 in 1985, to Rs. 250 in 1990, and jumped to Rs. 330, for a bundle of 4.5 kg., in July this year. Similarly, the price of 80 count yarn increased from Rs. 550 a bundle in December last year to Rs. 700 in July this year. The increase in yarn price pushed up the price of a handloom lungi by Rs, 6 and a Zari Sari by Rs. 20, The handloom Industry could not absorb the price rise immediately owing to stiff competition from the powerlooms. While a zari sari produced on handloom costs Rs. 160, the powerlooms are flooding the market with printed saris for just Rs. 90. Thus the handlooms already handicapped on the price front vis-a-vis the powerlooms, find it difficult to increase the price.

Meanwhile, the glut in the market has compelled the master-weavers to reduce their production by 30 to 50 per cent. This has made some looms idle or has reduced their work. Consequently, the income of the hapless handloom weaver has dwindled from Rs. 500 to Rs. 300 a month at a time when the prices of all essential commodities like rice, dhal and edible oil are skyrocketing.

Sir, stocks are piling up forcing the weaver to reduce his production. Here again I quote the tragic story of another ouple. An aged couple used to live by weaving four lengths of Janata dhotis to earn Rs. 240 a month in Bhattiprolu village. When the husband could not weave due to failing eye-sight, the wife, Nagamalleswary aged 58, took upon herself the task and wove three lengths to earn Rs. 180 a month. But following the glut in the market, the master weaver gave her work only for two lengths reducing her income to Rs. 130. Despite weaving for 10 hours a day, she could not provide one meal a day to the family. Distressed and malnourished, she died. As life should move on without wife or eyesight, her husband, Mr. Venkatara-maiah, aged 65, now weaves dhotis on his loom to keep hunger at bay.

Sir, there are many stories, heartrending stories. Here is a case when the wife of a weaver suffered an abortion. He had to weaver suffered an abortion. He had to sell away his loom to meet the medical expenses of Rs. 1000. He borrowed a loom for Rs. 30 a month and continued his vocation. But following the glut, his income dwindled and to look after his sick wife he pledged the yarn supplied by the master weaver. When the master-weaver coerced him to produce the cloth, he committed suicide. he committed suicide.

Sir, it is high time for the Government to come to the rescue of these people. Again the. Frontline's investigation team Again the. Frontline's investigation team has reported that unless it comes to their rescue, the life of the Weavers will become more miserable. There are an estimated 3.5 million handlooms in the country, supporting roughly 17 million people. Of this, Andhra Pradesh has an estimated 525,000 handlooms on which some 2.5. million people subsist. But, Sir, the State of Tamil. Nadu has got the highest number of handlooms, 5,56,000 looms where about 3 million people are looms where about 3 million people are engaged in handloom weaving. Mr. Kulkarni has correctly stated about Tamil Nadu. So, I would request the Government, through you, Sir, to persuade the Andhra Government. The same party is ruling both at the Centre and in the State. They should make a thorough study to see what steps have been taken in Tamil Nadu in this sector to protect the Tamil Nadu in this sector to protect the handloom weaver. Sir, even three-four decades ago the evolutionary leader of social justice,

Periyar, revered leader Anna and my mentor and leader Dr. Karunanidhi, all these leaders of the Dravidian movement, when there was a glut in the market, when crisis was faced by the handloom weavers, when the weavers could not sell their stocks, they carried on their own shoulders in the streets to sell the cloth which gave a tremendous fillip to the people to purchase. My leader, Dr. Kalaignar, did the same thing in 1973 when there were a crisic again when the when there was a crisis again when the weavers could not sell the cloth they had

Sir, Mr. Kulkarni has referred to co-operative spinning mills. There are 18 cooperative spinning mills in the State of Tamil Nadu. Of course, there were losses before we came to power, just two yesirs back. When we came to power, the spining mills were incurring losses to the stune of Rs. 35 crores, but because certain steps were taken by us, the same spining mills started earning profits. Sir, through the cooperative spinning mills we supplied yarn to the weavers' cooperative societies, and there exist 1,650 weavers' cooperative societies in the State of Tamil Nadu. Yarn was supplied, subsidy was given and every month the cloth was sold because a rebet, was given. Of source becuase rebate was given. Of course, when we were in in power in 1976, 90 days' rebate was given. Subsequently it was reduced to 60 days and 30 days. (*Time bell rings*) Sir, kindly give some more time-four, five minutes.

Again the weavers were terribly affected. When we came back to power again, at the beginning of 1989 the rebate was increased again. Ninety days' rebate was given an later it was increased to 100 days' rebate. Nowhere else in the country but only in the State of Tamil Nadu was 100 days' rebate given and, therefore, they could get yarn.

SHRI PRAGADA KOTAIAH: It was allowed in Madras. Let them also adopt it....(Interruptions)...

SHRI V. GOPALSAMY: You have to make a deep study of what steps we had taken in Tamil Nadu to solve the problems of the weavers.

SHRIMATI BIJOYA CHAKRA-VARTY (Assam) In Assam, everywhere ...(Interruptions)

SHRI V. GOPALSAMY: When your time comes, you tell about Assam. This is very important because the whole country is racing this problem. Please let me complete.

Then, by conducting exhibitions and giving encouragement to the handloom

[Shri V. Gopalsamy] weavers to sell their cloth, Coptex earned a profit of Rs. 3 crores during our regime. A subsidy of Rs. 42 crores was given to the weavers because we gave 100 days' rebate. We also implmented a housing scheme. concrete houses were constructed, and in one concrete house they could operate two handlooms. Reservation of cloth of particular categories was made, and it had been accepted by the Central Government and many State Gentral Government and many State Governments. This reservation policy should be strictly implemented. So, cloth was categorized and there was reservation of cloth for handloom weavers. We had an insurance scheme also and we gave Rs. 10,000 if a weaver So, the insurance sche\me should also be expanded. Modernization of handlooms to the tune of Rs. 31 crores as estimated. New Design Centres should be encouraged. Then only they can compete with the power loom industry. Therefore, during those two and a half years there was no agitation in Tamil Nadu. Thoug there were three million handloom weavers in Tamil Nadu, there was no agitation there during our time. But now, some problems have cropped up again. Some days back, 3,000 handloom weavers courted arrest in Kanchee-puram and some were arrested in Madurai also.

Mr. Gehlot has taken keen interest in the mat;er-he is a dedicated man. Therefore, 1 would बंद कर दिया और हैंडल्म न खरीदकर like to inform (he Government that the steps taken by ihe Tamil Nadu Government in the handloom sector during our tenure-during the tenure of the DMK Government--to solve the problems of the handloom weavers wJuld guide them. Therefore, I would like to insist upon the Government of India हुम्रा कि सरकार ने हजाजत दे दी 13 giving protection to handlooms by reserving certain varieties of cloth for their exclusive production in the handloom sector. Again, there should be design support and provision of technological inputs through a number of weaver service societies in our country, which has been admitted by the Minister in reDlv to a question. That should be immediately implemented. Then only can you erase the tears of the weavers. Otherwise, you cannot stop the starvation deaths.

श्री चतुरानन मिश्र (बिहार): खप-सभाष्यक्ष महोदय, मैं माननीय सदस्य कोटैय्या साहब का बहुत शुक्रगुजार हूं कि उन्होंने एक बहुत ही महत्वपूर्ण सवाल को उठाया है और हैंडलूम खबोग के बारे में और जो भूख से मर रहे हैं उनके बारे में यह बहुत ही जरूरी प्रश्न था

जिसको उन्होंने यहां उठाया है । यह भी अच्छी बात है कि उन्होंने काफी तफसील में बहुत सी बोतों को रखा। में जो आपसे कहना चाहता हूं वह यह है कि मेरा अनुभव आंध्र का यह है कि तीत साल पहले भी में वहां गया था जब 9 ब्रादमी भर गए थे जो हैंडलूम के पर्कर थे और तीन किसान भर गए थे जो रूई की खेतीं करते उस राज्य में। इसलिए मैं जो भी वहां हंगर डैंथ हुई है उसके लिए भारत सरकार की छोर राज्य सरकार की जो नीति है इसको इसके निए सीधे-सीधे जिम्मेदार मानता हं। जो केन्द्रीय बजट ग्रन्था इसके बाद जैसा कि कई मानवीय सदस्यों ने कहा है धागे की कीमत बेतहाशा बढ़ गई है। पहला कारण इन अभागे लोगों के मरने का यह है कि आपके बजट का यह नतीजा है। दूसरा कारण यह है कि खुद वहां की सरकार ने हैंडलुम कपड़ा खरीदना पावरलुम का कलड़ा अपने राज्य सरकार के इस्तेमाल के लिए, बर्दी धगैरह के लिए खरीदा गया। तीसरा झमान्यपूर्ण साम यह लाख बेल्स काटन का ऐक्सपोर्ट करने की जिसके चलते उसके दाम बढ़ गए। इसी तरह धागे कः भी निर्यात हुछ। जिसके चलते उसके दाम और वढ़ गए।

महोदय, कई माननीय तस्यों ने बताया है कि किस तरह से धारे का दाम तेजी से बढ़ा है। मैं केन्द्रीय सरकार के मंत्री महोदय से जानना चाहता हूं कि धाबिद हुसैन कमेटी की जो रिपोर्ट है उसकी धनुशंसाधों की सरकार ने क्यों लागू नहीं किया है। इसका परिणाम यह हुआ कि सरकार अविद हुसैन साहब की कब करती है लेकिन उनकी रिपोर्ट को इन उद्योगों के लिए उन्होंने नहीं माना और इसका नतीजा यह हुआ कि हमारे लोग आज भूखे मर रहे हैं। यह तमाम लोगों के लिए जज्जा की बात है।

श्रीमन्, इकानामिक टाइम्स कोई राजचीतिक प्रखबार नहीं है, मैं उसके संपादकीय दिनांक 2 नवंबर का एक वाक्य फ्रापको पढ़कर सुनाता हूं--

"The State Government has brushed aside these deaths as resulting largely from ill health and oldage, this approach betrays a complete indifference and apathy to the manifold problems of handloom weavers."

क्समें सरकार को सीधे-सीधे जिम्मे-दार ठहराया गया है। ये गरीब लोग कब मर रहे हैं? ये तब मर रहे हैं जब कि उद्योगपितयों का मुनाफा इस देश में कई गुना तेजी से बढ़ गया है। मैं अप्यको फिर इकानामिक टइम्झ का ही जो संपादिकीय है उसका कुछ थोड़ा सा हिस्सा पढ़कर सुनाना चाहता हैं—

"The consolidated financial results of 650 listed companies for the first half of 1991-92, published in this paper on Monday, show that the corporate sector has fared much better than expected. Sales have risen by 22 per cent, operating profits by 32 per cant, gross profits by 34 per cent and net profits by 25 per cent.

Again,

"Most companies hvae been able to beat inflation by passing on more than their higher cost to consumers".

यह आपकी सरकार की नीति है। लोग सर रहे हैं। लीग कहते हैं कि उलाज क्या होग । इलाज हमको नहीं लगता **कि कुछ** होग । ग्र**भी म**न्तनीय सदस्य गोप(लंबर्स) ने कहा कि बुतकरीं कहा कि हमें थिय ल कर देवीजिए भरने के लिए । हम लोग कहते हैं कि विष बाकर क्यों मरत हो। भरना ही है तो ए. के.-47 राइफल उठा लो, फिर त्मको सरकार खोजेंगी, थिय खाकर मरने का बात क्यों करते हो ? यही इस देश की स्थिति हो रही है। इसीलिए हमारे देश में जब गरीयों को भारा जा रहा है उस समय जब कि पुंजीनितयों कः मुनःका बढ़ता जा रहा हैतादूसरारास्ताक्या हो सकता है ? तब दूसरा शास्ता क्या हो संबंधि है। इसी.लिए शत्यन्त ही लज्जा-जनक स्थिति में इस सरकार ने सारे देश को पष्टचा दिया है। ग्राप एक्सपोर्ट बाजार

की बात करते है लेकिन मैं ग्रापको कहना चहत हूं इसी कमेटी की रिपोर्ट से कि ग्रापने देश के समाजिका एक बड़ा हिस्सा अत्यन्त दरित्र होत जा रहा है। वह कपड़ा नहीं खरी**दता । इसी** रिपोर्ट के मृत विक 1987 में इस देश की ग्रा**व**ादी क 2.95 परसेंट ग्रंदमी कपड़ा नहीं खरीदतः था। 1938 में इस देश की द्यायादी क<sup>ा</sup> ३.95 परसेंट द्यादमी कोई क∃ड़ा नहीं खरीषता। ये गरीब लोग कहीं से पुराना काड़ा मांग कर था **दधर-उधर** से लेकर पहन रहे हैं। यह स्थिति हो रही है। आप वाजार को दुनिया में खोजे चलते हैं। जिनको अप नंगा करते हैं, जो अपनी मा-बहनों को नगः होते नहीं देख सकते वे अगर हिंस नहीं करेंगे तो क्या करेंगे। क्व. हनारे और श्रापके भाषण से **उनका** पेट भरेगः ? क्या इससे उनकी लज्जा का निधःरणं होगाः ? मैं जनतः हं मंसी महोदय दूसरे उपाल में हैं और उनके स्थाल से कुछ नहीं होनाहै । जिस रय पर वह बैठे हुए हैं वह एथ स रे भारत की नंगा न अंकरने के लिए ये जा रहा है। हम कर ही क्या सकते हैं। मैं उनकी हमदर्दी को जानता हूं। मैं अपसे कहना च हता है कि बुनकरों की भूखमरी से बचाना असंस्थ काम नहीं है।

मेरा कहना है कि इसे नाइन्थ शेड्यूल में ले जाना था तो 500-600 वर्ष से क्यों सोए हुए ये, क्यों नहीं ले गये ? जो एक्साइज डयुटी कोग्रापरेटिय्स को माफ करनी थी वह क्यों नहीं की? ग्राप ग्राज जो कहरहे हैं वह पहले किया क्यों नहीं। उनके कल्बाण के लिए जिन योजनायों को ग्राबिद हुसैन कमेटी ने ग्रपनी रिपोर्ट में कहा था, जैसे थ्रिफट फंड को प्रोविडेंट फंड स्कीम की तरह चलाने की बात थी उसको ग्रापमे क्यों नहीं किया ? अगर नहीं किया तो इसका नतीजा तो यह होना ही बाजो आज हो रह है। ग्रगर श्राप सभी को भारी संख्या में इस इंश्वोरिंस स्कीम में नहीं लाते हैं, उनके सिए कुछ नहीं करते हैं तो वे बेखारे भर बाते हैं। गरीज हैं उनकी कीई महीं स्थता है। इस सन्ह

[श्री हिंदुरानन भिश्व]

239

ंसे जो मरते हैं उसका कोई तो ऋसर होगा। किसी न किसी दिन उसका असर होना ही

मैं भ्रापसे कहना चाहता हूं कि अपने देश में रूई पैदा होती है। रूई के दाम भी पलकच्छट करते हैं। रुई के दाम में, अपड़े के दाम में, सूत के दाम में मेल नहीं रहता। मैं सुनाता हूं कैसे । 1984 के ग्रंदर रॉ कॉटन का भत्य अगर 235 थातो 1989 में 297 हो गया यानि 62 प्वाइंट लेकिन याने का 144 प्याइंट बढ़ गया । नाइलोन से हम कम्पेयर करें तो इसका भी दाम बढ़ना चाहिए जब दूसरी चीजों के दाम बढ़ते हैं तो : नाइलोन का भाव 12 प्वाइंट वढ़ा । इसका मतलब सीधे-सीधे यह है कि लोग ब्लैंक करते हैं, सीधे-सीधे ग्रापकी नीतियां उनको मदद करती हैं। सरकारी आंकड़ों का यह हाल है कि हैंडलुम क्लाय के क्या दाम घटते बढ़ते **ैं यह सरकार नहीं रखती है। उसने पादर-**लम को मिला देती है ताकि सही बात लोगों के सामने न जा सके। वैसे भी सरकार ग्रसहाध है । में भ्रापको क*ॉट*न प्रोडेक्शन डाटा देता हूं । जो एग्रीकरूचर मिनिस्टरी देती है ऋौर की कॉटन एडवाइजरी बोर्ड देता है इन दोनों । प्राइस में 15 से 20 परसेंट का फर्क लगातार रहता है। एक ही सरकार का एक मृंह कुछ कहता है और दूसरा मृंह कुछ कहता है। वैसे भी दो मही सरकार तो है ही। भ्रभी कहेंगे कि हमने रिलीफ वांट दी है तयों कि वे भर रहे थे । मंत्री जी ने स्रभी यह यदकर सुनाया । लेकिन कोई कहे कि उनके मरने के बाद यह अकल आई, उनके जिंदा रहते यह अकल क्यों नहीं आई? यह सीधा सवाल उठकर खड़ा होता है।

मैं तफसील में नहीं जाना चाहता। कुछ सवालों को रखता हूं। क्या कारण है कि **ग्राबिद हुसैन कमेटी ने जो रिकमेंडेशन** दी थी इस मामले में, सरकार ने उसकी इसभी तक क्यों नहीं लागू किया ? क्या कारण है जब ये लोग भूखे मर रहेथे तब बहां की राज्य सरकार ने भी ध्यान नहीं दिया भ्रौर ग्रापने भी ध्यान नहीं दिया । क्योंकि ग्रभी ग्राप बजट पूर्व दर पर धागा देने की बात करते हैं तो इनके मरने के पहले क्यों नहीं किया । यह द्यापकी स्टेटमेंट में है कि पूर्व

यजट दर पर धागा देंगे न तो इसको आपने किया और न आपने इस बात की कोशिश की कि भिलों को बांध दें कोस्रापरेटिव सोसाइ-टीज के साथ नाकि निश्चित दर पर धागा नियमित मिले । तीसरा प्रश्न यह है कि जो लोग भुखों मरे हैं वे कोग्रापरेटिव के सदस्य हैं या सदस्य नहीं हैं ? भ्रगर गैर सदस्य लोगमरे हैं तो सरकार उनके बारे में क्या करने जा रही है ? क्योंकि सभी कोम्रापरेटिव के सदस्य हो ही जाएंगे, यह सरकार के हाथ में नहीं है। मैं समझता हूं कि जितना ही सरकार का नियंत्रण कोग्रापरेटिव पर रहेगा उतनी ही असहाय कोआपरेटिव सोसायटी होगी । इसलिए मैं सरकार से यह भी प्रश्न पूछता हु कि ग्रसली स्थिति क्या है ? मैं सरकार से यह भी जानना चाहंगा कि जो ग्राप राहत देते हैं यह बीवर को करके दीजिये । यह नहीं होना देखः चाहिए कि किसी संस्था को दीजिये । हो सकता है कि कुछ कोश्रापरेटिव सोसायटी ज अच्छाकास कर रही हों। लेकिन मेरा अनभव है कि बहुत-सी जगहों पर कोग्रापरेटिव सोसायटीज मिडिलमैन की तरह भ्रष्टाचार में विलप्त हैं ग्रौर मिडिलमैन की तरह से मनाफाखोरी में पैका खा जाती हैं । गरीबों के पास पैसा नहीं पहुंचने देती हैं। इसलिए सरकार नीति में कोई परिवर्तन करने की क्यों कोशिश नहीं कर रही है ?

मेरा अगला प्रश्नयह है कि रूई ऋौर यार्न के दाम आज जिस तरह से अनियंत्रित ढंग से बढ़ते जाते हैं उन्हें भ्राप कैसे नियंत्रित करने जा रहे हैं क्योंकि आपने निर्णय लिया है कि भार्केट रूल ग्रोपरेट करेगा? मार्केट रूल में तो 73 ब्राइमी मर गये हैं ब्रीर कुछ मरने वाले हैं । मार्केट रूल के मृताबिक तो यही होगा । इसलिये हम कम्युनिस्टों के बारे में श्रापको जो नापसन्दगी हो, जितनी श्रालोचना करना चाहते हों, वह कर दीजिये, लेकिन श्राज भारत का यह नागरिक मर रहा है । इसलिए इन बिन्दुग्री पर ग्राप हमको बतायें कि ग्राप इस तरह की नीति में कोई परिवर्तन क्यों नहीं कर रहे हैं ? यही मुझे श्रापसे कहना था, धन्यवाद।

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Mr. Vice-Chair. man, Sir, we are discussing a serious problem being faced by the handloom

weaver of Andhra Pradesh in particular, It is very unfornunate, that even after 44 years of independence we could not protect the interests of the handloom weavers. It was a national commitment and it was repeately pledged by our national leaders during the oourse of the struggle for independence that the interests of the handloom industries would be protected. What has happened? They have bcome more down-troden and more starvation deaths are taking place. It is very unfortunate that the Government have followed wrong policies which could not protect the interests of the handloom weavers.

My friend, Mr. Pragada Kotaiah has alrer.dy explained how their interests were suffering because of the discriminatory Government. The Government has not seen to it that the yarn is sold to the handloom weavers at a higher rate than to the mills and to the looms. More yarn was exported and less yarn was supplied to the weaving sections. Apart from this, high cost of chemicals and colours added to their difficulties, that is why in purchasing they were suffering and in marketing their r. ducts also they were suffering, in both ways they were suffering a lot because of the market discrimination. The were allowing exports from the textile mills but less exports from the handloom sector. All these thins go to show that the Government is very callous towards protecting the interests of the handlooms weavers. It is exactly because of this policy more starvation deaths have taken place in Andhra Pradesh. It is reported in the newspapers that 73 persons have died due to starvation.

SHRI PRAGADA KOTAIAH: More

SHRI MOTURU HANUMANTHA RAO: That is what I am going to say. Now it is more than 100.

On the 20th November, itself I made a special mention about the plight of the handloom weavers in Andhra Pradesh. Then, I produced a list of 91 persons who died along with the details. I have got all the newspaper cuttings as well as the list of 01 persons who have died.

the newspaper cuttings as well as the list of 91 persons who have died. Added to that in the recent period 4 00 p. m. so many more have died.

So, it comes to about 100 deaths. Some time back, in Parkasam District, there were deaths of cottengrowers. Many committed suicide because remunerative prices were not given And remunerative prices were not given. And now, for want of yarn, our handloom weavers are suffering. And now these people are resorting to even suicides. Some cases of suicide are there. The overwhelming problem

that they are thrown to that misery. I had a survey showed that out of them, 90 families were suffering from anaemia ;90 families altogether, elders and youngsters, were suffering from anaemia. If such is their fate, any disease can attack them very easily. After having starved for so long, if they take aything, even a particle of food, then naturally diarrhoea infection or some other infection would be there and they would die because of that. Our Andhra Pradesh Government had determined to deny that any starvation death had taken place in Andhra Pradesh at all. It is very unfortunate. They tried to bluff all the while. Now I am glad that at least our hon. Minister gives another story. "It is not the occasion to go into the question as to whether these deaths are starvation deaths or not. It is a matter of paramount concern that a large number of deaths have taken place". That is what he says. So, a large number of deaths have taken place. Because of their anaemic conditions all these things followed. The Andhra Pradesh Government had been totally neglecting those starvation deaths. They wanted to ingnore that. They were bluffing. And now they come forward with a list of persons who died. Why should there be a list? It is who died. Why should there be a list? It is not a question of registering births and deaths here. So, in this period, due to the suffering that has prevailed upon the handloom section they were dying. If this is the truth, now, you say that Rs. 5000/- is given towards ex gratia payment to beraved families. What is Rs. 5000/-? The responsibility of the Governments was there all along and because of the policies pursued by the Central and the State pursued by the Central and the State Governments, people were starved to death and this responsibility must be borne by the Government itself. We have been seeing on so many occasions that Rs. 25,000/-, Rs. 50,000/- and Rs. 1 lakh are paid as ex gratia payments to those people who suffered and who died, who were shot dead, who were shot dead, who were killed, who sterved to dead, who were killed, who starved to death, etc. Why the poor handloom weavers, the bereaved families, should be paid only Rs. 5000/-? I think the hon. Minister would attend to it. This amount is Minister would attend to it. This amount is not enough. And that too. straightway the Government is not paying. Through some other agency they would like to distribute the money because they do not want to accept that they were starvation deaths and it was their responsibility to see that the bereaved families are helped. All these things cannot be bluffed away like that and they should immediately see to it that proper attention is given. In our country, it is believed that the Governments elected is beleived that the Governments elected should see that nobody dies out of hunger. In order to

#### [Shri Mofurw Hemrnantha Rai)]

keep up to that, they go on bluffing that no starvation deaths were there. It is happening even in Tripura. Five hundred people died according to press reports but the Chief Minister goes on denying that. So urgent relief measures are required to be taken. A sum of Rs. 1,000 is being given per handloom weaver at the interest rate of 11J per cent as loan. A man who cannot repay this amount is asked to pay interest also. It is very undesirable and they should see to it that Rs. 1000 loan is given to all the suffering families without interest and it should be liberally attended to.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please conclude.

SHRI MOTURU HANUMANTHA RAO: I am concluding, Sir. The 22 items that are reserved for the handloom sector, how are they going to be implemented? We were told that in this Parliament Session a legislation would be brought to see that these 22 items are implemented. These items have already been passed by Parliament but a case is pending before the court and unless these hems are included in the N nth Schedule, it would not be possible to implement it. So the Government should see to it that these are included in the Ninth Schedule. The Government should also see to it that these 22 items are strictly reserved for the handloom industry.

As regards consumption allowance, when such is the plight of the handloom weavers, how has it been proposed in our Budget that the consumption allowance which was given for their export earlier, ; would be taken away? How could the Government propose such a thing at all *I* They are quite indifferent to the handloom industry. They are not caring whether the people are living or dying. This type of indifference cannot be tolerated. I hope the Government would look into the matter seriously and oner large.scale aid to the handloom industry.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, the plight of the handloom weavers in Andhra is in sharp focus in today's discussion. But, Sir, the largest mumber of weavers are actually in the State of Tamil Nadu where the situation is as bad—perhaps not at the level of starvation—but in fact, their situation is also totally on a borderline. You have the same kind of problem faeed by the powerloom weavers in a place like Bhiwandi where they not only have to suffer these high prices but they also have to suffer communal dis-crimioations and disruptions. In fact, \*what is-required is a national policy from the Government on this not only

for the plight of the weavers in Andhrathe extreme situation there has brought this matter to focus- but I think v»hat is renuir'd is an attention on a war-footing as far as weavers of India are concerned.

Sir, the anomaly of the situation is brought out by the fact that the cloth produced by such weavers is normally preferred by the masses of India and it is a labour intensive technology, which means it generates a lot of employment in terms of per unit capita!. Yet our economic system today is so worked and lopsided that it is more profitable to produce cloth for a hundred million people than for the remaining 750 million people. For a country where the market is as large as 750 million people, the producers for them find that they are in economic difficulties and that producing such a cloth is unprofitable, whereas those vho produce cloth for the top hundred milli n people, they are making a fairly high level of profit.

This shows a gross lopsidedness in our economic system and also the havoc that the black-money system plays with our economy. Unless you correct that malaise, this lopsidedness in our economic system, this warped aspect of our economy, the weavers are not going to be in a position to be able to really get the benefits of the large market that India is. Therefore, I would say that rather than thinking in terms of providing certain reliefs as mentioned in the statement made by the Minister her, what we should really think is how to make these weavers as part of the vibrant, growing economic system. And I would certainly say that since there is a tremendous market for handloom abroad, ws should, in fact, take special steps to see tha we provide marketing facilities, in rastrec-tural facilities, for these weavers to be able to export their goods abroad and thereby they would be able to earn a much higher rate of return on their investment. The point I wanted to make was this. While we may take immediate steps in terms of relief-and I hope this is true—, the immediate provocation for the prsent State, of course, is budget whereas in an unthinking way the prices of yarn have gone up and on the other hand, the mills are not paying their dues to the weavers in time and there is no machinery to police them. That is the immediate provocation but I think in the long-term we have to have a national policy in which handloom become a profitable activity, particularly so far as that market is concerned.

Sir, Mahatma Gandhi had-popularised khadi to such a great extent and indeed the Congress Party of the freedom movement had made this into a kind of national fashion. Today, of course^ wearing

Indian things, Indian dresses, are now going out of fashion. In fact, a large number of Ministers who go abroad go in suit and boot, in western three-piece suits and the coats, and perhaps come of them. and tie coats, and perhaps some of them takt, umbrellas (interruptions) Yes, waist-coasts too and even a cigar on the side pocket. If the Ministers of the country representing India (interruptions)... ft is all right for communists to wear westrn dress because that is part of their culture. I think a party which swears by Mahatma Gandhi should ensure that its Ministers when they go abroad wear Indian products and Indian dresses so that that can get popularised and even in the country they should do the same.\* \* [interruptions]- I am talking not in terms of criticism. I am saying that there is a certain cultural change which has come, but hich is not what Mahatama Gandhi had envisaged. And unless we make this into a fashion, these poor people will not be able to get the demand and market that they need and that is what is at the core. This is the point of order I wanted to make.

श्रीमती सुषमा स्वराज (हरियाणा) : धन्यवाद उपसमान्यज्ञ जी।

महोदध, सबसे पहले तो में श्री प्रागदः कोटैया जी को बधाई देना चाहुंगी कि उन्होंने इस ध्यान कर्षण प्रस्ताव के माध्यम से एक बह्नत ही सामधिक विषय की तरफ सदन **र्धार** सरकार कः ध्यान ब्राइट्ट किया है। श्रीमन, विषय केवल गम्भीर ही नहीं दुर्भाग्य-पूर्णभी है। वह देश जिसे छ विप्रधान रेश की संज्ञादी जध्ती हो वहम् ल्क जो श्रपने श्रापको खाधान्न में ग्रात्मनिर्भर होने का दम भरता हो, उस देश में लोग भुख से बिलखकर मर जाएं इससे बड़ी शर्मकी बात दूसरी नहीं हो सकती । भरते तो यहां सैकड़ों लोग रोज है, कभी रेल दुर्घटना में, कभी सड़क <del>पुर्वाट</del>ना में कभी विभान दुर्घटना में, कभी ग्रानंकदः दियों के हाथों से, कभी प्राकृतिक झापदा के कारण । लेकिन इन तमाम हादसी में सुरकार की सीधी सीधी जिम्मेदारी कई **कः र स्थापि**त नहीं की जा सकती। लेकिन जब कोषा बगैर अस्त के भर जाएं, जब लोग बगैर **काने के मर जाएं, तो सरकार अपनी जिम्मेदारी** के मुक्तर नहीं सकती है और शाधद धही कारण 🙎 👣 सरकार के प्रतिनिधि यह मानने को तैयार ही नहीं हैं कि यह लोग भूख से मरे हैं। सरकार के प्रतिनिधि थह दलीलें पेश करते हैं कि बड़ सीग मुख से नहीं भर सकते थे, क्मोंकि इन्होंने कुछ दन पहले राशन की दुकान से अपना राशन खरीदा था।

वह इंदलीलें पेश करते हैं कि इन मरने व लों के पोस्ट-मार्टम की रिपोर्ट में इनके पेट से चावल के दाने पाये गये हैं, इसलिए इन्हें भूख की मौत नहीं कहा जा सकता है। लेकिन, महोक्य, में बधाई देती हूं उन खोजी पक्षकारों की जिन्होंने शासकों श्रीर प्रभासकों की यह बेतुकी दलीलें मानने की बजाए सत्य की अगगर करने की कोशिश की।

अग्रेकी पतिका, फेंटलाईन की पतकार ही से आंध्र प्रदेश के गुँदूर जिलें में गई। कहा एक राधाः ज्या मूरित नाम के बुनकर की मौत हो गई थी। वह उसके घर गई बीर जय उसने वहां के प्रकासकों से बात की ती वहां के उप-जिलाधीय ने उन्हें कहा, राधान कर विकास कर कहा कि देखिये अप कह रहे हैं कि यह स्टावें बन हे थे। हैं, यह मूख से मौतें नुई हैं, पर यह मूख से हुई मौतें नहीं हैं। इसी राधाः ज्या मूर्ति ने आज से नौ दिन प्रकृति अवगी राधां का मूर्ति ने आज से नौ दिन प्रकृति अवगी राधां का मुस्तिए वह मूख से कैसे मह समात था।

लेकिन बहु खोजी पत्रकार इस तरह से बाज नहीं लाये, बहु आगे गये, अगो जाकर उन्होंने सस्य बात का पता लगाया और आपको यह सुन कर आण्चयं होगा कि वह इस सम्बाई को खीज कर लाए और उन्होंने अपनी पिक्का में आणा कि उस राधाकृष्ण मूर्ति के राशन बाई से बीस किलो चावस खरीधा अकर गया था, मगर वह चावल उसके और उसके परिवार वालों के लिए नहीं खरीवा गया था, महोदय, बिक्क बीस किलो चावस खरीदने का पैसा महोदय, बाक्क कीस किलो चावस खरीदने का पैसा महोदय, बाक्क कीस किलो चावस खरीदने का पैसा महोदय, बाक्क कीस किलो चावस खरीदने का पैसा महोदय, बाक्क वीस किलो चावस खरीदने का पैसा महोदय, बाक्क कीस किलो उस राधाकृष्ण मूर्ति ने अपना चह राशन काई अपने पड़ाँसी को माल दस रुपये में बेच विया था, ताकि वह उस दस रुपये से कम से कम उस दिन तो पेट मर सके। धष्ट सच्चाई थी।

शर्म आभी चाहिए हमारे शासकों प्रशान सकों को, संकीच होना चाहिए उन्हें, कम से कम मृतकों के साथ इस तरह का उपहास करते हुए। लेकिन नहीं, अपनी साख को बचाने के चक्कर में इस तरह की शर्मनाक दलीलें देने में भी हमारे सीग बांच नहीं शते।

महोस्य, जो मौतें हुई हैं, वह कोई दो-चार या पांच-दस की संख्या में नहीं हुई है। यह जो सूची प्रकाशित की है फंटलाईन ने, मकेली इस पविका की सूची के ग्रंदर तीस लोग तो गृहर जिले के शः मिल हैं। श्रीर काईस लोग प्रकाशम जिले के शामिल हैं। 52 लोगों का नाम तो इस सूची में लिखाहै, जैसा कि मुझे पहले पूर्ववक्ता कह रहे थे ग्रीर जिसके साक्षी बने ये कोर्टया जी कि लगभग सी लोग अर्थतक मारे जा चुके हैं और यह सूची जो प्रकाशित हुई है, इसमें ग्रगर ग्राप लिखी हुई उम्र देखें, तो दिल दहल जाएगः। इस सूची में बीस सःल कः एक देवनः गपुरी निवासी साथी बाब्भी शःमिल है और एक 69 साल का बुढ़ा इलावर्म का राम कोट्या भी शामिल है। यह लोग कौन हैं ? यह लोग वह हैं जिनकी कला पर गर्ब करते हम प्रधाते नहीं हैं। यह वह लोग हैं, जिनकी मेहनत से जिनकी कल्पनाशीलता से, जिनकी अंगुलियों से बुने हुए वस्त्र पहन कर किसी भी मानव देह को बंख्शा जाता है। यह वह लोग हैं जिनका कपड़ा बे चते समय बड़े-बड़े होर्डिंग लगा करके, विजयनों में लिखा जाता है ---

"Your dream has come true; ear handlooms,"

यह वह लोग हैं जिनके बने हुए वस्त्र "ग्रपना उत्सव" जैसे भायोजनों के भंदर सरकार सगर्व प्रदर्शित करती हैं ग्रीर यह वह लोग हैं, जिनके बुने हुए बस्त्र पहन कर हम राजनेता लोग स्वदेशी का ढोल पीटते हैं। लेंकिन हमें भव्यता बख्शने के बाद यह लोग स्वयं किन हालातों में रहते हैं, यह देखने की शायद हम में से किसी को फिक नहीं है।

्यहती मौतों का हादसा हो गया, तो यह मामला सदन में भी उठ गया, बरना छगर हात इनके सामान्य जन-जीवन को देखें, तो यह एक भाम नागरिक की जिंदगी भी नहीं जी रहे हैं। क्यों नहीं जी रहे हैं, क्योंकि यह तीन तरह का शिकार होते हैं - एक तरह मास्टर वीवर के शोषण का शिकार होते हैं, दूसरी तरफ पावरलुम, जो कारखानों में बने हुए क्यड़े हैं, उसकी प्रतियोगिता के शिकार होते हैं।

तीसरी तरफ हमारी सरकार व नो ति मं बनाती है, तो उस समय इनकी

to a matter of Public Importance

तरफ देखा तक नहीं जाता। मास्टर बीबर जिनका नाम है मास्टर वीवर, वह बनाई के अलावा सब कुछ करते हैं और वह मास्टर वीवर इन्हीं लोगों के हाथों की बुनी हुई साड़ियों को चार श्रीर पांच हजार रुपये में बेचते हैं। यह साड़ियां सरकारी इम्पोरियम में विकती है, लेकिन इन्हीं लोगों को उसी बुनाई का चार सौ रुपया भी नहीं दिया जाता है।

कारखानों की हालत यह है कि कारखानों और मिल में बना हुआ कपड़ा ज्यादा सस्ता होता है।

श्रासानी से धलने वाला होता है, लंबी देर तक चलने वाला होता है। इसलिए मध्यम वर्ग में ग्रब उस कपड़े का ज्यादा आर्कषण होने लगा है । जहां तक सरकार की उपेक्षा का सवाल है, सरकार की उपेक्षा का ग्रालम तो यह है कि महोदय, कोटैया साहब, जिन्होंने यह ध्यनाकर्षण प्रस्ताव रखा है, उनके एक ख़त के जवाब में, ग्राज के वित्त मंत्री मनमोहन सिंह जी ने कहा है कि वह हथकरघा से बने हुए कपड़ों पर भी एक्साइज इयटी यानी उत्पाद शल्क लगाने की सोच रहे हैं। खत में उन्होंने लिखा क्या था ? खत में उन्होंने यह लिखा था कि पावरलम सैक्टर श्रीर मिलों में बनने वाले कपड़े वाले लोग 910 करोड़ रुपये की एक्साइज इयुटी की चोरी कर रहे हैं उस पर नियरानी करिए बजाय उसका जवाब यह प्राता है कि हां, हम निगरानी करेंगे, जवाब यह आया कि हां, हम हडलूम के बने हुए कपड़े पर भी एक्साइज इयुटी लगाने की बात सोच रहे हैं । हमारे एक कहावत है, नमाज बख्शाने गए थे, रोजे पल्ले पड़ गए । वह हालात इनकी हुई होगी जब इन्होंने इस खत का जवाब लिखा होगा। सरकार की नीति हालत यह है महोदय, कि स्वयं सरकार ने यह कहा है कि 50 फीसदी धागा जो बनेगा वह हैंक यार्न बनेगा जो कि इन बनकरों को दिया जाएगा, लेकिन कोई सरकारी मशीनरी इस बात की निगरानी नहीं करती कि वह धागा 50 फीसदी बनता है या नहीं भौर बनता है तो उसका कितना हिस्सा एक्सपोर्ट होता है और कितना इन बनकरों को दिया जाता है । ग्रब जो बजट ग्राया है, उस बजट प्रावधानों के बाद तो म्रालम यह है कि धागे का दर इतना ऊंचा हो गया, दाम इतना ऊंचा हो गया कि धागा खरीद ही नहीं सकते । पहले तो धागा कम होने के कारण से वह कभी-कभी रोजगार की इंतजार में बैठा करते थे, ग्रब तो घागा न मिलने के कारण जिन खड्डियों पर वह कपड़ा बुना करते थे, श्रीमान्, ग्राज उन्हीं खड्डियों से लटक करके ग्रपनी जान दे रहे हैं। वह खड़ी जो उनकी ग्राजीविका का साधन इनती थी, वह खड़ी जो उनको रोटी महैया करवाती थीं, वह खड्डी, ग्राज जब वह जीवन के संघर्ष में हार रहे हैं तो उनको भौत की नींद सुला रही है। मुझे अफसोस से कहना पड़ता है कि एक तरफ सरकार बेफिकी की नींद सो रही है महोदय, पहली मौत भुख के कारण इन बुनकरों की ग्रगस्त की 30 तारीख को हुई थी धौर तब से लेकर ब्राज तक यह सिलसिला जारी है। <del>ग्राज यह ध्यानाकर्षण प्रस्ताव हो गया</del> तो मंत्री महोदय इस सदन में वक्तन्य लेकर भी मा गए वरना कोई ठोस कदम इस समस्या की श्रोर सरकार ने उठाया नहीं है और ग्राज भी कौनसा ठोस कदम उठाया है । यह मंत्री महोदय का वक्तव्य है, यह क्या किसी ठोस प्रयास की तरफ इशारा करता है या केवल रस्मी है ? उन्होंने ग्रपने इस वक्तव्य के अन्दर क्या कहा है ? बड़ी शान से सर ऊंचा करके मंत्री महोदय यहां कह रहे हैं कि राज्य सरकार प्रत्येक मृतक बनकर के परिवार को सहायता के रूप में, स्थानीय संस्थाग्रों के माध्य से 5000 रुपये की धनराशि उपलब्ध करवाने के लिए सहमत है। इंसानी जान की कीमत मात्र पांच हजार रुपये और जो केवल यह सरकार ग्रांक सकती है। पांच इजार रुपये मरे बुनकर के प्रत्येक परिवार को ग्राधिक सहायता भाव पांच हजार रुपये ग्रीर ठीक है शायद, क्योंकि कांग्रेस ने ध्रपने बुनाव घोषणा-पत्न में कहा था कि हम सरकार में आयेंगे तो कीमतें कम कर देंगे। बाकी चीजों की कीमत तो यह कम कर नहीं सकते, इंसानी जान की कीमत आंकना इनके अपने हाथ में है, तो कम करके ग्रांक दी है पांच हजार रुपये । मैं कहना चाहती हूं कि सरकारें भी भ्रादमी की हैसियत को देख करके उसका मुम्रावजा देंगी । एक बुनकर की हैसियत को देख करके इन्होंने पांच हजार रुपये का मुभावजा तय किया श्रौर वह भी सरकार नहीं देगी बल्कि सरकार वहां की स्थानीय संस्थाओं के माध्यम से दिलवायेगी । श्रौर क्या कहा है ? मंत्री महोदय ने कहा है कि ग्रान्ध्र प्रदेश के मुख्य मंत्री जी इस बात के लिए सहमत हो गए हैं कि बुनकरों के बकाया भुगतान की ग्रावस्थक धनराणि राज्य सरकार तुरंत जारी कर देगी । सहमत हो गए हैं, बड़ा एहसान किया है, मुख्य मंत्री ने सहमत हो कर । यह तो उनका ग्रपना बकाया है, उनका ग्रपना पैसा है जो कपड़ा वहबन करदे चुके हैं उसके बदले में जो राज्य सरकार ने पैसा देना है यह तो वह बकाया है.। महोदय, मैं पूछना चाहती हं राज्य सरकार को बकाया रखने का ग्रधिकार किसने दिया ? एक भ्रोर गरीब का झकाया रखते हो, यह कोई साधन सम्पन्न लोग हैं, कोई धनाड्य लोग हैं जो कि सरकार को उधारी दे सकते हैं और जो इस बात को सह सकते हैं कि सरकार उनका बकाया रख ले ? यह तो वह दिहाड़ीदार मजदूर हैं, महोदय, जो नित कुआं खोदते हैं श्रौर नित पानी पीते हैं। ग्रगर इनका बकाया भी सरकार रख लेगी तो यह कैसे खायेंगे ? मेरा ग्रारोप है कि सरकार ने बकाया रख करके इन बुनकरों को मौत की मोर धकेला है मौर सभी भी यह कह रहे हैं कि हमको लगता है कि हमें उम्मीद है कि बनकरों की बकाया की समस्या में वांछित सुधार होगा । वांछित सुधार यानी उस समस्या का निराकरण नहीं होगा । इसके मायने है कि ग्राज भी राज्य सरकार या केन्द्र सरकार उनका पूरा बकाया देने को तैयार नहीं है केवल उस समस्या में बांछित सुधार करना चाहती है, यानी थोड़ा-बहुत देकर सदन की तसल्ली करवा देना चाहती है।

Calling Attention

महोदय, मंत्री महोदय एक विस्तृत कार्य योजना लेकर आए हैं । इस विस्तृत कार्य योजना का उद्देश्य और कुछ नहीं है सिवाय इसके कि सदन का ध्यान इस समस्या से भटक जाए । केवल एक मान्न उद्देश्य लिए हुए हैं यह विस्तृत कार्य योजना । चुकि ग्राप घंटी बजा रहे हैं, इसलिए मैं शाखिरी तौर पर मंत्री महोदय से केवल यह कहना चाहती हं कि यह विस्तत कार्य योजना के लिए समय बहुत पड़ा है, मंत्री जी, दीर्घकालिक योजनाएं तो बनती रहेंगी । यह तो श्रापकी कार्यशैली का ग्रभिन्न हिस्सा है, जब तक आपका मंत्रालय चलेगा, सरकार चलेगी, योजनाएं बनती रहेंगी लेकिन इस समय श्राप समस्या का तात्कालिक समाधान कीजिए । लोग मर रहे हैं, उनको कैसे बचाया जाए सवाल इस बात का है ? इसलिए तात्कालिक समस्या के तौर पर क्या ग्राप यह सुनिक्तित करेंगे कि राज्य सरकार उनका पूरा-का-पूरा बकाया भुगतान कर दें ? भ्राप यह सुनिक्चित करेंगे कि 5 हजार के वजाय समुचित मुभावजा उन मरनेवालों के परिवारों को दे दिया जाए ? सुनिश्चित करेंगे कि हैंडल्म वीवर्स जिस तरह से मर रहे हैं जिनको भ्राप प्रशिक्षण देने की बात कर रहे हैं. तो प्रशिक्षण किसको देंगे आप ? ग्रगर उनको ग्राप रोटी दे दें तो बड़ी मेहरबानी होगी।

उपसमाध्यक (भी भारकर अस्ताली मासोदकर) पीठासीन हुए]

ग्रापकी । ग्रगर उनको रोटी मिल जाएगी सो उनके बच्चे ग्रपने श्राप प्रशिक्षण से लेंगे।

श्री हेन्द्र० हम्बन्यच्या (कर्णाटक) : सुषमा की, श्रामकी सरकार ने मरनेवालों की कितनी कीमत लगामी ?

श्रीमती भूषमा स्वराज : पांच हजार रुपए तो नहीं लगायी . . (व्यवधान) . . . भ्रमर भाग 5 हजार से संतुष्ट हैं तो मझे कुछ नहीं कहना है।...(ब्यवधान)...

SHRI H. HANUMANTHAPPA: It is not much?  $v(Interruptions) \blacksquare \blacksquare$ 

DR. G. VIJAYA MOHAN REDDY: (Andhra Pradesh): You are all callous

people. You have not been able to feed the weavers. This is the condition now... (Interruptions)...

to a matter qf Public *Importance* 

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Hanumanthappa, the whole House is concerned and I know you are also concerned. But let us understand the feelings of the Members. (*Interruptions*).

SHRI H. HANUMANTHAPPA: I am also serious, I am also concerned.

श्रीभती सुबमा स्वराज : उपसभाध्यक्ष जी. मैं तो ग्रापके माध्यम से केवल यह कहना चाहती हूं कि ग्रगर इनको रोटी मिलेगी तो इनके बच्चे अपने ग्राप प्रशिक्षित हो जाएंगे । मगर अगर ये रोटी के ग्रभाव में मरेंगे तो प्रशिक्षण लेने कौन ग्राएमा ? कौनसा इंसेंटिव होगा बाकी लोगों को प्रशिक्षण देने का **ग्रगर** इनको रोटी नहीं मिलेगी ? इसलिए मैं पूछना चाहती हं कि क्या समस्या के तात्कालिक समाधान के और पर ग्राप उनको पूरा मन्नावजा दिलवाएंगे? इसके साथ-साथ क्या आप उनके घरों में राशन उपलब्ध करवाने की व्यवस्था करेंगे ताकि ग्रागे होनेवाली भौतों को रोका जा सके ? मुझे इतना ही कहना था । धन्यवाद ।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Now, Prof. Saurin Bhattacharya.

PROF. SAURIN BHATTACHARYA (West Bengal): Mr. Vice-Chairman, Sir, as I was going through the statement made by the honourable Minister of Textiles, the only part which seemed to be. a bit of a relief in a very grim situation like this was that in which he says, "Let us not debate whether it is a starvation death or not." I remember, Sir-perhaps the Minister may not because he is of a much younger age-in our younger days, when Bengal faced a great famine in 1943, the then Secretary of State for India. Rt. younger days, when Bengal faced a great familie in 1943, the then Secretary of State for India, Rt. Hon. Amery, declared that the Bengali people were dying of overseating? I mean to say that something like that has crept in. In this discretion he has said that such controversies should be avoided. That is a very sensible thing, no doubt. But there is the other part also. I would have been happier in there was some analysis of the reasons leading to this situation, the tragic deaths of weavers, and I would have been happier if the Ministr had not mentioned the figure of five thousand rupees for the families of the

dead weavers. I was just trying to find out whether it was for all the weavers taken out whether it was for all the weavers taken collectively or for each individual weaver who has died. The statement does not make it clear. Naturally, I take it that it is for each person dead. This is a very pitiable sum, indeed, Earlier also, I reiterated here that in my students days, we read a poem called 'the Song of Shirts' There was a line in it: "Oh God, blood so cheap and bread so dear." It reminds me of those lines, long after that poem was written. If it is Rs. 5,000, it was better not to have been mentioned here at all. The to have been mentioned here at all. The question is that some statistics have been question is that some statistics have been given here. I am very weak in arithemetic. They say, crores of ruppes on this account and that account, Janata cloth and other things, and what the State Chief Minister has given, what the others have given, and what the subsidy has been, etc. But the basic point, in a casual manner, was raised by Dr. Subramanian Swamy that in our country, there should be Staterun labour intensive industries whereas we run labour intensive industries whereas we run labour intensive industries whereas we are cutting down the imports, but increasing the imports of foreign technology and foreign investments. That being the industrial policy of the Government of India, they seem to be proud of it. They seem to be proud of it. They seem to be proud to beg at every door. Our country is known to be a country of beggars. But never before was it so as it is during the present regime. And by such imports of a few crores of runees by such imports of a few crores of rupees of inputs, we do not know how they will be utilised or whether they will be able to solve the problem of the weavers whose tragic tale was told by Mr. Kotaiah, who hails from a weaver's family, both from the mother's side and the father's side, here is no realisation of that aspect. That is really the underlying issue which should be taken care of. I do not like to unnecessarily bring the Minister. But it is a question of approach. Only day before yesterday, I received a reply to my question here. It says, the registered unemployed are 358 lakhs. There is no system of maintaining the statistics of those who were unable to register themselves. And that h s been given as agricultural labourers. Their number would be about 11 crores. And their daily income on an average is Rs. 14. What existence would they lead with that armount? What hopes can you hold for all amount? What hopes can you hold for all these weavers unless there is a comprehensive scheme to utilise their talent Now, in this age of synthetic goods which is lording the market, what can they do? Forget what Gandhiji said or the leaders of those days said. We have come about half a century from those days. So, Gandhiji is practically unknown. Gandhiji, Netajai, Nehru and everybody is unknown So, evolve some suitable mechanism for utilising the talents of thse improverished people. Would you ensure that these general of ruses which you have that these crores of rupees which you have mentioned here-maybe Rs. 15 crores or something like thatvvill be properly utilised in order to resuscitate the lives of these weavers? If you can do that, if you have any such scheme, it will be worthwhile. Otherwise, it is a longdra-wn Calling Attention Motion. Ultimately it is an infractions one, full of sound and fury and signifying nothing. If that is to be the feeling, the State and the Centre should uniteduly pull their resources and try to evolve a programme in consultation with those who know the matters close enough for the upliftment of these weavers.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): The present tragedy is the outcome of the Government's Textile Policy which was announced on 6th June, 1985. Mr. Ram Niwas Mirdha, the then Minister, soon after he took over the office, within two days, announced that policy without considering the consequences. And on top of it, even after announcing the policy the Government was not serious to implement the same in its true spirit. It was remarked in the report of the Abid Hussain Committee" that:

"We, therefore, feel that 1985 Textile Policy did not address itself adequately to the institutional, financial and other means to acquire, to achieve the objectives it has set itself".

It shows the complete apathy and callousness of the Government to the problems faced by the handloom weavers as well as the cotton growers. These starvation, deaths as well as suicides among these two sectors are the outcome of it. And the Government is the real culprit for the tragedy. A similar situation took place during 1988, when Telugu Desam Party was in power in Andhra Pradesh. But the then Government in Andhra Pradesh defused the situation by opening production centres at Chirala, Bhattiprolu, Cheemakurti, Chebrolu and other places,. They procured yarn and supplied it at subsidised rates. Again they procured finished products to be marketed through APCO. The Social Welfare Department, as well as the governmental agencies were asked to consume that production. But thanks to the performance of the State Government in the State through G. 0.168 by asingle stroke of the pen, by a single G.0.168, they scrapped that And the Social Welfare Department was asked to purchase the cloth from wherever they liked, from wherever they got more commission and kickbacks. This is the tragedy. The hon. Minister in this statement has mentioned that the Government -was good enough to sanction Rs. 5000 for each bereaved family and another Rs. 1000 as consumption loan. What a farce? The same Government under the so-called modernisation scheme for the textile industry, for 214 textile mills in this country, sanctioned Rs. 834.64 crores. This is

(Dr. Yelamanchili Sivaji)

called a super soft loan. It charged only 4 per cent interest on the loan to be repaid in 20 years. What a large heart is the Governent having for the textile industry. On the other hand, the Government has given so many concessions

concessions for the artificial fibre, for the import of artificial fibre machinery, for their production at the cost of the cotton growers and handloom weavers to benefit the big industries like Vimal and Reliance. Is it not a fact that the Government is sold out to Reliance and Vimal at the cost of the cotton growers and handloom weavers? The Government has accepted the Abid Hussain Committee Report. But they did not care to circulate that report to the Members. They said that they had accepted the report. But they are not serious to implement the same. What a fun the Government is indulging in! I am not able to understand. Sir, there are 300 cases pending in various High Courts challenging the reservations policy, as far as 22 itmes are concerned. But do you know who the counsel was on behalf of the textile in dustry? Mr. P. Chidambaram, the Minister for Commerce, was counselling for the textile mills to scrap the reservation policy and he successfully pleaded for getting it stayed. And I was told that Mr. Pragata Kotaiah wrote a letter to the Prime Minister to restrain Mr. Chidambaram to plead on behalf of the textile industry which was contrary to the norms of the Government policy. Is it not a fuct that Mr. Chidambaram was the Standing Counsel for the textile industry challenging resrvation of 22 items? This Government is not serious about it. When Mr. V. P. Singh was the Prime Minister, they prepared a draft Bill to be introduced in the Court of law under the Ninth Schedue. But unfortunately that Government fell. Is it not the duty of the present Government to see that the Bill is introduced? (Interruptions).

SHRI VITHALRAO MADHAVRAO JADHAV (Maharasthra): It was an unfortunate Government.

DR. YELAMANCHILI SIVAJI: It is unfortunate for the people in Andhra Pradesh.. (*Interruptions*).

SHRI VITHALRAO MADHAVRAO JADHAV: Your Governmnt made a mess of all the polices.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): We are very much worried about this problem. We are not worried about that Governemnt or this Government. We are very much worried as to where this Governent

is leading this country. We are not bothered about the past. We are only worried about the Governemnt in power.. (Interruptions). As long as you people have Chidambarar^ and others, you cannot go anywhere. .(Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us not take names. Nothing will go on record. Mr. Jadhav, this is not the way. If you talk among yourself, what is the relevane of the Chair? If you want to talk like this, I will vacate the Chair. You must address the Chair and if you have any point to make, you talk to me.

SHRIMATI KAMLA SINHA (Bihar): This is part of liberaljstion policy.

SHRI VITHALRAO MADHAV RAO JADHAV: Sir, it is very im portant debate and that is why I reques ted him to raise the serious points so that the problems of the handloom weavers can be solved.

This is not a question of this Government or that Government.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us have the sense of the House. This is a national tragedy. Let us not mix it up.

SHRI VITHALRAO MADHAVRAO JADHAV: That is why I say, it is unfortunate ...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now Let us have the fortune of hearing him

DR. YELAMANCHILI SIVAJI: Your Mr. Chidamrabam is also a good friend of mine....

DR. G. VIJAYA MOHAN REDDY: Unfortunately.

DR. YELAMANCHILI SIVAJI: With the liberalisation of the so-called industrial and economic policy, I am very much afraid that the handloom sector is going to face a severe onslaught both from the textile industry and the power loom sector, thanks to the performance of the Government of India headed by the present rulers. With the new industrial policy for textile industry of the medium size, they need not go in for licence. They can open up units with the monetary limit of Rs. 25 crores, and they need not seek any licence. So, the onslaught will be more for the handloom sector hereafter. So I do not see any production in the handloom sector;

I do not see any future for it. I hope the Government is serious about the recommendations announced by the Abid Hussain Committee and implement the same.

Our Dada mentioned about withdrawing export of cotton. But this is not good suggestion and it will not stand the test of scrutiny, because the handloom sector consumes only hank yarn; they do not consume cone yarn. So, it is the duty of the Government to see that hank yarn is not diverted to power looms or for export. It is a fact that last year — thanks to the performance of V.P. Singh Government -12.25 lakh bales of cotton were exported. But it is not the case and it is not responsible for the tragedy in the handloom sector. The main culprit is the Government of India who is giving so many reliefs to artificial fibre only to benefit and give advantage to the big industrialists like Vimal and people like Mr. Chidambaram and others pleading on their behalf.

THE VICE-CHAIRMAN ( SHRI BHASKAR ANNAJI MASODKAR) : This is not fair. Let us not take names.

DR. YELAMANCHILI SIVAJI: So this is the tragedy. I would like to advise the Government to have come, consultation with the Government of Andhra Pradesh and see that proper, necessary reliefs are extended, to the handloom weavers. I would like to add that it is necessary that the Minister should make it a point to vist the Guntur District and the Prakasam District. It is not only a tragedy but a shame on a civilised nation and on a civilised Government to have hundreds of people dying of starvation and committing suicides. The Chief Minister, Shri Janardhan Reddy and other State Ministers say that those deaths were not due to starvation but due to alcohol. I believe only those Ministers.

THE VICE-CHAIRMAN ( SHRI BHASKAR ANNAJI MASODKAR) : That is what I asked you, whether it was really due to starvation.

DR. YELAMANCHILI SIVAJI: Probably those Ministers who are under the influence of alcohol would say this. Thankyou.

श्री अतन्त राम जायसवाल (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, स्रांध्र प्रदेश स्वयं प्रधान मंत्री जी का प्रदेश है और वहां कांग्रेस की सरकार है । वहां के बुनकरों की मुसीबत और मौतों की ओर श्री कोटैया समेत इस सदन के माननीय सदस्यों को ध्यान

पड़ा है, यह बात का सबूत है कि सरकार बिल्कुल जड़ हैं चेतन। भून्य है और कर्तव्यहीन इस सवाल से जुड़े हुए कुछ और भी सवाल हैं जो पूरे देश को छूते हैं और मैं चाहता हू कि उनकी तरफ आपका और सदन का ध्यान खींचा जाए।

महोदय, एक सवाल तो यह है कि यहां के बुनकर मुश्किल से प्रति दिन, प्रति व्यक्ति 2 रुपए कमाते हैं भीर उनको जो भोजन मिलता है वह सिर्फ भ्रनाज के रूप में माल तीन-चार छटांक मिलता है, जिसमें न सब्जी है, न दाल है और दूध का तो सवाल ही नहीं उठता । यह भोजन उनको मिलता है **ऋौर यह भोजन पाने वाले श्रादमी में** काम करने की शक्ति कितनी रह जाएगी, इसका श्राप श्रंदाजा लगा सकते हैं । ग्राज हमारे देश में यह हो रहा है कि जो लोग मेहनत करते हैं ,गरीकी ग्रीर कुपोषण के नाते उनका शरीर इतना दुर्बल हो गया है कि उनमें काम करने की शक्ति नहीं रह गई है **ग्रौर यह देश** के लिए बड़े दुर्भाग्य की बात है । इस स्थिति के चलते किसी भी क्षेत्र में पैदावार नहीं बढ़ाई जा सकती । यह इतना बड़ा सवाल है। भीर सरकार के उपर इन चीजों का ग्रसर नहीं पडता है।

महोदय, इतना श्रपर्याप्त भोजन, इतना कुपोषण, कि श्रादमी में काम करने की शक्ति न रह जाए, यह म्राज पूरे देश की हालत है । यह केवल आंध्र प्रदेश तक सीमित नहीं है । यह एक बड़ा सवाल है । दूसरी तरफ जो मौतें हुई हैं, उनका सरकार मखौल उड़ा रही है ग्रीर यह कह रही है कि ये मौतें भुख से नहीं हुई हैं। मैं श्रापके माध्यम से ग्रौर इस सदन के माध्यम से सरकार का ध्यान इस बात की ग्रोर दिलाना चाहता हुं कि भूख से मौत एक दिन में नहीं होती, भूख से मौत होती है तिल-तिल करके । भूख से स्रादमी तिल-तिल करके करके मरता है ,घुल-घुलकर मरता है । उसको खाना नहीं मिलता है जिससे बीमारी का जन्म होता है और बीमारियां कुछ लोगों ने गिनाई हैं, जैसे पीलिया है, तपेदिक है इनसे लोग मरे हैं भीर सरकार

[श्री ग्रनन्त राम जायसवाल] इतना ही कह देती है कि ये नैसर्गिक मौतें हुई हैं और भुख से मौत नहीं हुई है। तो क्या सरकार इस बात की कोशिश करेगी कि इसकी जांच हो या इसके लिए कोई कमेटी बेठाएगी जो यह तय कर दे कि भूख से मरने वाले धीरे-धीरे मरते हैं और लंबे अरसे तक भूख चलती है जिससे वह मरते हैं। इस क्षेत्र में भी ऐसा ही हुग्रा है श्रौर सरकार ने माना है कि मौतें हुई हैं। बताया गया है कि 73 मौतें हुई हैं, इससे भी ज्यादा हो सकती हैं । कुछ सोग मरने की स्थिति में हैं। तो सरकार को स्वीकार करना चाहिए था, ईमानदारी इसी बात में थी कि सरकार स्वीकार करती कि ये मौतें भूख से हुई हैं क्योंकि उनको लंबे ग्ररसे तक सही खाना नहीं मिला था ।

दूसरी बात मैं यह कहना चाहता हं कि सरकार के पास किसी भी दूर दराज के इलाकों की जानकारी हासिल करने के लिए ग्रब पर्याप्त साधन है। जहां तक इस प्रकार की मौतों का सवाल है, अगस्त से दो श्रखबारों में श्राने लगा था, अगस्त से यह चीज प्रकाश श्राने लगी थी कि लोग वहां भूख से मर रहे हैं श्रीर इतने दिनों में सरकार का ध्यान नहीं गया। जब ध्यानाकर्षण प्रस्ताव रखा गया तब सरकार ने समीक्षा करनी शुरू की। माननीय मंद्री जी जो **ग्रापका वक्तव्य है इ**ससे निराशाजनक ग्रौर कोई वक्तव्य हो ही नहीं सकता। एक तरफ लोग भूख के कारण मौत के शिकार हो रहे हैं स्रौर बेकारी, गरीबी के कारण मर रहे हैं ग्रोर दूसरी तरफ श्राप समीक्षा कर रहे हैं। ग्रब ग्राप ऐक्शन प्लान बनाने जा रहे हैं कि किस तरह से उनको रिलीफ दिया जाए। पहली रिलीफ ओ मंत्री जी ने गिनाई है वह यह है कि जो बुनकरों का बकाया या वह उनको दिया जाए। जो उनको मिलना चाहिए था वह उनको न मिलने के कारण उनकी हालत खराब हुई है, वह पैसा आप उनको देने जा रहे हैं। अह भी पूरा पैसा भ्राप नहीं देंगे। जैसे अद्योमर्त सुक्या जी ने बताया था पूरा पैसा नहीं दे रहे हैं, कुछ श्रंश उसका भुगतान करने जा रहे हैं। यह पहला एहसान श्रापने उन पर किया है।

दूसरा एहसान उन्होंने यह किया है कि वहां की सरकार को भी कह दिया है कि पैसा दे दो। ग्रपनी तरफ से ये सबिसडी देने जा रहे हैं जो कि बहुत पहले दी जानी चाहिए थी। यह सभा जानना चाहेगी कि इन पैसों के भुगतान के लिए देरी क्यों हुई। उनको समय से पैसा क्यों नहीं दिया गया? जब ग्राप जवाब देंगे इस ध्यानाकर्षण का तो इस बात पर रोशनी डालें कि सब-सिडी ग्रीर उनका जो बकाया पैसा था वह उनको समय पर क्यों नहीं दिया गया?

तीसरा एहसान उसी पैरे में वे करते हैं कि 5 हजार रुपया हर मृतक के परिवार को उन्होंने दिया है। सभी लोगों ने कहा है, माथुर साहब ने भी कहा कि यह पैसा बहुत कम है। मैं भी अपनी आवाज उनको साथ जोड़कर कहना चाहता हूं कि यह सचमुच कम है, इसको बढ़ाइए।

इसके साथ ही जो ग्राप उनको लोन देने जा रहे हैं यह इंटैरेस्ट फी होना चाहिए। मैं माननीय सदस्यों की बात का समर्थेन करता हूं ख्रीर सरकार से मांग करता हूं कि इस को इंटैरेस्ट की कीजिए। ग्राज ग्रापको प्यास लगे श्रीर तब श्राप कहिए कि कुश्रां खोदिए जब यह मुसीबत आ गई तब आपको याद श्राया इससे कुछ होता नहीं है। इसको ग्राप भागे बढ़ाइए, इसके लिए ग्राप इंतजाम कीजिए। दूसरे ग्राप व्यव-स्था करने जा रहे हैं कि जो प्री बजट रेट था उस पर उनको माल मिले। मिलेगा या नहीं, इसमें भी मुझे शक है। क्यों कि यह सूत के दाम पिछले कई सालों से बराबर बढ़ते रहे हैं। ग्राप देख ही रहे हैं कि किस तरह से यह छलांग लगा रहे थे। जब से पिछला बजट ग्राया है तब से बेतहाशा बढ़े हैं। वह सामान जिससे बुनकर ग्रपना कपड़ा तैयार करता

**है वह बरा**बर महंगा होता चला गया भौर दूसरे उसकी सप्लाई भी जरूरत भर की न हो, जैसे 460 मिलियन के. जी. की उनकी मांग है, यह मोटा सा अनुमान है लेकिन इनको मुक्किल **से** 165-170 मिलियन के. जी. सप्लाई होता है। यह दो-तिहाई का गैप बहुत बड़ा गैप है। जब यह हालत रहेगी तो उसके दाम ही बढ़ेंगे भीर **ब्लैक मार्किटिंग भी होगी।** 

जितनी श्रापकी सोसाइटियां हैं, सह-कारी समितियां हैं उनकी क्या हालत है, मैं तो अपने उत्तर प्रदेश के बारे में जानता हूं कि सहकारिता का मतलब ही भ्रष्टाचार है। जो भी सहकारिना के माध्यम से भ्राप सामान बांटते हैं बह बुनकरों तक पहुंचता ही नहीं है। वह ब्लैक मार्किटिंग में चला जाता है। मैं चाहता हूं इसकी ग्रच्छी तरह से जांच पड़ताल की जाए श्रौर इसका निराकरण किया जाए। मेरा कहना यह है कि जब यह कानून बना हुआ है कि 50 परसेंट धागा जिसको हैंक यार्न कहते हैं यही उसमें काम ग्राता है बनकरों को देने के लिए बनाया जाए तो यह 50 परसेंट वाली शर्त ये मिलें क्यों नहीं पूरा करती? श्रापके कानून का पालन न हो और आपको ग्स्सा भी न ग्राए यह हैरत की बात है। इसलिए मैं श्रापसे मांग करता है कि जो ऐसी डिफाल्टिंग मिलें है उनकी लिस्ट बताइये। उनके खिलाल कार्रवाई भी की जानी चाहिए। उनको उनका हिस्सा पूरा मिले यह आपका कर्तव्य है। श्राप इस पर प्रकाश डालिये कि उनको जरूरत भर का सूत क्यों नहीं मिलता? श्राप एक्सपोर्ट भी कर देते हैं ग्रीर जो पावर-लुम सेक्टर है उसको भी दे देते हैं जो इन गरीब बनकरों पर तो मार पड़ेगी ही। इससे भी बड़ी भार तब पड़ती है जब सूत के राम बढ़ते हैं बुनकरों की मजदूरी कम कर दी जाती है। इनकी मजबूरी का एक कारण नहीं है, ग्रनेक कारण हैं और यह सब सरकार की नीति का नतीजा है। उन नतीजों से निपटना भी सरकार का काम होता है। सरकार

ने इसमें जो भारी कटौती की है और इंसानी जानें गई हैं तो यह सरकार ऐसे अपराधी से कम नहीं है जो कत्ल करे। (समय की घंटी) सभी तो शुरू किया है मैंने।

THE VICE-CHAIRMAN (SHRI BHASAR ANNAJI MASODKAR): Please conclude. Your time is over. I know the subject is strious and very tragic.

श्री श्रमत राम जायतकाल: मेरा यह कहना है कि उनको जरूरत भर का सूत भी नहीं मिलता। श्राप सदन के माध्यम से गारण्टी दें कि जो इसके शिकार हैं उनको जरूरतभर सूत मिलेगा। प्री बजट दर भी नहीं है। इस कोई सस्ती दर ध्यान में रखें जिसकी ग्रोर दूसरों ने खींचा है । जो बनकर कपड़ा बनाते हैं उसको गरीब लोग ही पहनते हैं। यह कपड़ा जितना ज्यादा बनेगा उतना ही उनको लाभ होगा। ऐसे कपडे की कंजप्पशन बराबर हमारे यहां घटती चली जा रही है। गरीब ग्रादमी की खरीदने की शक्ति घट गई है। वह नहीं खरीद पाता । पर-कैपिटा कंजप्पशन ईयर बाई ईयर घटता चला जा रहा है । उस कपड़े को सस्ता विकना चाहिये । इसलिये कोई ऐसी नीति बनाइये जिससे गरीब लोग ज्यादा से ज्यादा खरीद सकें। मैं यह तो नहीं कहुंगा कि प्रोफिट फ़ी कास्ट पर उनको सूत दिया जाय लेकिन इतना जरूर कहंगा कि रीजनेबल प्राइस पर उनको दिया जाये । जो काटन प्राइस है, जो मैन्यफेक्चर पैसा लगाता है धारो पर, उन सबका हिसाब-किताब ठीक करके जो मनासिब रेट ग्राये उस रेट पर उनको यानं दिया जाये । जितनी उनकी जरूरत है उतना दिया जाय ताकि पूरे साल अपनी मेहनत से काम करके अपनी **स्रामदनी को बढा सकें। यह** एक तरीका है उनको पुनर्वास 5 P.M. किये जाने का । दरना वे बराबर भरते रहेंगे। आंध्र प्रदेश में मौतें हो गई, इसलिये मामला

[श्री अक्ति दाम ज बहुवाल] प्रकाश में ग्रागया। यह स्थिति कमोवेश पूरे देश में है। यह जो गरीबी और विपन्नता की हालत है या क्रृपोषण की हालत है, यह खाली बुनकरों को नहीं छुती है वह देश में ग्रन्य लोगों की भी छूती है जिससे देश की श्रम शक्ति नष्ट होती जा रही है। मैं इसी तरफ भ्रापका ध्यान खींचना चाहता था।

मैं सुझाव देना चाहता हूं कि जब तक यह जरूरत पूरी नही जोए, बराह मेहरबानी आप एक्सपोर्ट को रोक दीजिये। भ्राप एक्सपोर्ट का हल्ला रोज करते हैं, नई नीति बनाते हैं ग्रीर कहते हैं कि खुब पैदावार करेंगे, बड़ी पैदावार करेंगे ग्रौर चीजें बाहर भेजेंगे। लेकिन हम जानते हैं, श्राप नहीं भेज पायेंगे। श्राप बाहर से जो कर्जा लेते हैं वह कर्जा तो निपटान में, सूद वगैरह में, चला जाता है । श्रभी श्रापने जो कर्जा लिया है वह भी इसी तरह से चला जायेगा। इसलिये ग्राप घर की जरूरतों पर ध्यान दीजिये । श्रापके पास क्या है ? श्रापके पास ट्रेक्टर्स नहीं हैं, श्रापके पास तोप महीं हैं, श्रापके पास जहाज नहीं हैं, तो त्राप क्या भेजेंगे? ऐसी स्थित में ग्राप क्या भेजने की सोच रहे हैं? ग्राप रूई भेजेंगे, स्राप चमड़ा भेजेंगे, स्राप ग्रनाज भेजेंगे, फल भेजेंगे। स्राप देडिशनल एक्सपोर्ट की जो चीजें हैं वही भेजेंगे। म्राप थोड़ा इसका मोह छोड़ दीजिये। देश की दुर्दशा को देखते हुये कम से कम जो रूई का एक्सपोर्ट है ग्रीर धागे का एसक्पोर्ट है उसको हटा दीजिये। मेरी आपसे विनम्बं प्रार्थना है। यही दूसरी चीज में यह कहना चाहता हं कि इन लोगों को मार्केट नहीं मिलतो है । उसका कोई प्रबंध भी नहीं है। यह सिर्फ एक प्रदेश का मामला नहीं है, पूरे देश का मामलाहै।येलोगजो संमान तैयार करते हैं वह सामान उठता नहीं है, बिकता नहीं है। परिणाम यह है कि इनको पैसा नहीं मिल होता पाता है। इसलिये मार्केटिंग का प्रबंध किया जाये । इन शब्दों के साथ मैं फिर से कहना चाहता हूं कि सरकार को ऐसी व्यवस्था करती चाहिये जिससे इस मामले की तरफ ध्यान दिलाने

की ग्रावश्यकता ही न पड़े ! इसलिये सरकार थोड़ा सचेत रहे, यही मैं ग्रापसे मांग करना चाहता है।

श्रीमती कमला िहा : उपसभाष्यक्ष महोदय, मैं भ्रापके माध्यम से एक दो बातें सरकार के ध्यान में लाना चाहंगी। सबसे पहले तो मैं श्री कोटैया जी को धन्यवाद देती हूं कि उन्होंने ग्रांघ्र प्रदेश में बुनकरों के साथ जो घटनायें घटित रही हैं, वहां पर जो परिस्थिति उसके संबंध में ध्यान दिलाया है, भ्रौर ग्राज यह विशेष चर्चा हो रही है । लेकिन मैं कहना चाहती हूं कि बुनकरों की समस्या, हैंडलूम सेक्टर की जो हालत है, वह आंध्र प्रदेश में जो घटनायें हो रही हैं उन तक ही सीमित नहीं है । यही स्थिति कमोवेश पूरे देश की है । दूसरी बात यह है कि ध्रांध्र प्रदेश में लोग मर रहे हैं ग्रीर मत्यु होने के कारण बात सामने भ्राई है, लेकिन दूसरे प्रांतों में लोग मरने के बास्ते में हैं और श्रभी बात सामने नहीं ग्रा रही है। माननीय सदस्यों ने जिन बातों को कहा है, मैं उनको न दोहराते हुए केवल एक दो बातें जोड़ना चाहती हूं। श्रभी श्रभी हमारे देश में कुछ घटनायेँ घटी हैं, जैसे बनारस में देंगा हुन्ना और बनारस के दंगों में जो लोग प्रभावित हुये वे बुनकर हैं श्रीर बुनकरों में भी ज्यादातर मुसलमान हैं। स्राप जानते हैं कि बनारस के बुनकर बेहतरीन साड़ी ग्रौर सिल्क के कपड़े वगैरह बनाते हैं जिनके वगैर किसी घर में शादी और पर्व-त्यौहार के काम नहीं होते हैं । ग्राज स्थिति यह है कि दंगों के बाद वह घर से बाहर निकल नहीं पा रहे हैं । बुनाई की हालत में बात में प्रायेगी, लेकिन अभी वे घर से बाहर नहीं निकल पारहे हैं। उनका कारोबार ठत्य है द्वाीप वे भूखमरी के कगार पर हैं । मेरे प्रांत बिहार में भी दंगा हुआ। था और यह भागलपुर में हुन्नाथा। दंगों के कई साल बाद भी बुनकरों की स्थिति जैसी पहले थी वह आज तक नहीं हो पाई है। वे भागलपुर का टसर सिल्क बुनते थे। यही हालत बनारस की है ब्रौर वही स्थित दूसरी जगहों की भी है। हमारे बी०जे०पी० के भाई

मुझे यह कहने के लिये माफ करेंगे कि वें राजनीति से प्रेरित हो कर ये दंगें करा है हैं। इन दंगों के कारण बनकर बरी तरह से प्रभावित हो रहे हैं। **ग्रौ**र **छ**ःके कःरण उन्नी हालत दिन प्रति दिन बिगड़ती जयेगी उसे लिये **केन्द्री**4 सरकार को एक निश्चित नीति का निर्धारण करनाचिहिये कि हैंडलुम मेक्टर में हमको क्या करना चाहिये क्यां हैंडल्म को अपनी मौत करने दिया जाये ? अगर हैंडलुम वीवर्स बुनकरों अर्थ अपनी मौत करने देन है तो यह भी तथ कर दीजिये कि उनके मरने **के बद उ**नको पांच हजर तीत हजार दो हजार उनकी जिन्हणी की जो कीमत **ग्र**ाप लगनः चहें लगयेंकि इतनः दे देंगे ।लेकिन ग्रगरश्रको इस प्राचीन परम्परः को जीवित रखनः है यह हमरी कल ग्रौर संस्कृति े श्रंग **है इस**को अगर जीविन रखन<sup>्</sup> है यह जो हःथ कः हुनर हैं इसको अगर जीवित रखनः है तो इसके बरेमें हमें निष्यित रूप से दिश - नर्देशन देन। होगः । इसके बरे में मैं यह कहना चहतः हूं कि दिश-निर्देशन में अपकी निश्चित रूप से यह तय करन पड़ेगा कि हडलुम क्षेक्टर को हम कन दम में सीर्ध सूत उन्लब्ध कर्ये किसी बिचौलिये के जिरिये नहीं । क्योंकि विचौ-**सियों के ज**ैरये **उन्हे** पस जो समन जाता है करन मल जत है, धार जता है, उनके बरेमें उनको पता नहीं हो पत है। जो बन ५ सी सिल्क की सड़ी ब∂जार में दो हज र में ∶बकती **है, उ**त्तको बुनने में बूनकरको काफी समय लगत है, लेक उन्हाक उन ब्रुक्कर को बहुत ही कन पैस पमलतः हैं। 4ह मैंने ग्रसन में भी देखा है, अपने प्रांत में भी देखा है स्रीर हम रे पड़ोसी राज्य उत्तर प्रदेश के बनारस महर में भी देखा है। इस लये सरकर को सीधे बृनकरों को धाग उनलब्ध **करनाच**िह्ये और जो मल तैयर हो गया है जो उर्दादत मल है ∪सके मःकेटिंग की पालिसी को भी गवर्नमेंट को तथ करना चहिये। उन्ने लिये म केंद्रिंग पालिसी कैसी हो उन्हें लिये किस तरह से यह ठीक हो यह गदर्नमेंट

को सोचना च हिंगे । मैं जानती हूं कि हैंडलूम वीवर्स की जो कोग्रागरेटच सोस इटीन हैं यह भी वेस्टेट इन्टरेस्ट का ग्रह्डा बन गई है । इसके क रण उनका शीषण होता है । इस शोषण से उनको मूक्त कराने के लिये सही मायनों में सार्केटिंग प लिसी क्या हो इसके बारे में गर्वर्नमेंट को ध्यान देना च हिये।

महोदय एक बात जो गवर्नमेंट कर सकती है वह यह है कि गवर्नमेंट यह फैसल: करे कि जिन्न भी गवर्नेट उपक्रम हैं, जितने भी गवनमेंट गेस्ट ह उसे ज हैं जितने सकानत हैं जितने दफ्तर हैं इन सभी जगहों पर हैंडलूम से बनी चीजों की ही इस्तेम ल हो। यह तो आप कर ही सकते हैं। पर्दा हैंडलूम के लगवः सकते हैं सोफा कवर इसके लगा सकते हैं । अगर अाप ऐस करेंती इससे इस उद्योग को कफी रहत मिलेगी । इस लिये सरकर को एक निश्चित दिशः निर्धाति क के प्रभने अन्तः चहिये । अगर हम इसी एह से समय समय पर उनको जो परेशानियां हो रही हैं इसका रोना अलके समने रोयों और यह ऐस ही चलत रहे ग इससे कोई नती क नहीं निकलेगा। इसलिये मेरा यह मुझाव है कि सरक'र एक निश्चित दिशं-निर्देश तय करके इस बरे में एक नयी प लिसी लेकर समने अयें और वह सदन को बत यें कि सरकार उके बरेमें क्या करना चहती है । हैंडलूम सेक्टर को बचने के लिए स.क.र का कदन उठाने जा रही है ? सरकर उनको अपनी मौत मरने देन चहती है यः उपको जीवत रखन चहती हैं ? ग्रगर जी बत रखना चहती है और सरकर उन्केलिये एक नवी नीति तथ करनः च हती है एक निरिच्त नीति निर्धारित करके उनको रगहत पहुंचानः चहती है तो सरकःर इस बत को यहां सदन में स्पष्ट करें। महोदय, मुझे इतना ही कहना है, धन्यवःद ।

प्रो॰ झाई॰ जी॰ सनदी (कर्जाटक): ग्रांदरणीय ब इस चेयरमैन सहब, भारत की कलः सौंदर्य बून ई को जी.बत रखने वाले, खून पसीना बहाकर ईमानदारी

[श्रीआई० जी० सनदी]

की रोटी खाने अले करघा बुनकरों की हालत चिंताजनक है । उनका पेट पीठ दोनों मिलकर एक हो गये हैं। उनक जीना मरतः समान हो गया है। ग्राज उनके पास बुनने के लिये धागा नहीं है। उन्होंने अपनी आंतों के धारे का ताना बनाया है ग्रीर ग्रानी सांसों का बाना बनाया है। इसके कारण जनकी जीवन की चढारेंग फट गई है। ऐसी स्थिति में दुखी आंध्र के बुनकरों के संकट की घड़ी में मानवोचित सहायता जो केन्द्र सरकार ने की है, उनकी भलाई के जो कःर्यक्रम बनाये हैं, वह सरुहनीय हैं।

महोदय, हथकरघा उद्यागएक असंगठित उद्योग है। संपूर्ण देश भर में यह उद्योग फैला है । इस उद्योग की विशेषता यह है कि यह देश की अर्थ-व्यवस्था का एक महत्वपूर्ण ग्रंग है। कृषि के बाद रोजगार देने वाली क्षमता रखने वाला बह एक दूसरा क्षेत्र है। देश में समस्या कपडा उत्पादन का लगभग 27 प्रतिशत हथकरचा क्षेत्र द्वारा तैयार किया जाता है। इस क्षेत्र में अधिकांश वे लोग कार्य कर रहे हैं जो समाज के कमजोर श्रीर निर्धन वर्ग से ग्राते हैं। महिलायें जिनकी प्रगति के लिये सरकार सतत प्रयास कर रही है, अधिक से अधिक रोजगर इस क्षेत्र में महिलाओं को भिलतः है। इस उद्योग का संबंध हमारी राष्ट्रीय भावता ग्रीर देश के स्वतंत्रता आदो नन से भी है। हमारे रष्ट्रिता महात्मा गांधी ने पूर्ण स्वतंत्रता आंदोलन को इसके साथ जोड़ने का प्रधास किया क्योंकि उन्हें इस उद्योगकी ग्राधिक शक्ति का पूरा ज्ञानया। चरखाजन-शक्ति का प्रतीक था और ग्राज भी है। इसका संबंध कम्पोजिट कन्चर से जुड़ा हुन्ना है । कबीर सःहब भी इसी भावना से प्रणेता थे । यह उद्योग हमारे राष्ट्र का एक महत्वपूर्ण ग्रंग है। इसलिए इस उद्योग को पार्टी दी जानी चाहिय। इस उद्योग में लगी हुई महिल यो और बच्चों को न्याय दिलाना हमारा फर्ज है, क्लंब्य है ।

उपसभाध्यक्ष महोदय, ग्राज करघों पर काम करने वाले बुनकरों की हालत

दयनीय है। सभी राज्यों में यह हालत है कि उनके उपकरण पुराने हो गये हैं, उनको पावरलूम से कम्पीटीशन करना दुश्वार हो गया है। उचित दाम पर कपड़ा बेचना बहुत कठिन हो गया है। शिक्षा का अभाव है। सिल्क यार्न श्रौर केमिकल्स महंगे हो गये हैं। सस्ता हो गया है उनका जीवन धौर उनकी जान ।

उपसभाध्यक्ष महोदय, ग्रन्त में मैं यह अन्रोध करना चाहता हूं कि जिन जिन राज्यों में यह उद्योग धेंधे चलते हैं वहां के चीफ मिनिस्टर्ज को बुलाया जाये ग्रीर इस बारे में जो कार्यक्रम तथा केन्द्र सरकार की हैं उनसे उनको परिचित कराया जाय। इतना ही नही जो इस क्षेत्र में एक्सपीरियंस्ड हैं, एक्सपर्ट हैं, उन सब की एक पालि-यामेंटरी कमेटी बनाई जायें जो थोड़े दिनों में अपनी रिपोर्ट दे दे, उस रिपोर्ट को ध्यान में रखते हुये एक नयी टैक्टसाइल पालिसी बनाई जाये । इस सुझाव के साथ, ग्रापने मुझे बोलने का जो समय दिया, में श्रापको तहेदिल से धन्यवाद समर्पित करता हूं।

SHRI V. NARAYANASAMY (Pondicherry) : The plight of the handloom weavers has laready been explained by the hon. Member and the mover of the motion, a very senior Member and who is in the field, Shri Pragada Kotaiah. In Tamil Nadu and also in my State lakhs of workers are being involved in this business. Their job is only to weave the cloth on the basis of the yarn supplied either by the cooperatives or by the private individuals, middlemen, and who are dealing in this business—the master weavers. Most of its finished product goes to Singapore and to other countries and the Government is earning a very good amount of foreign exchange out of it. But the unfortunate part is that the plight of those handloom weavers is going from bad to worse. In spite of the fact that the new textile policy was introduced by our leader, late Shri Rajiv Gandhi, it was not given effect to as far as the handloom weavers are concerned. The exicse duty exemptions which were given to the handloom weavers was taken by the powerloom sector and the textile mills. The only way opin to the hon. Minister to give protection to these weavers is through cooperatives. Even in cooperatives there are some lacunae. We find the persons who are at the helm

of affairs, the officers, are not supplying yarn to them and they are encourging only one section of the people. There fore, to strengthen the cooperative system, the State Governments may be advised suitably to have a watch on the functioning of the cooperative societies as far as the handloom sector is concerned.

Secondly, the insurance scheme which the hon. Minister has envisaged should be extended tall the weavers. Experimenting it with only one section is not going to help the starving weavers. Therefore, the insurance scheme for them is a must. The hon. Minister has given details about the housing scheme for them. It has already been implemented in some States, but only 70 per cent of the employees are getting the benfits. It may be extended up to 50 per cent of the persons who are engaged in that particular trade. Above, all, my submission is that the matter is pending before the court. The relief that is to be given to the handloom weavers has been stayed by the State High Courts. My point is that the Minister should take up this matter personally and see that the stay is vacated so that the 22 items that have been earmarked exclusively for the handloom sector are enjoyed by them and their burden is lessened. I say this because in the international market and in the national market there is a total competition and the handloom weavers are not able to compete with the powerloom sector and the textile mills. Therefore, the benefits meant for them should go go to them only. For that I want the Minister to allocate more funds. The funds which have been provided by way of subsidies are not sufficient. More funds have to be provided to them. The condition of the handloom weavers day by day is going from bad to worse. Therefore, to save the handloom weavers rom starvation, it is time for the Minister and the Government to act and review the textile policy so that more berefts can be given to them. With these words, I thank you.

नरेश धादव (रसर प्रदेश) : महोदय, मैं दो तीर श्वाल करूंगा ।

THE VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): What do you want to ask? Everybody has expressed his point. He will cover every point. Let us hear him.

श्री राम नरेश वादव : मैं जो जानना चाहता हू, वही पूछ रहा हुं आपके । महोदय, यह बहुत ही चिंता का विषय रहा है जिस तरह से

प्रदेश से सारी घटनायें हुई ग्रांध्र हैं । एक तरफ तो हमारी सर**कार** की ग्राधिक पालिसी स्पष्ट हो गयी है, स्पष्ट हो गयी है. पालिसी इंडटियल पालिसी भी स्पष्ट हो गयी कमिशयल जो टेक्सटाइल नीति । 1985 में भ्राई थी वस्त्र की वह तीन सक्ष्म के लिये थी, 1991 चल रहा है, श्राज परिस्थिति के लिये कि टैक्स टाइल का हैंडल्म से कितना संबंध है, किस तरह से इस नीति के है, उस बारे में मैं जानना चाहता हूं माननीय मंत्री जी कि ब्राज के परिवेश में जो सारी की बदल गयी हैं, परिस्थितियां देश आर्थिक वातावरण दूसरी तर**फ का हो** गया है उसको ध्यान में रखते हुये वस्त्र नीति को एक नयी दिशा देने का का क्या ग्राप करेंगे...(ध्यवधान)..

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Let us hear him.

श्री राम नरेश यादव : दूसी बात, श्राबिद हुसैन कमेटी की रिपोर्ट इसलिये थी, सरकार ने इसलिये **रखी** मंगायी कि उस रिपोर्ट के श्राधार **पर** वस्त्र उद्योग विशेष रूप से हैंडलूम सेक्टर बहत ही आगे बढ़ाने की दिशा में कार्यवाही की जायेगी, नया क्या उठाये जायेंगे। इसलिये उस कदम क्या कमेटी को बैठाने का काम किया गया कमेटी ने सर्वे किया था, अध्ययन किया था और अध्ययन करने के बाद 1990 में अपनी रिपोर्ट भी दी थी। मैं कहना चाहता हूं कि पिछली सरकार साल <sup>े</sup> रही उसने **कुछ नहीं** तक किया भौर ग्राज भी सरकार सामने वह रिपोर्ट पड़ी हुई है। मैं मंत्री महोदय चाहता हूं कि उस रिपोर्ट करने के कितने दिन के से जानना समीक्षा जो उसकी सिफारिशें हैं बुनकर क्षेत्र में, हैंडलम के क्षेत्र में उद्योग उनको कब तक लागुकरने का काम करेंगे।

उपसभाध्यक्ष (श्री मास्कर श्रन्नाजी वासोध्यर) : उनको पहले सुन शीजिये

to a matter of Public Importance

श्री राम नरेश यादव : तीसरा सवाल SHRI V. NARAYANASAMY कि महोदय ग्राज कम्पटीशन का युग Thank you very much, Sir. । हैंडलूम सेक्टर में जो कपड़ा बनता पावरलम में जो बनता है, मिलों है, पावरलूम म जा बनता है, ामला के क्षेत्र में जो बनता है इनकी प्रतिस्पर्धा ANNAJI MASODKAR) : They are really feeling में हैंडलूम क्षेत्र में बना हुआ कपड़ा मुकाबला anxious about their plight. नहीं कर सकता है। इसलिये सरकार ने गंभीरता के साथ विचार करके 22 म्राइटम्स ऐसे रख . थे जो केवल हेंडलम सेक्टर में बर्नेगे। ग्राज वह मामला सुप्रीम कोर्ट में 2-3 साल से है । मैं माननीय मंत्री जी से जानना चाहता हूं कि वे उस दिशा में ऐसी कार्यवाही करेंगे कि जल्दी से जल्दी सुप्रीम कोर्ट का फैसलाहो जाय और जो 22 श्राइटम्स उस क्षेत्र में रखे गये हैं वे उस क्षेत्र में बन सकें ग्रौर प्रतिस्पर्धा में खड़े हो सकें। चौथा, मेरा कहना यह है कि सिल्क उद्योग भी संकट में है । इसका भी यार्व नहीं मिल है । मैं चाहता हं कि स्राप यार्न को भी उपलब्ध करा दें सिःक ताकि 40 लाख बनकर जो ग्रांध्र प्रदेश दूसरी जगहों में लगे हुये हैं वे लाभावित हो सकें। यही मैं चाहता हं । (Interruptions)... जनना

THE VICE-CHAIRMAN (SHRI BHASKAR ANNA JI MASODKAR) : Please listen to the Minister. You have already spoken. Please sit

भी भ्रानन्त राम जःसवाल : सूत के धागे की पैदावार की जितनी स्पिनिंग मिलों की पैदावार गिर रही है। इटावा ग्रभी हमको ऋर्जुन सिंह सूचनादी कि बन्द जी ने । क्या इसको फिर से चालू करवा देंगे...(रूथवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Minister, you have seen the mood of the House. The level of poverty which handloom weavers are subjected to is a matter of prodfound concern to this House. Members of all parties have uiged upon you to improve their condition. This issue is not of any partisan nature. I would request the Government and particularly you, to respnd to the points raised by the Members. The whole House shares the anxiety of the hon. Members. Now, Minister

SHRIMATI KAMLA SINHA: Thank you, Sir.

श्री प्रशोक गहलोत : माननीय उप-सभाध्यक्ष जी, मैं समजता हूं कि एक बहत ही गम्भीर विषय और चिंताजनक स्थिति पर ध्यानाकर्षण का प्रस्ताव इस सदन के यह देश के वरिष्ठ नेता श्री पी0 कोटैय्या जैसी हस्ती के माध्यम से वह अनेक **अन्य सक्ष्स्यों के द्वारा एखा गका है।** यह एक शभ संकेत है कि इतने सीनियर मेंबर जो ग्रापनी जिंदगी का कमिटमेंट है लुम के साथ रखतें हैं आ र अन्य करीब-करीब पन्द्रह माननीय सदस्यों ने इसमें हिस्सा लिया 🔻 अधिकांश लोगों ने, मैं समझता हूं कि अगर कुछ को छोड़ दें, तो उन्होंने जो भावना प्रापने प्रकट की, उसी के अनुरूप उन्होंने अपनी बात कही थी, क्योंकि यह विषय ही ऐसा है।

इसलिए मैंने ऋपने वक्तब्य में शुरू में ही कहा था कि बजाए इस विवाद में जायें कि यह मौतें जो हुई हैं, यह भूख से हुई हैं या कोई अन्य कारणों से हुई हैं, जैसा कि राज्य सरकार का मत है कि यह मौतें बीमारी से भी हुई हैं, वृद्धावस्था से भी हुई हैं, उनक अपने घर की समस्या के कारण क्रात्महत्या से भी हुई हैं। पर मैंने इस बिदु को टच नहीं किया है और मैंने सीधा कहा कि इस सवल्य में जाने की बात नहीं है।

सवल यह है कि जहां वीदर्ज का कंसेट्रेशन है, वहां पर अधिकांश मौतें हुई हैं। उत्तर प्रदेश से ऋने वाले माननीय सदस्य ने बःत कही थी। मैं उससे अपने सहमति व्यक्त इस तौर से करता हूं, क्योंकि मुझे मःलुम है कि जिस क्षेत्र से मैं आता हूं, पश्चिमी राजस्थान से, उसके बारे में भी यहां कई बार चर्चा हो चुकीं है और तब पूरे देश क**ःध्य**ान ग्र⊦कषित होता है जब वहां पर पांच-छह साल लगातार ग्रकाल और सूखा पड़ता है, तब उसकी बड़ी खबरें अती हैं कि तीन सौ, चार सी, पांच सौ लोग भूखे मर गये।

इसलिए मेरा अपना ख्याल है कि भख से मौत का मतलब यह नहीं कि कोई भूख से तड़प कर मर रहा हो और उसकी पड़ौसी कोई खाना नहीं दे रहा हो। भुख से मरने का तात्पर्य जो मैं समझतः हं ग्रौर प्रागदा कोटैय्या जी का भी जो होगा, वह इस सेंस में होगा कि ऋजि बनकरों की माली हालत ठीक नहीं है, जिसके कारण उनकी रेजिस्टेंस पावर शरीर की खत्म हो जाती है। इसलिए वह बीमारी झेल नहीं पाते और इसलिए हो सकता है कि वह भूखे मरने की बात के रूप में सामने अपती हो।

मेरी ऐसी मानना है कि यदि म्राज हम सर्वे करें, तो खाली ग्रांध्र प्रदेश की ही बात नहीं है, बल्कि ऐसे कई प्रदेश मिलेंगे जहां पर ज्यादातर बुनकर रहते हैं, जो गरीबी की हालत में रहते हैं, उनकी हालत भी ऐसी ही श्रापको सर्वे कराने पर ज्ञात हो सकती है।

तो मैं अपसे निवेदन करना चाहता है कि हम इस इशुको इस रूप में देखना नहीं चाहते कि भूखे मरे और सरकार भ्रौर राज्य सरकार ने कुछ नहीं किया, या कोई सरकार कुछ करना नहीं चाहती मैं सब से पहले तो आपके मध्यम से इउ सदन को और इस सदन के माननीय सदस्यों को यह विश्व स दिल ना चाहंगा कि सरकार, जैसे शुरू में ही इस बात को ध्यान में रखे हुए है कि हथकर्घा उद्योग हमारे देशकी संस्कृति और देश की परंपरा को सामने रख करके उसको मजबूत करने वाली बात सामने रखनी है और जो हमःरे बुनकर भाई उसमें कःम करते हैं, उनकी जीविका कैसे सुधर सके, इस बारे में सरकार पूरी तरह से प्रतिबद्ध है।

मैं निवेदन करना चाहंगा, क्योंकि भुख से मरने की खबरें पहलें भी भ्राई हैं, 1988 से भी सुन रहे हैं। उस वक्त भी करीब 30-35 लोगों के मरने की खबरें ग्राई थीं। तब से लगातार यदा-कदा भुख से मरने की खबरें हा रही हैं। ग्रभी हाल ही में जब पिछता सेशन चल प्हा था, भापको मालूम होगा कि इस

सदन में जब इस मिनिस्ट्री पर चर्चा हो रही थी, तब भी यह सबःल उठा था और मैंने ही स्राप्यासन दिया था कि हम लोग केन्द्र की एक टीम भेजेंगे श्रौर यह वहां जःकर के तथ्यों का पता लगायेगी। हमने दो टीमें भेजीं स्रीर स्राध प्रदेश सरकार के प्रधिकारियों के स.थ में उन्होने वहां पर दौरे भी किये।

इसलिए कुछ माननीय सदस्यों ने कहा कि जब लोग भर गये, तब सरकार ने कुछ कार्यवाही करने का जो हमने वक्तब्य दिया है. उसमें कुछ घोषणायें की हैं। ऐसी सरकार की कोई मंशा नहीं है। हमने तब से ही जब यह जानफारी मिली कि पूरेदेश में धार्नको लेकर के प्राईसेज बढ़ रही हैं ग्रौर वह एक सीमा से ग्रधिक बढ़ रही हैं और यह भी खबरें मा रही थीं कि क।टन की प्राइसेज भी बहुत ज्यादा बढ़ रही हैं, भ्रापको मःलूम है कि काटन की प्राइसेज इस सन्न पिछले सन्न से बिलकुल डबल हो गई थीं और इसका करण क्या है, वह भी ग्रापसे छिपे हुए नहीं है। कई बार जब एक गलत वक्त पर हम लोग कोई एक्सपोर्ट की घोषणा कर देते हैं, वह भी एक बड़ा करण बन जाता है, चाहे हमारे किस नों को तो उसकः कोई फायदा मिला नहीं ग्रीर ट्रेडर्ज को उसका फायदा मिला ग्रभी जुन-जुलाई तक जाते-जाते उसकी प्राइस बल हो गई थी। इसलिए याने की प्राइस बढ़नः स्वःभाविक था। पर हमें लोगों ने उसके बावजूद भी बिना समैंथ बर्बाद किये हुए ग्रविलम्ब कद मैं उठाये. जिससे कि थार्न की प्राइस को कैसे रोका जर सके। एन.टी.सी.के मध्यम से हम लोगों ने सूत की सप्लाई करने का काम एकदम प्रारंभ किया स्रीर जहां-जहां बूनकर केन्द्रीय क्षेत्र थे वहां पर सूत के डिपो भी खोल दिए गए थे। इसके साथ में एन टी सी. जो सरकार उपक्रम है उसको अविलम्ब ग्रादेश दिए गए कि ग्राप जो 40 काउंट से ग्रवन काउंट के याने रहे हैं उसको बजाय आप 40 और बिलो काउंट के धार्न बनायें जिससे बुनकरों

िश्री अशोक गपलोत ] में जो काम भाता है हैंक धान के रूप में उनको लाभ मिल सके । यह कार्यवाही भी अविलम्ब की गई और यह भी कहा गया कि आप सूत के डिपो एन. टी. सी. खुद खोले भ्रीर साथ में मिल रेट पर बह अपने विक्रय केन्द्र की बिकी शुरू . करें। सूत वितरक जो सूत का भंडोर एकत न कर सकें उसके लिए भी हमने टक्सटाइल कमिन्नर को यह निर्देश दिए कि माप डी-होडिंग कैंपेन चलायें, कहीं पर जो ट्रेडर्ज हैं वह सूत का होडिंग कहीं नहीं हो पाए जिससे कि उसके दाम बढ़ रहे हों। हमें मालूम था कि बैलेंस आफ पेमेंट्स की स्थिति देश की क्या है ग्रौर हम लोग बाहते ये कि श्रीधक से श्रीधक विदेशी मुद्रा देश को हासिल हो । उसके बावजूद भी, क्योंकि उपसभाध्यक्ष महोदय, अस्प तो जानते हैं कि जैसा अभी सदस्य चिंता प्रकट कर रहे थे कि बूनकर और हैं बलुम का जो सैक्टर है वह इस प्रकार का विकेन्द्रित सैक्टर है कि जहां करीब एक करोड़ से अधिक लोग तो अपनी रोजी कमाते हैं और यह कोई इस प्रकार का संगठित क्षेत्र नहीं है जो कि मिल सैक्टर की तरह या दूसरे सैक्टर की तरह श्रपनी स्रावाज को पहुंचा सके । इसलिए हमने धन लोगों की समस्या को देखते हुए यहां तक भी किया कि जो हमारे कमिटमेंट थे 100 मिलियन किलोग्राम यार्न बेचने के, उसके बावजूद भी हमने । टैपोरेरी रूप से वार्न के एक्सपोर्ट को सस्पेंड किया । उसकी ले करके जैसे हमारे वरिष्ठ सदस्य कुलकर्णी साहब बोल रहे थे, इसको ले करके कई तरह की द्यालोचनाएं भी हुई। कई लोगो ने यह कहा कि यह स्रापने सच्छा निर्णय नहीं किया इससे हमारे देश के जो कमिटमेंट ये वह पूरे नहीं हो पायेंगे और एक बार कमिटमेंट जब समय पर पूरे नहीं होते हैं तो ग्रामें ग्राने वाले वक्त में एक्सपोर्ट करते वक्त तकलीफ ग्राती है। उसके बावजूद भी हमने बुनकरों के हित में ह्रिविलेम्ब यह कार्यवाही भी की थी।

इसिनए माननीय उपसभाष्यक्ष मही-दय, में भापकी निवेदन करना चाहूंगा कि एक तरफ तो केन्द्र सरकार ने यह कदम उठाए और दूसरी तरफ हमने सारे मुख्य मंत्रियों को टैलेक्स के माध्यम से, टेलीकीन के मध्यम से ग्रौरपत लिख करके उनसे निवेदन किया कि ग्राप ग्रपने स्तर पर स्टेट गवनंमेंट की जो मिलें हैं कोझाप-रेटिव सेंक्टर में भी हैं स्टेट एंटरप्राइजेज के ग्रन्दर हैं, उनके माध्यम से भी भ्राप एन० एच० डी० सी० के जरिए अधिक से ब्रधिक हैंक यार्न उपलब्ध हो सके, इस प्रकार की ज्ञाप व्यवस्था करें। हमने यह भी निवेदन किया कि आप अपने जिलाधिकारियों के माध्यम से यह भी ध्यान रखें कि कोई मूत होडिंग नहीं हो रहा हो और वहां के जो स्टेट लेबल के जो हैंडलुम कार्पोरेशन थे उनके माध्यम से भी सूत के डिपो खोलने का काम भी हम लोगों ने उस वक्त में किया था। इसलिए में आपको निवेदन करना चाहता हूं कि सरकार ने कोई श्रसर नहीं छोड़ी कि किस प्रकार से थाने उपलब्ध हो सके श्रीर उचित दाम पर उपलब्ध हो सके। जहां तक थाने की सप्लाई की बात है, उसकी उपलब्धता की बात है, मैं धापको इस बात की जानकारी देना चाहंगा कि इसमें कोई यार्ने उपलब्ध हो रहा है सवाल इस बात का है, प्रागदा कोटैया साहब कह रहे थे कि यार्न हैंक यार्न की फर्म में बहुत कम मार्केट में ग्राया है, जो फिगर्ज उन्होंने दिए मैं निवेदन करना चहिंग कि हैंक थार्न आब्लोगेशन स्कीम जो बनी हुई है एक छादेश के तहत उसमें जो मिलें याने बनाती हैं उसका खूद का अपना उपयोग वह छोड़ने के बाद ये और हौजरी में जो काम धाता है उसको छीड़ने के बाद में जो धार्न प्रोडक्शन होता है उसका 50 परसेंट का ग्राब्सीगेशन क्याज देश के अन्दर है और जो फिगर्जे हमारे पास हैं उसके माध्यम से करीब 48 परसेंट मार्केट में उपलब्ध इस वर्ष भी बराबर होता प्राथा है। सवाल यह नहीं है कि थाने भिल नहीं रहा है, सवाल यह है कि यार्न मिलने के बावजूद भी खरीदने की कैंपेसिटी नहीं है। इसलिए मेन समस्था जो हम लोगों के सामने हैं वह यह है कि हमारा गरीव ब्नकर जो है उसको हैंक याने कैसे मिले ताकि

उसको बुन करके वह ग्रपनी जीविका कमा सके जो बुनकर कोग्रापरेटिय सैक्टर के माध्यम से जुड़े हुए हैं या झान्छ प्रदेश में जो उनके प्रोडक्शन सैन्टर हैं उनके माध्यम से जुड़े हुए हैं वह ती फिर भी उनको मजदूरी मिल जाती है क्योंकि उनको थार्न उपलब्ध हो जाता है, उसको बुन करके वीविंग करके दे देते हैं तो उनको मजदूरी कम से कम उपलब्ध रहती है ज्यादा होती है, कम होती है, यह अलग बात होती है, परन्तु जो इनसे जुड़े हुए नहीं हैं, जैसे जनता क्लाथ के ग्रलावा जो बनाने वाले नहीं हैं गैर जनता क्लॉथ में जो काम करने वाले बुनकर हैं, उनकी हालत बहुत खराब है, हैक यार्न इतना महंगा हो गया है कि वह उसको खरीद नहीं सकते श्रीर अब खरीद नहीं सकते तो बना कुछ नहीं सकते और रोजी-रोटी का प्रश्न उनके सामने रहता है। आंध्र प्रदेश के जिन तीन जिलों के नाम लिए गए हैं---प्रकाशम, गुंटूर और कृष्णा वह तो हैं ही उनके ग्रलावा भी लोगों की हालत बहुत खराब है। इसलिए सवाल यह है कि उन लोगों को कैसे हम मदद कर सकें जिससे कि वह लोग ग्रपनी रोजी-रोटी कमा सकें?

माननीय उपसभाध्यक्ष महोदय, मैं निवेदन करना चाहुंगा कि इसके लिए हम प्रयत्नशोल हैं जैसे मैंने ग्रपने वक्तव्य में कुछ स्कीम्स की घोषणा की है, हम चाहेंगे कि वह एक प्रकार से पायलट प्रोजेक्ट के रूप में उन जिलों में शुरू हो श्रौर उनके रिजल्ट्स जो श्राए उनको देखते हुए हम जैसे उत्तर प्रदेश है,तमिल-नाडु है, कर्नाटक है या महाराष्ट्र है, जहाँ-जहां भी इस प्रकार की समस्याए हैं वहां भी हम कैसे इस स्कीम को लागू करवा सके, उसको भी हम ध्यान में रखेंगे। इसके साथ ही आठवीं पचवर्षीय योजना जो बन रही है, उसमें हम हैंडल्म वीवर्स के लिए कैसे योजना बना सकें भीर उनको लाभ मिल सके, उस दिशा में हम लोग पूरी कोशिश करेंगे क्योंकि बह मेरा मानना है और माननीय सदस्य सहमत होंगे कि हो सकता है कई जबह सहकारिता क्षेत्र में करप्सन हो वह कुछ मिडिल मेन की तरह काम करते हों, लेकिन जैसे महाराष्ट्र, तमि<del>सना</del>डू का उदाहरण दिया गया, कई जमह कोग्रापरेटिव सेक्टर में अच्छा काम हो रहा है, उस के माध्यम से वी**वर जुड़ा** हम्रा है स्रौर उनको पूरा पैसा भी मिल रहा है। हमारी कोशिश है कि हम श्रांघ्र प्रदेश के संदर जो योजनाएं मैंने वक्तव्य में बतायी हैं, उसी ढंग से हुण चाहेंगे कि झिक्षक-से-झिक्षक बीबर्स को-ब्रापरेटिव सेक्टर में प्रवेश करें, **उनके** साथ वह जुड़ सकों। उसके **अलाका** भ्रांध्र प्रदेश में जो उत्पादन सेक्टर 🕏 उनके साथ भी जुड़ने वाली बात है। हमारे सामने प्रश्न है कि कैसे उनको जोड़ा जाए, कैसे उनको प्रोत्सा**हन दिया** जाए? वह सारी स्कीम्स बना रहे हैं।

जहां तक प्रशिक्षण का सवाल है, सरकार का यह मानना है कि माज जो हमारे ट्रेडीशनल वीवर्स हैं, उनकी माली हालत जैसीकि हम लोगों ने बया**न** की है, मैं निवेदन करना चाहंगा कि उनको जब तक हम मच्छी देनिय नहीं देंगे, जब तक हम उनको ट्रे**डीमनम** ग्रायटम्स से निकालकर जो **हाई कास्ट** ग्रायटम्स हैं उनकी तरफ नहीं ले **जाएंग्रे** तब तक उनकी माली हासत सुखरने वाली नहीं है। एक वीवर ग्रगर दिनभर काम करता है, अगर उसको या**र्ने मिस** भी जाता है, भ्रगर कोग्रापरेटिव सोसाबढी के माध्यम से मिलता है तब भी देखने में श्राता है कि उसको दिनभर का जो बेज मिलता है, वह बहुत कम होता है। इसलिए हाई कास्ट ग्राबटम्स में जो वीवसं चले गए हैं, विशेषकर तमिलनाडू और कर्नाटक में, वह ग्रन्छा पैसा क्या रहे हैं। तो सरकार की कोशिय है कि श्राठवीं पंचवर्षिय योजना में इस प्रकार की योजना बनायी जाए जिससे 🕏 उनको हम प्रच्छी-से-प्रच्छी ट्रेनिंग है सकें, उनको हाई कास्ट ग्रायटम्स की तरफ मोड़ा जा सके ताकि उनको प्रच्छा वेज मिल सके। हैंबन्स को जब सक माडनीइज नहीं करेंगे, वह ज्यादा बारीरिक [श्री अशोक गहलोत]

श्रम करने के वाबजूद कम पैसा कमाएगा उसके लिए भी हमारी कोशिश है कि हम लोग ग्रार एन डी. वर्क के माध्यम से हैंडलुम में इस प्रकार की टैक्नालॉजी पैदा करें, उनको इस प्रकार इंप्रूव करें जिससे कि वह कम मेहनत कर के ज्यादा पैसा कमा सके।

यार्न सप्लाई को इंश्योर करने के लिए भी प्रागदा कोटैया जी ने यहां तक कह दिया कि उसके लिए श्रगर कोई कानून बनाना पड़े तो बनाना चाहिए। इस बारे में इस वक्त तो मैं क्रुछ नहीं कह सकता, पर हमारी मंशा यह रही है कि कैसे हम अधिक-से-अधिक पैदा करं जिससे कि हैंक याने बुनकरों को पूरा मिलता रहे, ग्रच्छी क्वालिटी का मिले और एक निश्चित दाम पर मिल सके। मिलों के साथ क्या कर सकते हैं, जैसे ग्राज हैंडलूम ग्रॉब्लीगेशन स्कीम बनी हुई है हम चाहेंगे कि इसके ऊपर हम लोग विचार कर, कोई ऐसी योजना बने जिससे कि मार्केट के ग्रंदर यानं उपलब्ध हो सके श्रौर उसके दाम के आधार पर हो सके। हमने ग्रप इंड्योरेंस की जो योजना लागु करने की बात सोची है जिसमें स्टेट और सेंद्रल मिलकर फिफ्टी-फिफ्टी परसेंट कंट्रीब्यूशन कर के जिसमें कि वीवर्स को कोई प्रीमियम न देना पड़े, इस बारे में भी हम चाहेंगे कि जो योजना श्राधप्रदेश के कुछ जिलों में शुरू हो रही है, वहाँ की स्थिति को देखते हुए धीरे-धीरे श्रीर भी जगहों पर यह लागू हो सके क्योंकि पिछले कुछ महीनों में जो हालात बने है, उनके कारण बैंकों ने श्रपने लोन देना कुछ कम कर दिया है। वह भी एक प्रोब्लम बहुत बड़ी प्रोब्लम ्है क्योंकि उसके माध्यम से आज जो सोसायटी है उनको पूरा लोन नहीं मिल पा रहा है भ्रौर नवाड की भी मदद ंनहीं कर पारहे हैं। तो यह मेटर फाइ-ंनेंस मिनिस्टरी के ग्रन्दर पेंडिंग है।

🤝 उपस्माध्यक्ष (श्री मास्कर अन्ताजी े**मासोदकर**) : फाइनेंस मिनिस्टर यहाँ है । यह आपकी बात सुन रहे हैं।

श्री प्रशोक महलोतः जी। इन की मिनिस्टरी में पेंडिय है। हमारी कोशिश रहेगी कि हम जल्दी उस मसले को हर करवायें जिससे कि हैंडलूम में काम करने वाली जो सोसायटी हैं या दूसरी संस्थायें हैं, उनको प्राइरिटी पर बैंकिंग सुविधा और दूसरी सुविधायें मिल सकें। तो मैं समझता हूं कि वह भी उनको मदद करेगी गरीब बुनकरों तक यार्न को पहुंचाने में, जो कि एक बहुत बड़ी आवश्यकता है।

to a matter of Public Importance

उपसभाध्यक्ष महोदय, ग्रभी हाल ही में, जो हमारा गारमेंट एक्सपोर्ट होता है उसकी पालिसी में हमने दो परसेंट का कोटा इसका रखा है, जिससे हैंडलूम का ग्राईटम एक्सपोर्ट करेंगे। इसके लिये ग्रभी हमने कोई एक महीना पहले ही व्यवस्था की है ताकि हैंडलूम में काम करने वाले लोगों को प्रोत्साहन मिल सके भौर वीवर्स के माध्यम से लोगों को रोजगार मिल सके।

इसी प्रकार मैं निवेदन करना चाहुंगा, वैसे तो डिटेल में बहुत कुछ कहने को है क्योंकि बहुत से पाइटस उठाये गये हैं, लेकिन चूंकि यह ध्याना-कर्षण प्रस्ताव ग्रांध्र प्रदेश से संबंधित है इसलिये मैं दो-तीन पाइंटस पर ही निवेदन करूंगा । श्रांध्य प्रदेश वस्त्र विकास निगम ने उन्पादन केन्द्र खोले हैं, यहां करीब चिराला में 1500 और कनागाला में 1100 बुनकरों को शामिल किया गया है। भट्टीपोरूल ग्रौर मछलीपट्टनम में विद्यमान उत्पादन केन्द्रों में 1200 अतिरिक्त बुनकरों को सह-कारिता में शामिल करने का भी निश्चय यहां हुम्रा है । चिराला के निकट इप्पू रूपालम् में एक नई बुनकर समिति स्थापित करने का भी निर्णय कुछ लिया है । हम लोग वहां के मुख्य मंत्री के बराबर संपर्क में है। ग्रभी पिछले सप्ताह ही दिल्ली के ग्रन्दर उनके साथ कामर्स मिनिस्टर चिदम्बरम साहब की और इस मिनिस्टरी के ग्रधिकारियों की मीटिंग हुई थी । उसमें हमने, उनके सदस्यों की भावना, जो मझे बराबर

to a matter of Public Importance

मिलती रहती है, उनसे उनको भ्रवगत कराया । मैं समझता हूं कि वह स्थिति की गंभीरता को समझते हुये श्राने वाले वक्त में ग्रीर ऐसे कदम उठायेंगे, जिससे कि इस समस्या का समाधान हो सके और बुनकरों की वहां पर जो समस्या है, उसको हल करने में कामयाब हो सकें।

उपसभाध्यक्ष महोदय, **टेक्सटाइ**ल पालिसी के बारे में एक मुद्दा उठा था । कई माननीय सदस्यों ने उसके ऊपर ध्यान ग्राकषित किया ग्रौर मानुनीय राम नरेश यादव जी बोल रहे थे। उन्होंने बिल्कुल ठीक कहा कि ग्राबिद हसैन कमेटी की जो रिपोर्ट थी वह जनवरी, 1990 में ग्र चुाकी थी श्रौर करीव डेढ़ साल हो गया था पिछली सरकार को, उसके द्वारा इसके ऊपर कोई ध्यान नहीं दिया गया था। परन्तु, का गठन सरकार होते ही हमने पहली बार यह कहा था कि हमने इस रिपोर्ट को टेकग्रप कर लिया है श्रौर चाहेंगे कि तीन महीने में इस रिपोर्ट को एक रिवाइज पालिसी के रूप में श्रापके सामने रखें। तीन महीने में हम लोगों ने सारी स्टेट गवर्नमेंटस वहां के आफीसर लेवल पर श्रीर सभी राज्यों के जो टेक्सटाईल मिनिस्टर हैं उनकी कांफ्रेंस भी कर ली। जो केन्द्र सरकार के विभिन्न विभाग मिनिस्टरी हैं उन के अधिकारियों साथ हम लोगों ने बात कर सी श्रीर हमारी मिनिस्टरी की तरफ से वह रिपोर्ट पूरी तरह से तैयार करके केविनेट में भेजने की तैयारी कर ली है । मैं समझता हूं कि जो फार्मलटीज या कुछ नई इन्क्वायरीज मांगी गई हैं, वह हमारी मिनिस्टरी सबसे कोर्डिनेट करके भेज रही है। मुझे आशा है कि हम ग्राने वाले वक्त में बहुत जल्दी ही उस रिवाइज स्पेशल पालिसी को रख सकें, जिससे कि जो बात कही गई थी माननीय सदयों को, वह पूरी कर सङ्

महोदय, एक तरफ तो कोटन-ग्रोवर है, उनके इंटरेस्ट वाच करने का सरकार

ध्यान रखती है ग्रौर प्रतिबद्ध है जो कपास उत्पादन करने वाले किसान हैं । उनको पूरा लाभ मिल सके । दूसरी तरफ जो हैंडलूम बीवर्स हैं, उनके लिये भी सरकार पूरी तरह चितित है और उनके प्रति भी प्रतिबद्ध है कि कैसे उनको पूरा रोजगार मिले, कैसे उनके कल्याण के लिये कार्य कर । तीसरी तरफ, पावरलूम सकती है नया सेक्टर बन गया है सेक्टर जो यहां मैं समझता हूं कि कई गरीब बुनकर जो थे वह धीरे धीरे, जैसे कर्नाटक के अन्दर और कई प्रदेशों के ग्रन्दर वहां की गवर्गमेंट ने ही हैंड्लूम वीयरस को प्रोत्साहन दिश पावरलम में जाने के लिये ग्रौर वे लोग वहां चले गये । इस प्रकार से स्थिति बनी हुई है । नई टेक्सट इल प लिसी जो रिवाइज टेक्सटाइल पालिसी के रूप में होगी, अर्धबद हुसैन साहब की रिक-मंडेशन के अधार पर होगी और इस प्रकार से देश के सःमने ग्रायेगी, जिससे तीनों सेक्टर ग्रयने ग्रयने तरीके सेक्काम करते रहें ग्रौर ग्रःगेबढ़ते रहें। जहां तक 22 भ्राइटम्स का सवाल है, जिनको रिजर्वेशन एक्ट के माध्यम से माननीय प्रागदा कोटैया और कई अन् सदस्यों ने भी इस ब्रात को उठाना था, मैं ग्रापकी जानकारी के लिये कहना चाहुंगा कि पिछले सैशन में मैंने खुद ही बह कहा था कि हमरी कोशिश होगी कि त्रगले सैशन में हम 9वें शैडयूल में लाने बाली बात संविधान में संशोधन करके हम लोग लायें। माननीय उप-में ग्रापके मध्यम सभाध्यक्ष महोदय, से माननीय सदस्यों से निवेदन करना चाहंगा कि इस प्वाइंट को लेकर प्रधान मंत्री स्तर पर और दूसरे माननीय केबिनेट के हैं, उनके स्तर पर भी हमने चर्चाकी है और लॉ मिनिस्ट्री के सुझाच पर कि झगर हम 9वां शैंडयूल रखेंगे 'तब भी जो लोग सुप्रीम कोर्ट में गये हुये हैं, क्योंकि पूरे देश के प्रन्दर करीब 32 पेटीशन लग गई थी, स्टेमिल गनाथा। हम लोगों

ने फोबिश करके सुप्रीम कोर्ट में सारे किसिज मंगा लिये हैं और सुप्रीम कोर्ट में पेंडिंग है, तो लॉ मिनिस्ट्री का एक प्वाइट या कि अगर हम 9वें शैडयूल इसको लेकर चेंज करेंगे संविधान ंतब भी हो सकताहै कि सुप्रीम से जो रिलीफ हम चाहते हैं, वह सके । इस बात को सोचते हुये हुमने कोशिश की कि सेंट्ल लॉ पुर्जेसी के माध्यम से हम यह कोशिश करें कि जल्दी ही ये केस श्रंतिम सनकाई के लिये सुप्रीम कोर्ट में ग्रा जायें जिससे कि समस्या का समाधान हो जाये और 22 ब्राइटम्स के बारे में जो बात है, वह हम पूरी कर सकें और एक्ट को लागू कर सर्वे । आपको जानकर खशी होगी जगसभाध्यक्ष महोदय, कि सुप्रीम कोर्ट के माननीय मुख्य न्यायाधीश की कोर्ट में यह उल्लेख हुआ था और उसके बात यह तय हुआ है कि जनवरी के तीसरे सप्ताह में प्रतिम सुनधाई के लिये लग रहा है। यह माननीय मुख्य म्यायाधीश जी ने ग्रपना ग्रादेश दे दिशा दूसरे न्याधाधीशों से पूछकर के, ग्रीर मैं छम्मीद करता हूं कि जनवरी के अन्दर यह मामला हुल हो जायेगा भौर इसके माध्यम से जो समस्यायें खठाई गई हैं, उनका अपने आप समाधान हो अपयेगा ।

स इन्हीं शब्दों के साथ मैं माननीय दस्यों का बहुत-बहुत धन्य वाद देशा चाहंगा कि इन्होंने अपने मन से अपनी पीड़ा को, जो उनकी भाषना थी और जो बनकरों के प्रति समिपत है, उसकी इन्होंने ग्रपने शब्दों में यहां व्यक्त किया । में इन्द्रका यकीन दिलाना चाहुंगा कि जिन प्याइंटस का मैं यहां जवाब नहीं दे पाया हूं, मेरी कोशिश रहेगी कि खन पर मिनस्ट्री में बराबर विचार होता रहे और हम लोग बुनकरों की इस सेक्टर की समस्यात्रों का समाधान करते रहें। धन्य वाद।

SHRI CHHOTUBHAI **PATEL** (GUJARAT): Sir, onlyone minute... (Interruptions) ..

to a nuttier of Public Importance

VICE-CHAIRMAN THE BHASKAR ANNAJI MASODKAR) : The subject is closed now \_\_\_\_ (interrup

श्री छोट्माई पटेल : सरकार की नई धर्ष मीति के संदर्भ में.... (थ्यवधान)....

MOTURU SHRI HANUMAN-THA RAO: Sir, in regard to ex-gratia payment with which all of us are concer ned and have expressed our disatsfaction, I would like the Minister to respond. Secondly, the loan with its interest is to big a burden and hence interest-free loans must be advanced liberally to the hand loom weavers,... (interruptions)--

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Yes, Mr. Ghelot, do you want to respond? \_\_ (interruptions) \_\_

भी सशोक गहलोत : उपस्थाध्यक्ष महोदय, एक्सग्रेशिया पेमेंट की जहां तक बात है, जैसा मैंने निवेदन किया, स्टेट गवनैमेंट के साध्यम से यह बात विल्कृल स्पष्ट कही गई है कि भूख से कोई मीत नहीं हुई बल्कि मीत हुई है बीमारी से या बृद्धावस्था से या भ्रन्य किसी कारण से । इसलिये उनका यह कहना है कि कोई मौत ऐसी नहीं है जिसके श्राधार पर हम एक्सग्रेशिया पेमेंट दे सकें । इस लोगों ने जनसे यह बात कही कि जो मानवीय भावना है, इसके ग्राधार पर ग्राप कुछ करें। मुख्यमंत्री जी ने 5000 रुपयें की बात इसलिये कहीं है ताकि अपने लोगों की मदद कर सकें । जहां तक (व्यवधान)...

SHRI MENTAY PADMANA-BHAM (Andhra Pradesh) : Even if starvation deaths are taking place; the State Government wpujd have isswed... (interruptions).... to the Centre to cover \_ (interruptions)...

श्री प्रशोक गहलोत : जिला ग्रधि-कारियों के माध्यम से जो रिपोट प्रायेगी, उपसभाध्यक्ष जानते हैं कि चाहे किसी पार्टी की सरकार कहीं पर भी हो, जो रिपोर्ट

### रिपॉिं वह जिला छिछकारियों के माड्यम से स्टेट गर्मनेमेंट के पास ज्ञात है। ...(अथवधान)...

SHRI MENTAY PADMANA-BHAM: We have been requesting the Minister to visit these places and evaluate the position.. (interruptions)..

DR. G. VIJAYA MOHAN REDDY; The situation is very grave \_\_\_\_\_ (interrup tions) ---- We have been requesting the Minister for the. .(interruptions) \_\_\_\_ for thep ast one and a half month.. (interruptions)...

SHRI V. NARAYANASAMY: Sir, the people were given twenty five thousand rupees, the families of those who died during the cyclone by the Central Government. ..(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The Minister has heard you and he will reply \_\_ (Interruptions) \_\_

SHRI V. NARAYANASAMY: Here also, Sir, they should be duly compensated. (Interruptions)...

SHRI MENTAY PADMANABHAM: Sir, we are inviting the Minister to visit those places. The Minister should respond to that. It is an invitation extended by all the parties here... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJ I MASODKAR): He does not need an invitation. .(Interruptions). ...

शुरेन्द्रजीत सिष्ट ग्रहसुवालिया (बिहार) : उपसभाध्यक्ष महोदय, मंस्री महोदय की रिपोर्ट अगर सही है तो क्या मंत्री <sup>म</sup>होदय बताने की कृपा करेंगे कि जो जुलाहे मारे गये हैं, इनके इलाके में डिस्ट्रिक्ट मजिस्ट्रेट ने भ्रगर यह रिपोर्ट है कि यह मौत भूखमरी के कारण हैं तो क्या यह बताने की क्रुपा करेंगे कि उनकी मासिक श्रीय क्या श्रीर कितना विजनेस **स**रकार ने जनको दिया या ?...(व्यवधान) यह भी तभी हमें पतालगताहै... कितनी खरीद फरोब्त की (ब्पवधान) माध्यम से, यह पहले उनके गयी बताने कृपा करे?

SHRI V. NARAYANASAMY
Sir, in the "Frontline" it has been written
that the correspondent visited those areas
and was satisfied... (Interruptions)... that
the handloom weavers died due to
starvation only.. (Interruptions).. It is
written here in this magazine, "Front
line".. (Interruptions).. So, the Minster
should come to the rescue of these people
who have been affected.. (Interruptions)

SHRI MOTURU HANUMANTHA RAO: Sir, ther have been hunger deaths,.. (Interruptions)... starvation deaths. He should not take it lightly.. (Interruptions)...

DR. G. VUAYA MOHAN R1DDY: Sir, he is not coming out even with an assurance that he will visit those areas. What is this? .. (Interruptions)..

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); Dr. Reddy, please sit down.. (Interruptions). ..

SHRI MOTURU HANUMANTHA RAO: Sir, there should be a Committee of the House to go into the question.. (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The Minister has heard you. Please sit down.... (Interruptions).... Yes, Mr. Yadav, what do you want to say?

श्री ईश दस यादव (उत्तर प्रदेश):
माननीय उपसभाध्यक्ष जी, मेरा निवेदन
यह है कि यह जो मौतें हुई हैं, इस पर
मंत्री जी को ग्रीर सरकार को कोई
कच्ट मालूम नहीं पड़ता है। यह भुखमरी
से मौतें हुई हैं, सबकी यही राय है ग्रीर
यह सही बात भी है। लेकिन इस तच्य
को बिल्कुल लाईटली लिया है।
THE VICE-CHAIRMAN (SHRI
BHASKAR ANNAII MASODKAR): No,
no, That is not correct. He is not taking it

श्री ईश दस थाइब: मैं उस पर विस्तार से नहीं जाना चाहता हूं। मैं श्रापके माध्यम से मंत्री जी को एक सूचना देना चाहता हूं कि इस तरह की मौतों की श्राक्षंका श्रौर पुनरावृत्ति

lightly... (Interruptions)..

[श्री ईश दत्त यादव]

उत्तर प्रदेश के श्रग्बर होने वाली है। श्राप नोट करलें कि उत्तर प्रदेश के श्रम्बर हैण्डलूम श्रौर पावरलूम का सबसे ज्यादा कारोबार है—मऊ, मुबारकपुर, मगहर, बस्ती जिले में श्रौर बनारस व बारांबकी के श्रम्बर। मान्यवर, जो बनारसी साड़ियां दुनिया के श्रम्बर बनारसी साड़ी के नाम से बिकती हैं वह मेरे जिले मऊ श्रौर मुझारकपुर में बनती हैं, उनकी फिनिशिंग बनारस में होती है। सूत : मिलने की बजह से मऊ श्रौर मुझारकपुर, मगहर के जो तमास बुनकर हैं वह...(स्थवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNA JI MASODKAR): No, no. Please take your seat. Let us not open that subject again. .(Interruptions)

श्री ईश दत्त थादव : मैं श्रोपिन नहीं कर रहा हूं। मैं नया सब्जेक्ट मंत्री भी को दे रहा हूं। यह जांच करा लें श्रीर तुरन्त सूत की सप्लाई करायें, क्योंकि श्रगर इन जगहों पर सूत नहीं मिलने पर इन बुनकरों की हालत खराब होती जा रही है, जिस श्रोर तत्काल ध्यान दिया जाये।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please sit down. As you are aware, I have already formulated my own observations and the Minister is aware of it. Yes, Mr. Patel.

श्री छोट्साई पटेल: महोदय, सरकार की नयी अर्थ-नीति और नयी श्रीद्योगिक नीति के संदर्भ में क्या सरकार रिलीवेंट मिनिस्ट्री-एग्रीकल्चर, कॉमर्स, इंडरट्री एंड नेंस के साथ मिलकर, जिससे दोबारा मरी न श्राये, जीवन समाप्त करने का मौका दोबारा न मिले तो कोई कम्प्रेइन्सिव पौलिसी बनाने पर विचार कर रही है?

डा॰ रस्ताकर पांडेय: (उत्तर प्रदेश): माननीय सभाध्यक्ष जी, उत्तर प्रदेश के अन्दर बनारस में करोड़ों बुनकर रहते हैं ग्रौर ...(ब्यवधान) THE VICE-CHAIRMAN (SHRI , BHASKAR ANNAJI MASODKAR) : Mr. Pandey, you have not begun, but you stop now !. (Interruptions) \_\_\_\_

SHRI SUKOMAL SEN (WEST BENGAL): Sir, give a chance to this side also. .[Interruptions]....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Then we will really be opening the debate and that is not permissible \_\_\_\_ (Interruptions) ....

SHRI MENTAY PADMANA-BHAM: Sir, we would only like to extract some concessions for the poor weavers. That is all \_ (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I can understand that. Please sit down.. (Interruptions)....

श्रा० रतनाकर पांडेंग: उत्तर प्रदेश
में करोड़ों बुनकर बनारसी साड़ियां
बनाकर कई सी करोड़ का फाँरेन एक्सचेंज
भारत सरकार को देते हैं लेकिन बीच
में जो कोटी वाले साड़ी खरीदते हैं और
जो बड़े-बड़े कोआपरेटिव ग्रापने नेम्पनल
स्तर पर और राष्ट्रीय स्तर पर बनाए
हैं, उसमें बहुत सी जाली कोआपरेटिव्य
हैं। सारा रेग्पम यहां से जाता है, उसको
कुछ पूजीपित लोग कोआपरेटिव बनाकर
वेच देते हैं और हमारे जो बुनकर
हैं उनके घरों में औरतें टी.बी. से
जीड़ित हैं, बच्चों की फीस देनी है,
जाड़े में पहनने को कपड़ा नहीं है...
(श्यक्धान)

उपसभाव्यक्ष (श्री भास्कर ग्रन्नाकी मासोदकर): ग्राप सवाल पुछिए।

हा० रत्नाकर पांडेय: मैं प्रथम पूछ रहा हूं। बुनकर को केंद्रीय सरकार या उत्तर प्रदेश सरकार की ओर से जो रेशम या बुनने का रॉ-मैंटीरियल दिया जाता है, चाहे वह जरी हो, चाहे सिल्क हो, वह सही ढंग से उस तक नहीं पहुच पाता है। जब वे साड़ियां बनाते हैं तो वे भी उनसे डायरेक्ट परचेज नहीं की जाती हैं बल्कि मिडिलमैंन के माध्यम में परचेज की जाती हैं और उसमें बहुत जालसाजी होती है।

उपसभाध्यक्ष (भी भास्कर ग्रन्ताजी मासोदकर): उन्होंने जवाब दे दिया

He has said that he would look into ft.

डा० रत्नाकर पांडेय : बीच में सत्ता के दलाल कोग्रापरेटिव बनाकर ब्नकरों का शोपण करते हैं। महोदय, बनारस में भी कई दर्जन लोग हर साल अभाव में, पीड़ा में और अपनी आव-श्यकताधों की पूर्ति न हो पाने के कारण मर जाते हैं। उनकी सुरक्षा के लिए सरकार क्या उपाय कर रही है? जो मिडिलमैन उनका शोषण करते हैं, उनको सजा देने के लिए ग्रापकी सरकार ने क्या उपाय किए हैं क्योंकि यह सरकार तो ''पार्टिसिपेशन ग्रांफ वर्कर्स इन मैनेज-मेंट" में विश्वास रखती है। तो स्नापके पास क्या उपाय है इसको रोकने के लिए, यह सदन जानना चाहता है।

उपसमाध्यक्ष (श्री भास्कर ग्रन्नाजी मासोदकर): जाधव जी, ग्रापका क्या प्रश्न है ?

श्री विटठलराव माधवराव जाधव: मंत्री जी, श्रापको जायद मालुम होगा कि महाराष्ट्र में ''दैटनी'' नाम की साडियां बनती हैं और उनका एक्सपोर्ट होता है। ये साडियां पांच-पांच, दस-दस हजार में बेची जाती हैं। मैं सरकार से यह जानना चाहता हूं कि क्या महाराष्ट्र के इन बुनकरों के लिए सरकार कोई ऐसी योजना बनाएगी कि जिससे बनकरों को भी सुविधा हो प्रौर सरकार को भी ज्यादा से ज्यादा फॉरेन एक्सचेंज मिल सके और इन साड़ियों के एक्सपोर्ट में भी सुविधा हो। सरकार इस बारे में क्या कर रही है, यह में जानना चाहता हं।

भी मोंहम्मद खलोलुर्रहमान (ग्रान्त्र प्रकेश : महोदय, दौराने डिबेट एक म् अजिजर मेंबर ने यह सुझाव दिया था कि क्या बुनकरों को उनके पेशे में मदद के लिए इंट्रस्ट की लोन दिया जाएगा, इस बारे में मिनिस्टर साहब ने कोई

रिप्लाई नहीं दिया है। मेरा दूसरा प्वाइंट यह है कि स्टार्वेशन डैथ्स को मिनिस्टर साहब ने कबुल नहीं किया है। मैं सदन से दरख्वास्त करूंगा कि इस बारे में एक हाऊस कमेटी बनाई जाए

to a matter of Public Importance

जो इसकी जांच करे कि वाकई ये डैक्स स्टार्वेशन के कारण हुई हैं या किसी श्रौर कारण से हुई हैं।

†[غری خلیل الرهمان : مهودے-

دوران ڈیھ ک ایک معزز ممدر نے یہ **ی**ه سجهای دیا تها که کها بنکرون کو انکے پیشے میں مدد کیلئے انقریست فرى لون ديا جائيكا - اس میں منسٹر ساھب نے کوئی ریلائی كرونكا كتالس بارية مين أيك هاوس کمهای بنائی جائے جو ا<sup>سکی</sup> سقارویشن کے اکارن ھوئی ھیدن کیسی اور کارن سے هوئی هیں -]

SHRI SUKOMAL SEN Sir I on a very limited point I have I amon to make about the starvation Now the Government denies it. the Andhra Pradesh Government both Central Government ONLY ton ,s that at least the Government sponsor an all-party delegation that place and determine whetherthe deaths were due to starvation or some other reasons. And then they can report to the Parliament.(Interruptions)\_

<sup>† []</sup>Transliteration in Arabic Script,

SHRIMATI MIRA DAS (Orissa) : Sir, Sambalpuri sarees are very famous in India and they also earn a lot of foreign exchange for our country. But in our Orissa, the condition of our weavers is very pitioble. is very pitiable.

THE VICE-CHAIRM∢N (SHRI (BHASKAR ANNAJI MASODKAR) : He will lock into it.

SHRIMATI MIRA DAS: Specifically I want that the Sambalpuri weavers who bring out those very famous sarees should be given additional help from the Government. And the Government should specifically evolve a policy to help these handloom weavers.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you like to respond, Mr. Minister? (Interruptions)

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Every Member is given a chance to speak, why not met I want to know whether the Government is paying dues to the cooperative weavers, society. A lot of amount is overdue. The Government has to pay this amount; it has not paid it as yet. (Interrup.

SHRI PRAGADA KOTAIAH : As far as the starvation deaths are concerned, has has deputed the Additional Development Commissioner on the 6th of September to Prakasam, Guntur and Krishna districts.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Kotaiah, please sit down. Nothing VICE-CHAIRMAN is going on record.

# SHRI PRAGADA KOTAIAH: \*

SHRI MOHAMMED AFZAL alias MBEM AFZAL (Uttar Pradesh): Sir, is it going on recrod?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : This is not going on record.

SHRI PRAGADA KOTIAH: The Minister need not depend upon the version of the Chief Minister. (Interrup-6.00 г<sub>.м.</sub>

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
Mr. Kotniah, it is not going on record. Please sit down.

SHRI PRAGADA KOTIAH : \*

भी राम नरेश यादवः स्वास्थ्य के मामले में स्वास्थ्य मंत्री रिएक्ट करें। (व्यवधान)

श्री श्रशोक गहलोत : माननीय सभाध्यक्ष जी, बुनकरों की हालत वास्तव में खराब है । सिर्फ आन्ध्र प्रदेश में ही नहीं और भी क्षेत्र हो सकते हैं जहां पर वास्तव में ब्नकरों की हालत ठीक नहीं है । ठीक क्यों नहीं है इस बारे में मैं श्रापको विस्तार से वता चुका हुं श्राँर ठीक करने के लिए क्या कार्रवाई करनी है इस बारे में भी कह चुका हं। उन बातों में नहीं जाना चाहता केवल दो-तीन बातें ही कहना चाहता हूं ।

श्री राम नरेश धादव : सभी सदस्यों की राय है कि भ्राप खुद जाइये । ग्रापके माध्यम से मंत्री महोदय से निवेदन करना चाहता हं....(श्राजधान)

श्री सुरेद्रजीत सिंह ग्रहलुवालिया: टैक्सटाइल बंद हो जाते हैं, मजदूर बैकार हो जाते हैं । (व्यवधान) समय रहते इसको देखा जाए । गरीब बनकरों का घर जाकर देखिये, उनके <del>च</del>ल्हें ठंडे पड़े हैं। (व्यवधान) ग्रापके माध्यम से मंत्री महोदय से अनुरोध करते हैं कि वहां जाकर वह देखकर आयें ... (व्यवधान)

SHRI MENTAY PADMANABHAM: I have a small submission to make. There is a lot of controversy over the starvation deaths. The State Government had taken a different view where as the Textile Commissioner who is working under the Commissioner who is working under the Textile Ministry has taken another view. And we know that starvation deaths have taken place. Therefore, in the circumstances, we demand that a delegation from this House should go to that place and examine and interact with various sections of the people and make a report. I want to know whether this sugestion is acceptable to the Government

THE VICE-CHATRMAN (SHRI BHASKAR ANNAJI MASODKAR) : You are a leader of the opposition ; you know the procedure.

SHRI MENTAY PADMANABHAM: I am only appealing to the Minister. Will the Minister agree?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) ; Let us go in an orderly way.

<sup>\*</sup>Not recorded.

श्री राम नरेश बादव : बात हो रही थी मंत्री जी वहां जायें ग्रौर इन्होंने दूसरे सवाल को उठा दिया । (व्यवधान)

श्री श्रशोक गहलोत : माननीय उप-सभाध्यक्ष जी, सारे माननीय सदस्यों की एक ही भावना है कि बनकरों की माली हालत सुधरे । मैं प्रापको शरू में कह चुका हूं....(ब्यबधान)

थो नोहस्मद ग्रकंत्रल उफ्रमीम ग्रक्तजल : हम सब यह चाहते हैं कि सरकार झूठन बोले और अगर झुठ कोले तो उसको . . . ं (ख्यब्रधान)

†[شرى محدد افضل عرف م- افضل : هم سب یه چاه<del>ن</del>ے هیں که سر<sup>ب</sup>ار جهوت نه بولے او اگو جهوت بولے تو ا . كو . . . (سداخامت) . . . . و

डा० रत्नाकर पांडेथ: सरकार बोलती नहीं है। सरकार जो बोलती है वह करती भी है।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us put an end to it.

श्री अशोक गहलोत : मैं ब्रापसे निवेदन कर चुका हूं कि इस इसू को ले करके प्रधान मंत्री जी के स्तर पर बात हो चुकी है और यह सीभाग्य की बात है कि हमारे देश के राष्ट्रपति जी, उपराष्ट्रपति जी ग्रौर प्रधान मंत्री जी, ने समझता हूं कि इस बात को सभी जानते हैं कि उन सभी का कमिटमेंट जिन्दगी भर हैण्डलम वीवर्स के *।* रड़ा है । श्राज की स्थिति के बारे चर्चा हो चुकी है। प्रधान मंत्री जी पहले से ही कड़ चके हैं कि कामर्स मिनि-स्टर ग्रौर म, दोनों इन जिलों में जाएंगे ग्रौर हम लोग जा रहे हैं । सवाल यह है कि हम लोग क्या कर रहे हैं, वह मैं श्रापको बताना चाह रहा था.... (व्यवधान) ।

श्री जगदीश प्रशाद माथुर (उत्तर प्रदेश) अप जा रहे हैं, लेकिन जाने के बाद कम से कम हमको कोई रिपोर्ट देंगे या नहीं ?

थी अशोक महलीत : महोदय, मैं आपके माध्यम से माननीय सदस्यों से यह निवेदन करना चाहंगा कि पहले मैं एक दो पाइन्ट्स निवेदन कर दूं। एक तो सम्बलपुर और पैंटनी के बारे में जो बात ग्रापने कही है उसके बारे में ग्रगर ग्राप ग्रलग से लिख-कर दे देंगे तो उसकी इत्तिला मैं ग्रापको दंगा ग्रौर ग्रगर कोई समस्या होगी तो उसका समाधान भी करूंगा । श्री रत्नाकर पाण्डेय जी ने बनारस के बारे में विस्तृत जानकारी दी है । उनसे मैं निवेदन करना चाहंगा कि वे श्रलग से लिखकर मेरेपास भेज दें तो में उसकी जांच कराऊंगा ग्रौर ग्रगर कोई दिवकत होगी तो ब्नकरों के हितों को ध्यान में रखते हुए हम लोग फैसला करेंगे...(अवधान)

to a matter of Public Importance

डा० रत्नाकर पाण्डेय: जांच तो कई बार हुई है, लेकिन उसका रिजल्ट कोई नहीं ग्राया है । जो लोग जांच करने जाते हैं वही सारे भ्रष्टाचार से जुड़े होते हैं....(श्यवधान)

श्री **प्रशोफ गहलोत**ः श्री ग्रहल्वालिया जी ने एक बात कही कि उस वक्त खरीदारी हुई है या नहीं हुई है । मैं उनकी जानकारी के लिए कहना चाहंगा कि ग्रप्रैल 1990-91 ग्रौर ग्रगस्त 1990-91 के बीच में राज्य का जो एपेक्स हथकरघा ग्रधिकरण है उसने करीਡ 98,96 लाख रुपये का यानी एक करोड़ का कें।डा इस बार खरीदा था.... (ब्यवधान) । गत वर्ष इसी म्रदिध के दौरान 42.26 लाख रुपये का कपड़ा खरीदा गया था । पिछली बार 42 लाख का ग्रौर इस बार एक करोड़ रुपयों का कपड़ा उपलब्ध हुआ है, खरीदा गया है । ऐसी कोई बात नहीं है कि खरीदारी में कोई देरी हुई हो।

एक पाइंट इयूज के बारे में भी उठाया गया है। इयुज देने में कोई देरी हो रही हो तो उसकी मुझे पूरी जानकारी नहीं हैं। मैं इस बारे में ग्रान्ध्र प्रदेश सरकार से जानकारी प्राप्त करूंगा कि देरी क्यों

<sup>† [ ]</sup> Transliteration in Arabic Script.

श्री अशोक गहलोंत

हुई, क्या कोई डिफास्टर सोसायटी तो नहीं है या कोई ग्रौर कारण है तो उसके बारे में जानकारी करके माननीय सदस्यों को धताऊंगा ।

श्रंत में श्रापके माध्यम से माननीय सदस्यों से श्रीर सदन से श्रपील करना चाहूंगा कि पिछली बार यह चर्चा हुई थी तब नैने कहा था कि जल्दी ही एक टीम भेजूंगा। उस वक्त वहां पर दो-तीन मौतों की खबरें श्राई थीं। इस मामले को सीरिपसली लेकर और सदस्यों की भाव-नाओं को देखते हुए श्रौर श्राप लोग इस बारे में बोले भी थे, तो हमने टीम को भेजा। मैं श्रापसे गुजारिश करना चाहूंगा कि यह मानवता से संबंधित मुद्दा है, टीम भेजने के बाद हालत यह हुई कि इस इस को राजनैतिक रूप देने की कोशिश की गई श्रौर श्रान्दोलन भी हुस श्रौर जो खबरें श्राई उससे यह पता चलता है कि

इस मामले को एक राजनतिक इसू बनाया जा रहा है। भैं यह निवेदन करना चाहूंगा कि भैं स्वयं वहां जाऊंगा और श्रापकी भाव-नाश्रों को देखते हुए स्वयं देखकर श्राऊंगा मैं कहना चाहता हूं कि इसको कम से कम १ राजनैतिक इसू न बनाया जाए, यह बात श्राप श्रपनी-श्रपनी पार्टी के सदस्यों को कहें।

SHRI MENTAY PADMANABHAM: I seek your protection. I don't understand what the Minister is saying.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The House stands adjourned till 11.00 a.m. tomorrow.

The House then adjourned at nine minutes past six of the clock till eleven of the clock on Thursday, the 5th December, 1991.